Rifles have been firing upon the Indian border security forces' patrols in the Lobhacherra sector situated on extreme south-east of the United Khasi and Jaintia Hills bordering on Sylhet in Pakistan. However, reports were received yesterday that a cease-fire has been declared with effect from 1600 hours on the 19th December following a meeting that morning between the Sector commanders of the two countries . . at Dawki on the Assam-East Pali an border, With the cease-fire the Fast Pakistan Rifles have agreed to withdraw within 24 hours their forces south of the jointly demarcated boundary to their original positions prior to the opening of fire on the 9th December. The boundary in this sector has already been demarcated by the placement of pillars on the ground.

On the 9th December, a party of East Pakistan Rifles who had entered into Indian territory in the Lobhacherra area, on being challenged by our border patrol, had opened fire. Our patrol had fired back in selfdefence, whereupon the Pakistanis had gone back to their territory. This incident was repeated the following morning-the 10th December-when the East Pakistan Rifles ambushed in the area and fired upon our patrol party with light machine guns and rifles up to 1100 hours. There were no casualties on our side. Beginning in the small hours of the morning of the 12th December, the East Pakistan Rifles fired heavily till about mid-day and our border security forces had to return fire. There was a lull till the 15th December, when the Pakistanis re-opened fire on a party carrying rations to our border outpost in the vicinity. The Pakistanis were entrenched about 200 to 300 yards within our territory on a thickly forested tilla in the region. They continued firing sporadically till the cease-fire of the 19th December. There have been no casualties so far reported amongst our men, though two of our men are reported missing. I should like to add here that the two men, who were reported to have been missing, have returned to their ranks since then. We just heard it this morning.

The Assam Government had strongly protested about the intrusion into the Indian territory and pressure was also brought through diplomatic channels on the Pakistan Government to refrain from such irresponsible shooting.

THE PREVENTIVE DETENTION (CONTINUANCE) BILL, 1963—continued.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Dr. Subba Rao, you were making your point about that.

Dr. A. SUBBA RAO (Kerala): Sir, I would like to bring to your notice that the Business Advisory Committee, which met last week, decided to include the Preventive Detention (continuance) Bill also, for consideration in this Session. But when we decided that, we did expect that sufficient notice as conforming to the Rules of Procedure would be given to House. Now, Sir, the actual decision to be taken, is not whether this motion has to be taken into consideration but whether this can be moved. The Presiding Officer of the House-you at present—has got the discretion to say whether the motion can be moved recently or not. Sir, you have strongly supported the privileges and rights of this House and I do expect that, being a champion of protecting the rights and privileges of this House you will approach this question as pertaining to the privileges and rights of this House and you will use discretion very judiciously. You will not use your discretion which will go against the Rules of Procedure and the rights of this House.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): Sir, I may first submit that I took preliminary action and consulted the Chairman and requested him to allow the Bill to be moved as it has now been decided to be moved.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): When was it?

SHRI GULZARILAL NANDA: On the 20th December. I may, in the first place read the rule, which says:

"On the day on which the motion for consideration is set down in the list of business which shall, unless the Chairman otherwise directs, be not less than two days from the receipt of the notice, the member giving notice may move that the Bill be taken into consideration."

As far as the motion is concerned, it seems to be very clear that it means setting down in the List of Business. That is where the consideration starts. The Chairman having taken into consideration the various circumstances exercised his discretion and decided that this business is to be placed on the List of Business. That is one part to this. That discretion has been exercised as I have explained.

12 Noon

Now the point was being raised that it was a question of two days. I am not quite sure what the practice here has been, but two days in this context are not 48 hours. In this case, on Thursday the business was finished there, and intimation was received here on Thursday evening. It is now the third day. I think this amply meets the requirements of the rule. But in case the question regarding the exercise of discretion arises at all, what are the considerations have been urged against the exercise

of that discretion in favour of consideration of the Bill? That they have not had enough time. For what purpose? As was pointed out here the Bill as moved in the Lok Sabha is the same, entirely the same as it is now. In the first place, it is not at all a Bill with many clauses. It is just a Bill for continuance. Secondly, even if there were clauses and if there had been no amendment at all made-in this case there is no amendment—the idea of allowing time after the Lok Sabha has passed the Bill is, and I believe that this is one of the purposes that Members should have enough time to see if changes had been made, and if changes had been made, to enable them to apply their mind to those changes. This legislation has been there and nothing new is being done, and the hon. Member, Shri Bhupesh Gupta, because I believe he wants to say something, because he wants to express his feelings again and again on the subject. has taken this occasion. Otherwise he knows about everything in the Bill judging by what he has said in the earlier sessions. Therefore, it is not at all a consideration bearing on the study of the legislation so that the Members can exercise their rights and perform their duties properly.

Then there is the question of the exercise of discretion in relation, as was pointed out, to the Rules of Business. We are meeting now, and on Monday we meet again. There is another Bill to be dealt with, to be disposed of on Monday. If we delay this Bill now, then can we manage to deal with that Bill?

Shri BHUPESH GUPTA: We can pass that quickly. W_e will co-operate there.

SHRI GULZARILAL NANDA: If they agree to pass this Bill in an hour, that is a different thing.

SHRI G. MURAHARI: The hon-Minister while making his speech said that Mr. Bhupesh Gupta knew everything about it and that he was taking advantage of this occasion for making a speech. That is imputing motives to an Hon Member

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) No, no

SHRI BHUPESH GUPTA I would like to have one clarification hon Minister said that I knew everything I do not know anything real-But here we are supposed to acquaint ourselves with the proceedings of the Lok Sabha We are an Upper House here, and the thing is coming from there Therefore, it is not merely a question of the text of the Bill We are supposed to be acquainted with the three volumes of the proceedings, even if we may not refer to them or quote them, we are expected to study the two speeches by the hon Minister and other speeches Therefore, these we did not have until they had been completed there aspect has to be borne in mind submit here that the House should adjourn till Monday when we can take it up, and we shall co-operate with the Government in passing the other Bill Let the rights of the House be vindicated here and let the discretion be not exercised in favour of the Treasury Benches

SHRI GULZARILAL NANDA There is nothing more to add excepting that the hon Member underrates very much his capacity to read things I have and digest them much greater appreciation of his capacity But I would just like to finish by saying that it is in the interests of the business of the House that this should be taken up now, Sir, and not postponed

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) I have listened to the various arguments made this morning The wordings in rule 121 are two days and generally .

SHRI BHUPESH GUPTA Not less than two days

THE VICE-CHAIRMAN (SHRI M P Bhargava) Generally it is days and not hours which count The has to go by past precedents are several precedents of this august House where Bills after Bills been taken up in the manner in which the present Bill is being taken up Moreover, if I remember aright, last time when the Preventive Detention (Continuance) Bill came up before this House, the Message was received on the 19th December and the Bill was considered, as today on the 21st December It is a coincidence that it has happened to be so

SHRI BHUPESH GUPTA At what time the message was received?

THE VICE-CHAIRMAN (SHRI M P BHARGAVA). Messages are usually received in the evening That is what I was asking the office to check up So, we can proceed with the Bill

Shri BHUPESH GUPTA I have a submission to make because he is asking for your permission to move it for consideration

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) That will be after the First Reading

SHRI BHUPESH GUPTA Not that The point is, if it were for introduction, we would have raised the objection In the other House the hon. Minister said that he was prepared to take the whole thing off the Statute Book provided the political would say something about how they would function, and so on May 1 know whether in the period that has intervened between the time he made the statement and now the hon Minister got in touch with the representatives and leaders of the political parties to have mutual consultations with them in order to find out whether it would be necessary for him to move it. If he had not consulted the political parties in the last 72 hours or so, may I know why he did not consult them before moving 1#9

[Shri Bhupesh Gupta.]

The second point is, in this House his predecessor gave an assurance that they would not come up with this Bill-we are not concerned the other House-if the situation improved and so on. They gave an assurance that it was only for three years. Today again another Home Minister has come and he is asking for its extension. I should like him to satisfy you. Sir. as to why the Government is departing from the assurance which was given to this House when on another occasion we took up this for similar consideration, and what step the Government took in the light of the offer made by the Home Minister in the other House to the various political parties.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That point you can raise during your speech.

SHRI BHUPESH GUPTA: I will say something else.

SHRI GULZARILAL NANDA: Sir, I beg to move:

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, as passed by the Lok Sabha, be taken into consideration."

Sir, at this stage I do not intend to take much time of the House in explaining the need for the continuance of the preventive detention law. The House is quite familiar with the pros and cons of this measure. There were in the past on several occasions keen and prolonged discussions, and the merits of the legislation have been exhaustively. This gone into passed originally in February 1950, that is, this preventive detention legislation, There was after that, through a series of measures, progressive liberalisation of this legislation. In August, 1952, the new Parliament elected under the provisions of the Constitution passed the continuing Act and that was meant to last, at that time, till the end of the year 1954. Since then, Government have been approaching Parliament and obtaining sanction for its continuance for three years, on the last three occasions. It is quite evident, it is very clear, that through the long history of this legislation, every aspect of it must have been, has been, subjected to a very thorough and searching scrutiny. And at the time of every fresh review of this legislation, naturally, Government has to furnish full justification for coming before the House for the continuance of the legislation, and this is done in the light of the needs of the situation and the experience that is gained during the intervening period. As I said, I would not go into very great detail. I do not propose to anticipate all the arguments which the hon. Shri Bhupesh Gupta and others have kept up their sleeves in order not to queer the pitch for the House listening to his oratorical talents and powers. But I would at this stage just indicate briefly my approach to this question.

The question, in my eyes, is not at all in terms of doing something through this legislation which is intended to achieve a change, to achieve something which, I think, is desirable in itself I believe, Sir, that this legislation is not desirable in itself. I do not like it, it is distasteful to me, and there is nothing to be pleased about it. I recognise that this detracts from the concept of hundred per cent liberty. But the question before me is—and my approach is based on this idea, this understanding: Although by this legislation we may be taking away from that hundred per cent half a per cent or a quarter per cent, by not having that what is going to be the situation or the state of affairs in the country? Even if it is going to mean a curtailment to the extent of 20 per cent, that is what we have to weigh and not just concentrate on that one per cent or half a per cent. This is the basic question.

Shri Bhupesh Gupta: These are not matters of arithmetical statistics, these are questions of principle.

Shri GULZARILAL NANDA: It is a question of statistics also as to how many instances of violence take place, how many riots take place and how many people have recourse to violence. We can sum them up and we can give them a good deal of statistics on that point also. It can be a matter of statistics.

SHRI BHUPESH GUPTA: Even . . .

SHRI GULZARILAL NANDA: The question is that the condition is going to be difficult, very much worse, from the basic issue that is being raised. It is not a choice between good and something better. It is a choice between something which is not good and something which may be much worse still, and our approach is that we want to get rid of it at the earliest possible time, the earlier the better. We want to work for it. And we request the hon. Members here also to join in working for it. Simply question is this, as he said just at the moment, some parties say, "Well, we will be co-operating in this, we will abjure violence." The implications of it have to be fully carried out. What violence? Then the question comes, what was the urge? Is not rioting violence? A few thousand workers surround the manager and then, well, they threaten him and just for the sake of life, dear life, he will do anything. Now, the question is, what is violence? Is that violence or not? And I say that it is not a question of having any facile way to dispose of the situation, saying 'Sit down' and considering what will be the machinery for the implementation of any pledges that are given and any undertakings that are given. These are things which cannot be disposed . . .

SHRI BHUPESH GUPTA: As far as the workers surrounding the manager, considering . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, you can reply.

SHRI GULZARILAL NANDA: Therefore, we have, with a painful heart and with the greatest reluctance, to continue this, to ask Parliament allow us to continue this because we do not want to expose the community to grave risks. (Interruptions). have said in a few words that it is a question of the wider national interest of the community as a whole and not a question simply of the freedom and liberty of a few people. And what type of people? Well I will have occasion to say as to whose interests are there on the one side and whose interests are on the other side. That is what is going to be considered. I request the hon. Me ibers to keep this, what I have said, in the background when we discuss it, when we go into the various other aspects of this question—the background with which we propose to go ahead with the working of this legislation.

So far as this Bill is concerned, I would like to recall the fact that when the last time this House dealt with it and when the necessity of it was debated, that is the end of 1960—a very very dear name comes to mind, that of the late Shri Govind Ballabh Pant—he moved for the continuance of the Bill in the Rajya Sabha and he explained what made it incumbent on the Government to proceed with this, to ask for the continuance of this legislation. He said:

"It is unfortunate that there are still many occasions when organised resistance against authority, against laws that are passed by Parliament, is offered by groups of people under the leadership of persons who have some responsibility and who carry some influence also...."

"Unless the supremacy and majesty of law is accepted, I really wonder if democratic methods can by themselves prove effective in maintaining and protecting democracy itself."

[Shri Gulzarilal Nanda.] Speaking about the tendency of some people to defy the will of the nation as expressed in Parliament and to resort to intimidatory and destructive methods to achieve their ends, he said:

"....many have been the occasions when such scenes have been witnessed and such tragedies have occurred."

Then he goes on-

"We have seen the rule of the law being almost paralysed and the entire administrative machinery being brought to a stagnation. Communications have been brought to a standstill; even railways have not been allowed to move; post-office buildings and railway station buildings have been set on fire, and many other misdeeds of a like character have been done."

Sir, the Home Minister then had in his mind a number of occurrences. And it is very clear that if that state of affairs is allowed to proceed and continue, then the Government cannot discharge its responsibilities to the community, to the vast millions, so that they can have security and safety and can have the full exercise of the rights which have been guaranteed to them by the Constitution.

Sir, the situation today, I must say, is somewhat better, but it is still beset with the same kind of difficulties and dangers, and these difficulties and dangers will be accentuated by the fact that there is a new menace which we are facing, which this country is confronted with, with regard to its integrity and independence, on the border, on most of the border; there is this menace, this threat looming large. Now, it should mean this, Sir: it should mean a call; the call of the emergency should be that in this country every trace of discord and conflict should be effaced and all of us should join hands in constructive work and in development work so that we can provide fully, or as much as

possible, for the defence of the soil of India and for the protection of the freedom and the honour of the nation. Now, this is the situation in which this nation has been called upon to give an answer to this call. But what is happening? Hon. Members will remember that within two months of the emergency there were communal disturbances in Silchar, and only last September we had communal trouble in Malagaon-not very far back. Apart from that we are now seeing what is happening the agitation going on in our place also. As I said, of course there is no objection to agitation; you may demonstrate; you may express your voice of protest; it is quite permissible. But if every kind of agitation is going ultimately to end in some form of violent manifestation, and anti-social elements are to be allowed to exploit that situation to the detriment of the security of the country and the vast masses of the citizens, then, Sir, it becomes a different matter. going on even now; we read it in the papers; I get reports. It may be for the purpose of achieving certain ends. The ends may be or may not be questioned, but the way in which they set about trying to secure ends creates this problem, the problem of law and order. And such instances are not a few-even now; there are organised groups; there are individuals who are quite ready to exploit the situation, and particularly in these days, certainly we cannot afford this kind of encroachment on the liberties of the people, and threat to the peace and the observance of the laws of the country.

Sir, the primary issue is this. As I have pointed out, at that time when the Act—which is intended to be continued now—was passed, there was a certain situation. In terms of figures I shall describe the situation. When this came up before the House, the information that was then available naturally related to a period, a period which had then preceded it, and the period was from 1st October 1957, to

30th September 1960. And what were the facts then? What were the number of persons detained, and for what? For communal activities—21; harbouring dacoits—26; preaching and indulging in violent agitation—228; goondaism—198.

SHRI BHUPESH GUPTA: Was ganja smuggling also covered?

SHRI GULZARILAL NANDA: I will give you the definition of goonda.

For espionage and anti-State activities—6; in connection with the Defence of India, etc.—22; for Naga hostile activities—21, and in connection with the maintenance of supplies and services essential to the community—45.

Now, Sir, the hon. Member wants to know who a 'goonda' is. What should I say? it happens that that personage has been very well described by Pantji himself—

"Take again the goondas who have come in for the largest percentage of detentions, particularly in West Bengal and Maharashtra."

Pantji defined a goonda as a person who is ever prepared to fish in troubled waters, who is a bully, who is a blackmailer, who tries to reign of terror in his own region and who whenever opportunity occurs, creates trouble in every possible way. Such goondas create such a reign of terror that nobody is prepared to give evidence against them but (Interruptions) everybody wants them to be removed from their own neighbourhood. They want to send them to some other neighbourhood. Now, this was the proposition then. (Interrup-It is a question of statistics. tions).

SHRI BHUPESH GUPTA: Those Ministers who are charged with ganja smuggling, what are they? Goondas or what?

SHRI GULZARILAL NANDA: You can charge anybody with anything.

SHRI BHUPESH GUPTA: I am not charging anybody; Congressmen are charging.

SHRI GULZARILAL NANDA: me proceed now. What is the primary issue in this legislation having regard to how it has been worked? misleading impression has been created-I saw the earlier record of the proceedings-and that is how the hon. Members-some of them-win the sympathy of people who do not really know what exactly it is. They want to tell the world: Here is a detenu, a humble, small individual, a helpless person pitted against the power and might of the Government, and he is a victim, therefore, of the vindictiveness of the Government tyranny, and this is being done for political ends. Now, that is really the main strength or supposed strength of the contention of those friends. Now, it is totally wrong. That fact must first be made very clear and must be cleared, that these goondas are goondas unless somebody claims them as his own, as members of any political party, and I do not think among those people whom I mentioned, there is any person in whom he is interested or for whom he is going to take the responsibility.

Shri BHUPESH GUPTA: Kindly refer to your Statement—page 8—of the statistical information regarding the working of the Preventive Detention Act.

SHRI GULZARILAL NANDA: Sir, I will proceed. I have enough time later on.

Shri BHUPESH GUPTA: In your Statement you have detained one for goondaism and you have said that he was a rebel Congressman. Is a rebel Congressman a goonda?

SHRI GULZARILAL NANDA: I sav. bad people can be anywhere. For one here there may be twenty thousand there. Now. Sir. this issue is not really between any isms, any kind of doctrines: it is not a question of one way of political thinking or another: it is not between the Government and that victim, supposed victim but. Sir. the issue is very large. The issue is this. The issue is—as we take this here-between the person who is a spy for example, and the security of India; between the person who harbours dacoits and, not the Government. but all these people harmless people, who are exposed, from day to day, to physical injury, murder, looting, etc; there is no safety there at all because of the conditions there: the issue is between a few persons who are bent on fanning the fires of communal frenzy, and a large number of innocent people who cannot move about without exposing themselves to the risk of their lives. And how much have people suffered? Well, we know those who have had any inkling, any touch or knowledge of what happens in communal riots, they know suffers. Well, who suffers? This is the straight issue. Let it not be mixed up because it is only by creating confusion that there is effort to get some kind of sympathy and support for these things which they do not deserve at all.

Sir, when some persons are deprived of their freedom, let it not be contended, let it not be said that they have been deprived of their freedom. And if any one says that, we will have to tell him that it is wrong, that is not done for any political purpose, it is not done for strengthening the party, the Congress Party or the party in power at the expense of any other party. That will become a high level political issue, if it were so. It is not for expression of any opinion that anybody has been put in jail. It is not voicing any grievances criticising the Government it is not at all proposed to stifle any kind criticism. It 01 not for these things. Sir. It is not against the ideologies of any kind, but it is against the enemies of the society. So, if there are any political motives at all, I ask the hon. Member or any hon. Member who is connected with any party to please identify as to how many persons are there who have been taken in because of their political connections, because of their political activity as such. In all these three or four years there are

'SHRI G. MURAHARI: Mr. Vice-Chairman, the Home Minister is telling*****

Some Hon, MEMBERS: No, no.

SHRI G. MURAHARI: There are a number of political leaders who have been arrested under this Act.

DIWAN CHAMAN LAL (Punjab): Sir, the Member has used unparliamentary language about the Home Minister . . . (Interruptions.)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shri Murahari, the expression which you have used is unparliamentary. The hon. Member cannot say that. It shall be expunged.

SHRI G. MURAHARI: I withdraw the word**** but it is untruth.

SHRI GULZARILAL NANDA: The hon. Member does not possibly realise what he says, what the meaning of his words is because he would not have ventured to use that expression. Even if he says "incorrect statement", I challenge him how it is incorrect. When the hon. Member gets a chance, let him speak out and I will then reply.

Shri G. MURAHARI: There have been enough people who have been arrested . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Murahari, you will have your chance to speak. Let him continue.

^{***}Expunged as ordered by the

SHRI GULZARILAL NANDA: What we are dealing with is that there are acts, there is activity, there are people who create a climate of lawlessness where safety of many people becomes endangered and we have to deal with that situation, with people who might try to glorify themselves that they are launching some kind of movement for the emancipation of an enslaved people. India does not have enslaved people. It has free people and it is any violent not necessary to have movement for their liberation. this is the kind of role that some of them have assumed for themselves. If there is exploitation even by a few people, and if a few people want to impose their will on a large number, then, what happens? It is not a question of the liberty of these 200 or 300 who may be there now in detention under this Act, but it is a question of the obliteration of the fundamental rights of thousands and thousands for whom they have become a terror and who cannot exercise their normal rights freely because of them. That is And what is the the position, Sir. consequence of that situation? If we do not tackle it effectively, if this happens here, there and a number of places, the consequence is that the people lose faith in democracy. ordered society. So, this is the issue really. When we are considering the operation of this Act, what is it that is before us? It is the ways of a few people, ways which are a negation of freedom, liberty and fundamental rights, and these powers are being exercised against people who are, I dare say, symbols, not of freedom. they are symbols of the deprivation of the people's freedom, they are symbols of something evil in hux on nature. That has to be fought. Therefore, Sir, the Government must discharge responsibilities. If the millions and crores of the people of India have installed a party in power, they expect from that party that it will use those powers to protect their safety and not allow large numbers of them to be at the mercy of a few people who, if allowed to have their full way, will entirely blot out the liberties of all these persons.

The question now, Sir, is why it is that we have to have recourse to exceptional powers. Cannot these things be done under the normal law? That is a question which arises, and I taink this requires to be faced squarely. If it were possible to deal with this threat with the exercise of whatever normal powers there are, with the use of the normal apparatus, the machinery of law and order, then I think it would be certainly not a thing at all which can be commended. It should be condemned if still the Government wants some of these exceptional powers to deal with the situation. Sir. I have looked into it and looked into it with great earnestness and examined the situation. Could it not be done under certain laws which we have got, the Indian Penal Code, the Criminal Procedure Code? Therein there are certain provisions of a preventive kind also. But let us understand that here the need is not that something has happened, that people have been killed property has been destroyed and you try to put these people in jail. That is not the purpose. There it is that this list of offences comes in. There it is that the various procedures come in. It is something else here. Here the Government takes some precautionary measures. It is to prevent those things from occurring, prevent a harm, damage and destruction. And therefore, temporarily some persons are removed from the scene who, acting from behind, are able to incite pessions of others and create a situation which becomes difficult to control for any kind of machinery of law.

SHRI P. N. SAPRU (Uttar Pradesh): You remove them on suspicion.

SHRI GULZARILAL NANDA: The question is that many of these are those who have committed offences before. A number of them are habitual offenders and, therefore, this Act is against those situations. Again, there are possibilities. Therefore, it

[Shri Gulzarilal Nanda.]

has to be seen that at least for the time being, just for a while, they are kept away, when there is intensity of

feelings, when there are these potentialities of mischief that we try just to keep them away from the place where they can create that miscnief. As I said, I went into this question whether the laws, as they are, will avail us, will help us in dealing with these ways. I take up questions one after the other and I can state the position briefly, as has been stated, whether there are adequate powers available to the executive and magistracy under substantive laws in the Indian Penal Code and the Criminal Procedure Code. The real goondas and anti-social characters who mastermind riots and disturbances and anti-State activities seldom come out in the open but instigate others from behind the scenes. The latter are really minor fry, whereas what is really required is to control and restrain the real mischief-makers and masterminds. It is aganist this class of persons that the Preventive Detention Act comes in handy. There are some serious limitations to the effectiveness of the preventive sections in the Criminal Procedure Code. In the first place jurisdiction is limited to the Magistrate's or to the Sub-Divisional Magistrate's district or to the Sub-

SHRI BHUPESH GUPTA: From where is he reading?

Divisional Magistrate's Sub-Division.

SHRI GULZARILAL NANDA: This is an interpretation of the laws. I am not reading from any book. I have the notes.

SHRI BHUPESH GUPTA: Notes or speech prepared by . . .?

SHRI GULZARILAL NANDA: How much have I read? Have I spoken or read?

SHRI BHUPESH GUPTA: You have spoken.

SHRI GULZARILAL NANDA: The hon. Member has a party to give him clues and cues . . .

SHRI BHUPESH GUPTA: Is it from the C.I.D.? That is what I ask.

Shri GULZARILAL NANDA: The hon. Member must have at least the clearness of mind to understand that it is not a question of information from any source. It is a question of interpretation of the Act and its working. It does not require any C.I.D. to give this information and any hon. Member who knows the law will be able to enlighten him regarding this.

SHRI BHUPESH GUPTA: Give us the source.

SHRI GULZARILAL NANDA: I was saying that this enables the culprit who may be bound down in one jurisdiction if he is bent upon mischief, still to go to another jurisdiction and continue his nefarious activities there. The second limitation is that once the person bound down to furnish security does so, the Magistrate is bound to set him free, subject, of course to the condition that may be stipulated in the security bond. Those persons who constitute the greatest threat and whom the Government is most anxious to lock up in the interest of public security precisely those who can execute the needed bond, bail or surety. This is one part of it.

As regards the powers under Section 144 Criminal Procedure Code, orders of restraint remain in force only for a period of two months, unless the State Government notifies in the gazette that they are to be in effect for a longer period. But here the question is this. These orders do not have . . .

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, on a point of order. I invite your attention to rule 211. Kindly look up.

"If a Minister quotes in the Council a despatch or other State Paper

which has not been presented to the Council, he shall lay the relevant paper on the Table."

Therefore, I would request the Minister to lay this paper on the Table unless, of course, he wants your protection. I know it also says:

"Provided that this rule shall not apply to any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest."

If the Minister says that the production of the document will be inconsistent with public interest, he need not do it; otherwise it should be laid on the Table of the House.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Certainly he can refer to his notes.

SHRI BHUPESH GUPTA: He said document, he said prepared interpretation.

Shri GULZARILAL NANDA: It is only in order to be precise because I am dealing with a legal question as to what is the authority dealing with it, what is the jurisdiction.

DIWAN CHAMAN LALL: These are your notes.

Shri GULZARILAL NANDA: Yes. Why is he demanding it to be laid on the Table? He will get the report tomorrow.

SHRI BHUPESH GUPTA: The whole thing, the idea is to get the whole thing.

Shri GULZARILAL NANDA: He may refer to some law books. Just for his enlightenment I am quoting.

SHRI BHUPESH GUPTA: It is quite clear from what he said that he is not reading from his brief.

The VICE-CHAIRMAN (Shri M. P. Bhargava): That is his notes of his speech. He is reading from a document which has been specially prepared . . .

SHRI GULZARILAL NANDA: It is no document . . .

SHRI BHUPESH GUPTA: Is it a horoscope?

SHRI GULZARILAL NANDA: It is a brief note on some legal matters which arise in this connection and it is my own note.

SHRI BHUPESH GUPTA: That is what we want.

SHRI GULZARILAL NANDA: I get help just as he gets help. The point here is that whatever has been provided there is not all sufficient for the purpose of deterring the kind of mischief that has been visualised in relation to preventive detention. Similarly about the I.P.C. also, here the guestion is that the preparation is the crucial part of it and you cannot deal with the preparation under I.P.C. It is at that stage that something has to be done and the I.P.C. does not help there at all. The idea is remove from the scene people who are going to disturb public tranquillity for a temporary period.

The next question that I would have to deal with is, since you think that because there are spies, because there are goondas, because there are people who harbour dacoits and have recourse to violent dacoities, does it mean, therefore, that this Act must be permanently on the Statute Book? This has been asked before. Some people have answered it in these terms-It may be'. I do not. This is not my answer because I made it very clear elsewhere also. I have in mindthere may be an individual who may be a trouble-maker, who may be a mischief-monger, a dacoit here or there-even not that but the question is because of certain circumstances, [Shri Gulzarilal Nanda.] the scale of this mischief is such, its intensity is such that it creates a problem of a magnitude which for the law and order machinery becomes very difficult, almost impossible to cope with. Therefore, that is one aspect.

The other aspect is that while it may be possible for the police under all the powers that we have got to deal with them, the background again makes for additional difficulties because if the authorities have also to cope with other disturbances arising from other sources, that is, various kinds of agitations which create threat of violence then it strains the strength and the capacity of the machinery to such an extent that it is not possible to do all this or that or it is a quesboth. Therefore. tion at all \mathbf{of} askingnot no plea at all—that this legislation must for all times be there. I think, as I have already made it very clear this should go as soon as possible. How can it happen? That is the question. My reply has been earlier also that if people . .

SHRI BHUPESH GUPTA: It looks as if this legislation will co-exist with the Congress Government. That is our experience. The Communists never arrested anybody under this. (Interruptions.)

Shri GULZARILAL NANDA: I hope the Congress Government will be there while he is there but if we may assume—God forbid—for a fraction of a moment that it is not there, then it will not be preventive detention at all, it will be total detention. Everybody who is opposed . . .

Shri BHUPESH GUPTA: We shall invite you to join the Communists . . .

Shri GULZARILAL NANDA There will be hundred per cent. darkness, all liberty will be wiped out. Whole democracy vanishes, nothing is left, I cannot just speak. He is able to speak and he can speak outside and inside. He can write and newspapers write

against the Government and assail it many times wrongly and many times the criticisms are entirely unjustified and yet it is allowed. Will it be allowed when he has his way?

SHRI BHUPESH GUPTA: We had our Government under your Constitution. We never . . .

SHRI ABID ALI: We will throw you out . . . (Interruptions.)

SHRI BHUPESH GUPTA: Do not get provoked by my remarks....(Interruptions.)

SHRI GULZARILAL NANDA: this be realised. This democracy has to be stabilised and all those who now come up against this little expression of our anxiety to preserve freedom, can help in seeing to it that even this measure this preventive detention affects a very small percentage -even that I wish were not so-but the only thing is they should realise that they have a part in it, they have a duty that all activities have to be conducted in a peaceful manner and if there are demands or grievances, there are channels for redress. Peaceful channel is there. If all what I said, to which the hon. Member referred, in the other House, is fully understood and realised, the situation will change in this country but, Sir, I am familiar in other spheres with what is said and what is done and therefore simply because something is now offered, it is no assurance at all, no guarantee at all that things will be done in that way, that this objective can be achieved through that. So, this question of whether it is going to be permanent because there are some evil doers and therefore always there has to be a statute of this kind here the idea is not that. I hope that in the years—and positively I cannot say whether it will be achieved in a few months' time but a number of measures are being taken simultaneously -and with whatever, I believe the undertaking that has been given in the Lok Sabha-and I believe he is reiterating that—if it is implemented fully in the correct proper spirit, then

I think conditions will soon be created that it may not be necessary to use it, it may not be necessary that this law may run its full course. It may not be necessary for this law to run its full course. It may end earlier, I hope. But just as it is the responsibility of the Government to do certain things, it is the responsibility of others also to co-operate in this very great task of which I have given a brief indication.

I will now take a few minutes referring to the situation which justifies and which necessitates our approaching Parliament f . the further continuance of this lev. I have got some figures before me I gave some figures for the earlier period and I have now got the figures for the period 1st October, 1960 to 30th September, 1963 For communal activities there were 24 cases for harbouring dacoit 43 for preaching violence 44, for goonda sm, the number is fairly large, 518, for espionage 3, for Naga hostile activities 12, for exhalting people not to contribute to the National Defence Fund 2, in connection with the Defence of India etc 28 in connection with the maintenance of supplies and services essential to the community 10 Now, I will ask the hon Member who among these categories are such that we should have softness or for whom he has got sufficient spare sympathy to expend

Shri G MURAHARI Is there anyone among them who was inc.ting violence?

SHRI GULZARILAL NANDA Another question may arise in this connection and I may briefly indicate now the working of this legislation Maybe if I am called upon, or if it is questioned here, and it is said that the various safeguards which are provided in this Act have not been fully observed, have not been properly carried out, then I may have to give more detailed information Bu⁺ this stage. I confine myself with these observations, that those safeguards have proved fairly effective, that they have been made use of, they have been

availed of The grounds are being given and the reserve power, to keep back in certain cases the grounds which compel the authorities to detain a person, that power has been exercised on very rare occasions, only in about half a dozen cases, I believe, in the whole of this period grounds have to be given at least to the Advisory Board and the detenus have got the permission and the right to make t' ir written representation and for that purpose secure the help of legal r ctitioners also, and the detenus cr ppear, they are entitled to appear before the Advisory Board

SHRI P N SAPRU Can the legal practitioner appear before the Advisory Board?

SHRI GULZARILAL NANDA for legal practitioners appearing before the Advisory Board, that had been fully explained. I think by Dr Katju, as to what the distinction is So far as the Chairman of the Board is concerned, he is a person of the rank of High Court Judge or a retired High Court Judge, and the members also, in many cases, retired Judges and only in some cases has the law permitted persons who are eligible to be High Court Judges, to be 50 appointed And these Advisory Boards have functioned fairly effectively They have, on seeing the representations. listening to the detenus ordered the release of a number of persons the courts also have done that in certain cases, so that the whole system has functioned with a view to extending to the detenus these safeguards and to ensure that these cafeguards are being utilised effectively figures also show that over a period of years the number has gone down It may not be from considerably year to year, but the trend is somewhat in that direction But the position is that still the need is there and the conditions are not such that we can afford to dispense with the powers that we can obtain under this Act There is the further fact that whatever powers the Government has been [Shri Gulzarilal Nanda.]

invested with, have been exercised in a manner that there can be no complaint either of abuse or of misuse. The purposes for which this legislation was made are kept in mind and every effort has been made to see that those purposes are served properly and in a legitimate way.

Sir, I move.

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have got here a long list of speakers before me and if the House agrees, we may sit through the lunch hour.

Shri MULKA GOVINDA REDDY: Sir, instead of doing that, I suggest that we may have a lunch break from 1 o'clock to 2 o'clock and, if necessary, we may sit late in the evening.

SHRI ABID ALI: We sit through the lunch hour and also sit late.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta.

1 P.M.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Sir, once again in eleven years in this House I rise to speak on this hated measure sought to be justifled by the hon. Minister with a combination of sermons and legal casuistry. I came to this House right from the Dum Dum Central jail where I was detained in 1952 when I elected, and I thought that during my time in this House it would be possible for us to erase from our Statute Book this black and diabolic law. But somehow or other the Congress Government, though led by such an eminent man as Pandit Jawaharlal Nehru, have not picked up moral courage to rule the country without being buttressed by the Preventive Detention Act. Before he took over as the Prime Minister of the country, when he was struggling for national independence, Pandit Jawaharlal Nehru said that a Government that had to rely on

such arbitrary powers had no right to rule at all. The irony of history is this that he is heading the very Government, this very Pandit Jawaharlal Nehru is heading a Government in this country for so many years, which cannot think of ruling the country without having an arbitrary law such as the Preventive Detention Act. I am sorry for Pandit Jawaharlal Nehru; partly I am sorry for Mr. Gulzarilal Nanda for whom I have got considerable personal regard.

Now, what have we been told here in support of its extension? We have been told that the situation demands an extension and this is repeat performance. Every time when the Government comes forward with this, they make such a statement in support of this measure. There is nothing new in it except that the Home Minister himself who is making the statement is new. Many Home Ministers have come and gone but the Preventive Detention Act never shows any sign of going at all.

I should deal with the origin of this Act so that you will see how it was passed. In 1950 one February Saturday the then Home Minister of the Sardar Vallabhbhai country. Patel. asked in the Provisional Parliament for the enactment of the Preventive Detention Act saying that unless that Act was passed 350 detenus in the Bengal jails would be ordered to be released by the Calcutta High Court on Monday next. That is what said in his speech. He said that spent two sleepless nights before he could come up to ask for a legislation of this kind. He said:

"I assure the House that I have passed two sleepless nights when I was asked to take up this measure."

Sardar Vallabhbhai Patel was a man of iron, we are told and even he had to pass two sleepless nights before he could approach Parliament for a legislation of this kind. I would like to know what happened to our Home Minister last night. Did he sleep well

nightmare of this diabolic measure haunt him? I should like to know this from him when he replies to this debate. Today it has become a habit with them.

Sardar Vallabhbhai Patel was that time naturally pricked in his conscience by the traditions of the Indian freedom movement and that is why he had to say that he could not sleep for two nights before he conceived such a measure but we have Home Ministers now, one after another coming in a cyclical order to tell us that this measure is needed and they take it very easy. That only shows the debasement of the Congress Government, their departure from high ideals which at one time they dear and upheld before held country. We regret that such a thing should have happened to so great a party as the Congress Party of the days of the freedom fight.

[The Vice-Chairman (Shri Akbar Ali Khan) in the Chair.]

Then Sardar Patel says further:

"When this legislation is brought in, it is done with a heavy heart. It is not one which would delight us. It is not a pleasant task to bring a Bill of this kind in this House immediately after a Republican Constitution has been adopted."

Now when . . .

SHRI K. SANTHANAM (Madras): Please quote further. Why was he bringing it?

SHRI BHUPESH GUPTA: This was how he felt at that time when this measure was passed. But then we have travelled far away from those days. It was in 1950 and we are now in the midst of, rather towards the end of 1963. In thirteen years the Congress Government has not developed that moral and mental courage

to come and tell the House that they no longer need this hated measure which at one time from the platform of the Congress Party was denounced by Mahatma Ghandhi. Motilal Nehru and by Pandit Jawaharlal Nehru. It is pointless to put up Motilal Nehru in the a statue of premises of Parliament and then defy all the fine traditions in which sought to function in this very building as Leader of the Congress Party in the Central Legislature. Shame on the Congress Party on account of that.

I say that because you are insulting the finest traditions created by the best of our national leaders at that time, when you pass this measure, arrest people without trial. them and seek to prepetuate it for eternity, I know that many Congressmen individually feel sorry for it but they cannot get rid of it because the the police and others, bureaucrats, whom they are protecting day after day, are in need of such an overall power so that they can play fast and loose with the fundamental rights and liberties of the people, cover up their ineptitude and inefficiency and carry on in the old British way. No wonder, Mr. Vice-Chairman, that the Congress Party had circulated only recently a background note for its Members in which they pointed out that under the there were such Acts, the Rowlatt Act, the Defence of India Act and so on and therefore such thing should be there. The Congress Members are being taught by the Congress Party leadership, not in the traditions of the national liberation movement, but in the traditions, the ugly foul of the British rule. I traditions. would tell them that even under the British rule there was no permanent Act. Detention Preventive Defence of India Act which came into force in 1914 expired in 1919. in Bengal only for a short while they passed the Bengal Criminal Amendment Act in 1924 which expired by 1928. Then in 1930 after the Chittagong Armoury Raid on the 18th April they promulgated the Bengal [Shri Bhupesh Gupta.]

Ordinance. It continued for several years and then it also expired. Then in 1939 they brought in the Defence of India Act in the context of the war. Therefore, they were not telling the truth to their party Members when they wanted to make out that the British were having permanently a preventive detention law on the Statute Book. What the British dared not do, some of them are doing now.

SHRI SUDHIR GHOSH (West Bengal): The hon Member forgets that the threat of Chinese invasion still hangs on our head like a Damo les Sword.

SHRI BHUPESH GUPTA: That Defence of India Act. Please, Sudhir Ghosh, do not interrupt. are now concerned with the Preventive Detention Act. Sir tell me in which part of the British Indian history the British Government had a detention law on preventive Statute Book for a continuous period of 14 years. Anyhow if you take this Preventive Detention Act alone it has already been there for 13 years. Tell me since the days of the Sepoy Mutiny as they call it—we call it the first national struggle for liberationwhen did the British have for a continuous period of 13 years a preventive detention legislation of this kind or of any kind? I should like to know that. Therefore, they are out-doing even the British in this particular matter. I should like to tell the House that they are going one better than even what the British did. Therefore, the origin of this law is this. As I pointed out earlier, it was passed first to frustrate the decision of Calcutta High Court, as was said by Sardar Patel himself; otherwise the High Court would have released 350 detenus arrested under the Bengal Security Act. Now, that is how this measure was born in sin, born in malice, born in hatred, born in negation of democracy and fundamental rights of the people, in violation of the principles of rule of law liberty in so far as it was aimed at frustrating and forestalling the decision of the Calcutta High Court. Such is the history of this great measure for the extension of which the hon. Minister has just spoken. Sir, we should be ashamed. I am sorry that Mr. Gulzarilal Nanda should have come to do it. It does not please me at all that I should live to see here Mr. Gulzarilal Nanda, a labour leader at one time known for his liberal views coming and standing before this House and justifying the continuance of this measure, this Preventive Detention Act.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has already expressed his sorrow and grief.

SHII BHUPESH GUPTA: Yes: I share that grief. I am even sorry for him than he is for himself. Sir, was it necessary for the Government? It was not at all necessary. Now, we are discussing the Preventive Detention Act in a very interesting context. We have now an emergency for which there is really no need. The country's conditions have changed. We are in a state of emergency. And here, Mr. Fakhruddin Ali Ahmed, the Finance Minister of Assam, in a statement he made in Patna on November 12th said-he told PTI-that the situation in the frontier State of Assam was quite normal now, following last year's Chinese invasion. That is what he said. The "Statesman" dated 25th October in a special article points out that there is really no need for the continuance of the emergency. Then, the "Times of India" writes editorially on 7th December that except for keeping some people in jail without trial, there is no need for the emergency.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are dealing with the Preventive Detention Act and not the emergency.

SHRI BHUPESH GUPTA: I am dealing with that. Therefore, the situation has changed even from the point of view of the emergency. The "Indian

Express" and said Mr. Setalvad and others meeting in Bangalore have declared that there is no need for the emergency. Today we find that the emergency continues, suspending the Fundamental Rights of the Constitution. Then, we have got the Defence of India Rules which authorise the Government to detain people, under which, according to his statement in the other House, they arrested 1,269 persons. Now, there are 382 persons who are in jail under the Defence of India Act. Then, we have got in the States various Security Acts under which special powers are given to the State Governments. Here we have got now again the Preventive Detention Act which gives power to the Centre and to all the States. Is this the way of democracy? Is that how we prove to the world that we are the largest democracy in the world? The largest democracy in the world, which you claim to be, is manacled from all sides by the Preventive Detention Act, by the emergency powers, by Defence of India Rules, by the security Acts. This is what is happening to-Therefore, let us not obscure this ugly picture of the situation when we deal with the Preventive Detention Act.

Now, let us deal with the situation a You will remember in very House when the matter was discussed some eleven years ago, it was made out by the then Home Minister that so many people had to be arrested. The number given was 10,000 odd in 1950. We were told that when it became not necessary to arrest such a large number of persons, they would think of doing away with the Preventive Detention Act. In their latest report, which has been circulated to us, in which a rebel Congressman is described as a goonda-I do not describe it, it is from the legal decisionthere are over 284 persons in deten-They were arrested between September 1962 and September, 1963. all of them again, as he has pointed 887 RSD.—3.

out, goondas. Naturally West Bengal leads in this matter with an overwhelming majority. That is the position. Very few political workers are here as far as the Preventive Detention Act is concerned. Now, if we are to believe in the argument that was given that when it would not be necessary to arrest people under the Preventive Detention Act, you would take away this measure, is not there some difference between 10.000 284? And all the 10,000 of them were political workers, as the Home Minister at that time said. Now. political workers are not even a dozen and even so they will not think that situation has come to standards laid down eleven years ago, to take away this measure and to do without it. You cannot blow hot and cold. When it was 10,000, you said, let the number be less and then we shall consider eliminating this measure. When it has come down to less than 200 or so, and political workers much less than a dozen or so, you say that to meet the situation you want Therefore, I say to have the law. that there is no consistency and logic in the approach of the Government at all except that somehow or other they want to keep the Preventive Detention Act on the Statute Book. is the only conclusion to which we have arrived at Heads we win, tails you lose. That is the logic of Government. If there are more people belonging to the detention under Communist Party, that would be used as a justification for continuing it. If there are half a dozen persons belonging to political parties under detention, that too would be utilised as a justification for continuing the Preventive Detention Act. I should like to know whether the Government thinks that the intelligence of our public is at such a discount that whatever they say can pass in this manner. They should not draw upon the credulity of the supporters of the Congress Party in this manner. Therefore, I say that if ever was a time for the eliminaion of this measure, here it is [Shri Bhupesh Gupta.] today and the Government is not doing it but wants it for another three years.

And they talk about political parties. as if political parties are responsible for dacoities in Madhya Pradesh, for goondaism for smuggling of ganja and other things. All this may have been there. We are told that somebody in the Congress Party himself in trouble that way. Political parties are functioning in this very House for eleven years. Is it not proof positive that all responsible political parties in the country stand for the working of our democratic institutions in a peaceful and democratic manner? Have we not in our party constitution and others also in their party rules and constitutions stated that we stand for peaceful methods for the transformation of the society or for changing the Government they would seek peaceful ways? Then, why try to make out as if some political parties have some plans for violence and other things and, therefore, you need such a preventive detention law? We are here for eleven years. Where have I gone to indulge in violence? Nothing of the kind. Sometimes violence takes place, but it takes place outside the control of the political parties. Violence takes place in so many shapes, communal riots and all that. We all deplore such happenings, Every party deplores such Then why talk about violence on the part of political parties and make out as if the Congress Party is Caesar's wife and Opposition Parties here are all promoters of violence? Nothing could be a greater falsehood, a greater untruth than such statement as is sought to be made out by the Congress or the Treasury Benches. Unfortunately today the Congress Party that courage. If I were in that place with such a great majority, as they enjoy today, we should have been ruling this country without the Preventive Detention Act. The Congress Party is much bigger than some of them perhaps think. They have today

75 per cent of the seats in their control, controlling all the State Legislatures in the country except perhaps one. Yet you are not in a position to run the country democratically without the Preventive Detention Act. I should like to know when you will be in a position to do so.

AN HON. MEMBER: Never.

SHRI BHUPESH GUPTA: Therefore. let us not try to mislead the people by saying that they need it either for the sake of running the administration or for any other reason. Yes, violent incidents take place. Murder takes place, but there are laws to deal with There is the police force to prevent crime. There is the force for detection of crime. police force is not in a position to disresponsibilities in its matter of detection and prevention of crime, the answer to that is not the Preventive Detention Act, which every Congressman deplores in point principle. The answer to that is the improvement of the police force, your detective apparatus and so on. Look at the United States of America. Chicago in the last 23 years thore were perhaps more than a thousand Every day murder takes murders. place in the United States of America, the country which my friend, Mr. Sudhir Ghosh, very much likes.

SHRI SUDHIR GHOSH: Yes.

SHRI BHUPESH GUPTA: Yes, get up. It enchants you.

Shri SUDHIR GHOSH: May I ask one simple question? Is he arguing that we do not need both the Preventive Detention Act and the Defence of India Act? We can do with one and members arrested can be kept under detention under the Defence of India Act. Is that his argument?

SHRI BHUPESH GUPTA: I am coming to that. All that I say is that you like America.

4553

SUDHIR GHOSH: I like America, I like Russia and I like you.

SHRI BHUPESH GUPTA: That is the one thing that you like and Russia perhaps another. I am not concerned that way. In the U.S. A. about which democracy they talk so much, only the other day the President has been murdered. Do they talk about Preventive Detention Act? Every day we see in the papers that the life of Mr. Johnson is being threatened. Do they talk about having a Preventive Detention Act? Now, they do not, because even if the Bill of Rights has been modified in the U.S.A. various other Acts, still the American tradition has not gone out of the influence of Abraham Lincoln and Jeffer-That is why despite the fact son. that crimes are committed there and despite the fact that even a President is murdered, Mr. Kennedy, they do not talk about Preventive Detention Act. Why? Because there are certain fundamental principles which have to be cherished. If a President is murdered their answer is not the Preventive Detention Act. Their answer is, strengthen the F. B. I., strengthen the Police Department, strengthen the Detective Department, so that, firstly, the guilty are punished and, secondly, the crimes are detected before they are committed. Come to England. Is there any Preventive Detention Act in England? Am I to believe that there is no murder in England, no violence in England? Very many things take place in England also But ever since 1670 when they passed the Habeas Corpus Act they did not dream of, they did not think of having any such preventive detention measure in peace-time. Only in war-time they had it. I shall come to that later. Therefore, this is England. Come to France. In France very many violent acts take place, strikes take place and so on. But even the Fifth Republic of France, let alone the earlier Republics, never thought of having a Preventive Detention Act on the Statute Book. Go to Italy where

strikes take place, violence takes place. Even in the Italian Parliament were fired and the leader shots of the Communist Party in the Italian Parliament, Signor Togliatti, was shot in Parliament itself and seriously injured. Even so neither the Communist Party nor anybody there demanded be a Preventive that there should Detention Act or similar Act. Go to Japan where a Prime Minister was killed a leader of the Socialist Party was killed, and so on. Do you have the Preventive Detention Act there? No. They do not have. That is not the way of modern democracy. That is not the way of parliamentary democracy. This is something which has been given up long ago and other steps are taken to deal with the situation. In our country too we have got the Code which is Penal Indian written law and which is comprehensive. We have got the Criminal Procedure Code containing such provisions as sections 107, 108, 144, 151 and We have got various other laws also with which we can deal with situations as they arise because of certain lawlessness and violent activities. No, they are not satisfied with that. They must have this Preventive Detention Act. It is an Act as far as the political terrorisation parties are concerned. Do not tell us that you are not arresting the political workers.

Mr. S. A. Dange, leader of the Com-President of the munist Party, and Samyukta Maharashtra Samiti put in detention under the Preventive Act, together with many Detention Opposition of his colleagues. The leader Dr. Lohia, and the late Dr. Shyama Prasad Mookerjee had served their term under the Preventive Detention Act. This is how things are done. They have sought to use it against the top-most leaders of important political parties in the country. Yet he wants to make out before this House that the Preventive Detention Act is only meant for the goondas and so on. Am I to understand, when you [Shri Bhupesh Gupta.]

have arrested Comrade Dange, that he was indulging in violence or doing something which would attract Act? No. Comrade Dange was fighting for the break-up of the bilingual Bombay State, and he did win Bilingual Bombay State has gone and a linguistic State has come in its place. For that he was put under arrest, and under this very Preventive Detention Act. In Bengal Opposition have been detained under the Preventive Detention Act, trade union leaders have been detained under the ventive Detention Act.

Mr. Vice-Chairman, I may inform the House that when we were in Government in Kerala between 1957 and 1959, the question arose as to whether the Preventive Detention Act should be used to deal with any agitation which was patently violent and aggressive. We thought over it at the ministerial level in Kerala and at the central level and decided never to use the Preventive Detention Act. It would be better to get out of office rather than having the shameful and inglorious thing done by us. Now, you put people in detention without trial. I know they are in that place. The Vice-President expressed satisfaction that we had not done such a thing. Well, this is the standard that laid down, and yet in Kerala the moment you get a chance you put our people in jail without trial. In Bengal, everywhere you have done that,

Mr. Vice-Chairman, I reject the suggestion that the Preventive Detention Act is needed in order to deal with the situation that may arise. The situation is comparatively far better than it was some ten years ago. Our institutions are settling down. You saw how we led the march before Parliament. Was it a violent thing or was it peaceful? And this is how the political parties are functioning. If dacoits are there, deal with them. But how are they dealing with them? Those who are custodians of the law sell guns to the dacoits. When they are arrested, the guns in their possession are found to be police guns and ammunition, and this is stated by the Home Ministers of Rajasthan and Madhya Pradesh. The other day also it has been stated that the police force sell weapons and cartridges to the Madhya Pradesh dacoits. Well, you cannot control this kind of crime, and it is no use coming here and telling us: "Give us the Preventive Detention Act". Goondaism is indulged in. We have got ample powers in Calcutta. which according to this report furnished you so many goondas to be treated by you as State guests. In Calcutta we have got the Goonda Act. Why is it not being effectively used in order to deal with the goonda menace? Sir Charles Teggart, not under a free Government but as a part of the alien Government, dealt an effective blow to the goondas under the Goonda Act. What the British Police Commissioner could do, taking advantage of the Goonda Act, to teach good lesson to the goondas Ministers cannot do. Am I to believe that they are not competent people that way? They are competent, but they build up an inefficient administration. Mr. Vice-Chairman, when we see our brave goondas becoming the time of election Congress propagandists, we feel that the goonda menace can neither be dealt under the Goonda Act nor under the Preventive Detention Act the position.

Come to Calcutta during the 1967 general election, and I shall show you how many goondas become Congress We published a picture canvassers. of the lawless goondas of Calcutta in the papers in the role of canvassers. I should like to know whether the remedy lies in this kind of measure or in purification of our political life in the country. Therefore, Mr. Vice-Chairman, let us not talk about the Act here. We want Goonda goondas to be dealt with. We want the dacoits to be dealt with. Certainly there is a law for it, but they are not applying this law. Now what are they doing? A very interesting thing you will find in this report is that there are very few politicals under detention, but they have arrested the politicals under the Defence of India Rules.

THE VICE-CHAIRMAN (SHRI ARBAR ALI KHAN): We are not concerned with that now.

SHRI BHUPESH GUPTA: This is how they are working. How are the other countries using the preventive detention law? I am now concerned with a particular law, the preventive In this country you detention law. arrest 900 Communists including Members of Parliament, Even today a Member of this House is under detention, and two Members of the other House are under detention, belonging to our Party. And there are others also. As far as the two Members of the other House are concerned . . . (Interruptions) Please do not inter-

I wrote a letter to the British High Commission to find out from them how they administered the Defence of the Realm Act, their preventive law. A reply came from the Head of the Reference Section of the British Information Services. I would read out this thing:—

Dear Mr. Gupta,

Please refer to your enquiry of the 31st January requesting information regarding the number of British subjects detained in Britain without trial during the Second World War.

We have made some enquiries and have managed to collect the facts below. Regulation 18B was the relevant section in the Defence of the Realm Acts...."

Then, this is what they say-

"While Regulation 18B was in force, the Home Secretary was required to report monthly to Parliament the number detained, released and retained in detention. These reports were printed and available to the public.

The published figures show that 1,847 people (including a handful

of non-British) were detained for periods varying from a few days to several years. The maximum number detained at any one time was very much less than this.

Although there was no trial in open court, each case was considered by an independent Advisory Committee when representations on behalf of the detainee were made. The Advisory Committee, after hearing all that was put forward, made recommendations to the Home Secretary who had to tell Parliament how many such recommendations he rejected each month. In this way Parliament exercised a restraining influence upon the executive Departments."

"I hope that this is approximately the sort of information you want. My apologies that it has taken rather a long time to accumulate.

Yours sincerely,

(Sd) Miss B. M. Rowe,

Head of the Reference Section."

That is how they utilised, in war-time, the powers of their Preventive Detention Act, which cannot be conceived of in peace-time. They had talked about the Advisory Board even in wartime, they had said how many were detained under the preventive law and in the entire period of war of seven years, they arrested only 1.847 people. But here in India today, according to his own statement, nearly 1,100 people were arrested in no time and that too after the cease-fire, when the socalled war had ended on the frontiers. The comparison is there. This is the comparison. I am not asking you to emulate everything that is English, but certainly some of the things should be taken note of because you say that you go by the practices that obtain in England.

SHRI ABID ALI: What is obtaining in Russia? What is happening in Russia and China?

SHRI BHUPESH GUPTA Well, do not go into that question

SHRI ABID ALI Why not?

BHUPESH GUPTA They have also arrested people wnenever suspicion is there And I am saying that there was the Fascist Party of Oswald Mosley who spoke for Hitler. There is no such party in India which speaks against the Government of India on the border question We are committed to the defence of our mother-land in the same way anybody is. Is there a party, is there a paper, doing so? Not at all But in England—it is a fact—Mosley running the Fascist Party I was at that time in England when he was saying that Hitler should be supported Very few people were arrested. But here this Government has arrested so many people, well, in no matter of time and after cease-fire and today they are getting even Members of Parliament and the State Legislature arrested, any person they arrest. I have criticised the West Bengal Government here but I must say that though belated, they have started releasing Now there are 28 people in jail others have been released I thank Shri Profulla Sen for this. We are not small men and I hope that others too would soon be released, as also the detenus in other States In Maharashtra, Tripura, Assam, UP., MP. and Bihar, there are nearly 140 people belonging to our party, let alone others. They should be relea-This is what I would like to se**d** They are using this Act airest them Now if these people had been arrested under the Preventive Detention Act, they would have been released, all of then, firstly because the Preventive Detention Act prohibits detention for a period of more than one year, and most of them have spent more than one year in prison. That is why instead of arresting them under the Preventive Detention Act, they were arrested under the Defence if they had been of India Rules arrested under the Preventive Deten-

tion Act, the safeguards under article 22 of the Constitution would have been available to us and we would have gone before the Advisory Board and proved the hollowness of your malicious and false charges against them Therefore, in order to deprive the citizens of these safeguards provided under the Preventive Detention Act,-that is to say representation and appearance before the said Advisory Board-they put them under the Defence of India Rules which negate all these Constitutional safeguards Am I not to conclude from this that the Government is not guiding itself in good faith in this matter? Am I not to conclude from this that they are guided by political prejudices, if not political vendetta? And I say that in some places, they are guided by political vendetta I pointed out to you that in Bihar, in Bhagalpur, some people were arrested on a warrant under the Preventive Detention Act, which the Magistrate said was a forged warrant We have heard in our country of forgeries of many kinds but we have never heard of a forged warrant. Yet, such things happen. People were arrested on forged warrants which the Magistrate very well denounced and ordered an enquiry into the matter.

Therefore, I do not wish to say anything more All that I can say once again today, as I speak on the subject, is that if ever there was a time when you could do without the Preventive Detention Act and such laws, here is the time today, and it is unfortunate that the Home Minister has not taken courage in hands in order to do away with this thing. There is no time; it is useless to make appeals You know the position of the country more than we do. Therefore, as far as this is concerned well, it is a strange thing. Can you cite one single country in the world which has two sets of preventive detention laws such as we have. namely, the Defence of India Rules and the Preventive Detention Act? I do not know of any Government in the world which runs simultaneously two

Those who sets of detention laws have, they have one, and very few have it. But here the Government Therefore. has two detention laws. from every angle, this law has to be criticised, and the entire Opposition, between them representing the majority of the voters in this country, has demanded the abrogation of the law, wants to and yet the Government continue this law because it thinks that it must be there in their hands to political intimidate its terrorise them, and democracy . . .

GULZARILAL NANDA: SHRI Where is the majority that the hon. Member claims that has voted for the repeal of this legislation? Where?

SHRI BHUPESH GUPTA: I the Home Minister would understand it; the statistics of the Election Commission will tell him that 47 per cent of the voters voted for the Congress Party and 53 per cent. rejected the Congress Party at the ballot box and voted for other parties. If they had been united, if they had been in one single party, Shri Nanda would have been sitting here and somebody else would have been sitting there. assure you that in that case you may not be in danger of being kept under detention.

SHRI GULZARILAL NANDA: Have you counted all the Independents and everybody on your side?

SHRI BHUPESH GUPTA: I have How can I? I am saying this thing and I hope that you will consider it. This was one of the issues election. You went for the mandate of the people, asked everybody to vote for you. But only 47 per cent, voted for you but the 53 per cent said, that they would not vote for the Congress. Then they got divided and they voted for other parties. represen-Certainly the majority is ted on this side. It is true that it is a disunited majority but nevertheless it is a majority; the majority of the voters was against such measures as the Preventive Detention Act. If we

had proportional representation picture would have been different in Parliament.

Therefore, Mr. Vice-Chairman would ask the Home Minister to heed popular public opinion in this matter and do everything in his power take away this law. As far we are concerned, for eleven years we have fought this shameful and which is morally repugnant, politically oppressive and ethically in-It is a criminal law; it is tolerable. a crime against the times to have such a law on the Statute Book. I ask the Government of India pick up courage even at this late hour and withdraw this shameful Bill. They will be doing good to the country and the people by taking will be away this measure. They adding to the prestige of the country and creating a better climate for the shaping of our democracy, of our parliamentary institutions and public life.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Santhanam.

SHRI SUDHIR GHOSH: Would it be unfair to say . . .

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): Would you 'ike to speak? If so, you may refer to what you want to say now when you speak later. I have called Mr. Santhanam.

SHRI K. SANTHANAM: Mr. Vice-Chairman, I rise to support the motion moved by the Home Minister. I am sorry that my friend, Mr. Bhupesh Gupta, had so exhausted himself that he could not stay on. I shall not follow him with eloquent wholly irrelevant adjectives. I shall confine myself to a purely rational examination of the entire issue.

It is common ground that generally and ordinarily the liberties of individuals should not be restricted or infringed except through judicial processes: that is accepted. But the real issue is: Are there special circums[Shri K. Santhanam.]

tances in this country, or are there marginal cases where prosecution and punishment is not adequate to safeguard the liberties of the people, where, if things are not prevented, a situation will develop in which no prosecution and punishment can protect the liberties of the people? That is the sole issue. This question came up for exhaustive discussion in the Constituent Assembly where I the privilege to participate. There, the article dealing with preventive detention was not proposed by Sardar Vallabhbhai Patel or by Pandit Jawaharlal Nehru, but by Dr. Ambedkar and by Sir Alladi Krishnaswami Iyer-all of them tried lawvers-not in particular sympathy with Congress. Therefore, the Constituent Assembly decided that in the infant stages of Indian democracy we should not depend wholly on prosecution and punishment, that we should see that things are prevented before they develop. Therefore, they put the article in the Constitution and left it to Parliament to legislate according to the needs of the country....

Mr. Vice-Chairman, I need not say, I need not explain why it was necessary to enact the Preventive Detention Bill in 1950. There widespread communal riots. were being killed on the open streets; from the second floor of the "Hindustan Times" I saw a boy of fifteen years stabbing on the road in Connaught Circus a Muslim-and those circumstances, when the whole city was rioting, the Government could not wait and see who whom and then put its police people at work. Things had to be prevented.

My friend, Mr. Bhubesh Gupta, has argued that it might have been justified then; we have passed thirteen years since then; is it now necessary to continue this Act?

SHM BHUPESH GUPTA: I never said it might have been instified then.

On that ground you justify it, what you are saying.

SHRI K. SANTHANAM: You did not justify it then

SHRI BHUPESH GUPTA: It was never justified by me; the other side justified it.

SHRI K. SANTHANAM: Then would only recall to the memory of my friend the situation that existed in Telangana. You, Mr. Vice-Chairman, know it more than any of us. Was there any safety of life or property, or anything whatsoever, Telangana? There was sheer terrorism, and that terrorism had to be suppressed. Could it have been suppressed, could the rights of the ordinary people-not of politicians-the peasants, workers have been secured without these exceptional powers? Then again there was an agrarian movement in my own district of Tanjore in Madras. There, at the instance of the members belonging to our friend's party, the agricultural labourers and the smaller sants were called upon to all the landholders. And many murders did take place, when Mr. Prakasam had to come down with a heavy hand and restore order. Therefore. this measure was necessary.

And again, let me take the point which he made: Should there be two detention laws? If these two laws are going to stay for the same period, then of course there is a lot of substance in what Mr. Bhupesh Gupta has said. But it is our claim, our hope as well as the hope of Mr. Bhupesh Gupta, that the Defence of India Act may come to an end and that emergency may be declared to have ended. Then we cannot be left without a resource for dealing with these extraordinary dangers to fundamental liberties. The hon. Home Minister has referred to goondaism, to the goondas, to deal with whom the Detention Act has been used to the largest extent, and

has well explained that there is a fundamental difficulty in prosecuting these goondas. They tamper with witnesses: they terrorise them; and without witnesses I do not suppose my friend wants the courts to put them down.

SHRI BHUPESH GUPTA: There are the provisions of sections 107 and 108 under which they can be bound over; if they do not get bound over. they go to jail.

SHRI K. SANTHANAM: They will be bound over and go to the next State and commit the crime, and so. by the time they commit crime all over India... (Interruptions)

VICE-CHAIRMAN (SHpt AKBAR ALI KHAN): Please do not interrupt, Mr. Bhupesh Gupta; you have had your say, and let him go on now.

SHRI BHUPESH GUPTA: He supposed to be one of the founding fathers-very few we have got of them. Therefore I want, the children want to get things clarified from the founding fathers of the tution.

SHRI K. SANTHANAM: But my own point of view is that this Act is essential, not so much, for goondaism as for the existence of two movements in this country, which constitute a permanent and dangerous peril to our liberties. One communism and the second communalism. Sir, my friend pretended to be a white-robed mocrat. I would like to know whether he believes or does not believe in violent revolution. I want to know whether he believes or does not helieve in class war......

SHRI BHUPESH GUPTA: I just tell you, Mr. Santhanam.

SHRI K. SANTHANAM: No.

SHRI BHUPESH GUPTA: You ask me a question and you will not listen to my answer. We have said in our party constitution that the Com- | Karl Marx from the beginning. He

munist Party will seek social transformation by peaceful means and jolly well we mean it. That is why i am here.

SHRI K. SANTHANAM: Have you abandoned violence as a philosophy?

SHRI BHUPESH GUPTA: Violence you will do. We do not.

SHRI K. SANTHANAM: You have said that for the present because of emergency you will follow these methods.

SHRI BHUPESH GUPTA . We stand for bringing about social transformation through peaceful means. And that is what we are working for. You should be happy, Mr. Santhanam.

THE VICE-CHAIRMAN (SHRE AKBAR ALI KHAN): He is referring to democracy, whether you believe in democracy.

SHRI BHUPESH GUPTA: Well. we are the first Opposition in the general election. Does he say that we do not believe in democracy?

SHRI K. SANTHANAM: I shall be happy if the Communist Party India declared that they have given up Marxist principle of violence.

SHRI BHUPESH GUPTA: You want as to give up Marxism. Do not get confused, Mr. Santhanam.

SHRI K. SANTHANAM: Did Marx plead for violent revolution?

GUPTA: SHRI BHUPESH Marx and Engels preached transformation of the English society towards 19th century. But if you invite me to Bhubaneswar, I will tell you.

SHRI M. P. SHUKLA (Uttar Pradesh): Sir, are the two hon. Members discussing amongst themselves!

SHRI K. SANTHANAM: I would request my hon, friend not to interrupt me. I would like to speak according to my lights. I have read

[Shri K. Santhanam.] has declared from the housetops that so long as the people—he called them proletariat—do not rise in violence and exterminate the non-proletariat, there would not be munism. That is what he has said. I can give him the chapter and verse from it. Then, what about class war? Does he believe or does he not bein class war? And lieve he believe he does or does not believe in proletariat dictatorship? So long as any party believes in these three, it is a permanent and irrevocable danger and we have to guard ourselves against them.

SHRI BHUPESH GUPTA: Is it your contention that so long as the Communist Party remains there, there must be preventive detention?

SHRI K. SANTHANAM; Exactly.

SHRI BHUPESH GUPTA: Say that. McCarthy.

SARI SUDHIR GHOSH: If Mr. Santhanam permits me just for one moment.

SHRI K. SANTHANAM: No. I do not want any interruption.

SHRI BHUPESH GUPTA: He is a very capable man.

SHRI K. SANTHANAM: I do that so long as the Communist Party exists it will try to take its opportunity to create Telanganas, to create confusion. And as we know, the slogan of "peaceful politics" is a pure expediency. It is wiling to take every opportunity directly and indirectly, to create trouble, to indulge in violence, to set up the students, to provoke the peasants and do everything to upset peace and order in this country. For that some exceptional law will be reguired. If he wants formal laws, then the laws will have to be much more extensive, much more dangerous to the ordinary people than these

laws. For instance, if it is said that the police should be able to arrest people, if they fear that there will be danger to public peace, then that will be a greater danger than the law of detention.

Then there are communalists. We know what happened in Jabalpur. We know there are communalists everywhere. There are people burning the Constitution.

SHRI BHUPESH GUPTA: If you will mix us with the Communalists, I can go.

SHRI K. SANTHANAM: I am not going to give any undertaking.

Then, the communalists. They are an equal danger. We do not know where the communal fanatics will start, when they will start and what they will do. And should we not be prepared for it? Otherwise on the smallest excuse there will be rioting. Of course, we may have prosecutions and we may have punishments. But it is far, far better that some steps are taken to prevent these riots, all this violence, rather than resort solely to prosecution and punishment.

THE VICE-CHAIRMAN: (SHRI ARBAR ALI KHAN): You have got two minutes more.

SHRI K. SANTHANAM: I shall finish soon. I have got a full list of people here detained under the Preventive Detention Act as well as under the Defence of India Rules. It will be found that great care has been taken to see that only a minimum number of people are dealt with and detained only for the minimum period of time. Now, 1,262 people were arrested under the Defence of India Act Now the people who remain there are only 382. And it is not necessary for me to say that most of them were in Assam and Bengal and the need for keeping them in detention was obvious. Therefore, my contention is that for the infant domocracy of India, for the conditions at present as they

the rule of law cannot be established by mere prosecution and punishments and, therefore, we should have sufficient powers of prevention for all these things.

Sir, my non. friend, Mr. Bhupesh Gupta, referred to the U.S.A. Probably he does not know about the existence there of the Subversive Activities Control Act which does not apply to goondas, which does not apply to murderers but which applies solely to the Communist Party. And then in Burma, in Japan, Indonesia Malaya they have got similar laws preventive detention. authorising Therefore, our preventive detention is sanctioned by the Constitution. It is necessitated by circumstances and the existence of communism and communalism in the country makes it dangerous to deprive ourselves of this measure, and if we do so, we shall have to re-enact it with far more stringent powers in a short time. Therefore, I support the motion of the Home Minister.

SHRI MULKA GOVINDA REDDY: Mr. Vice-Chairman, I oppose this Bill, the Preventive Detention (Continuance) Bill, 1963. It is a retrogressive measure which no democracy will support. In 1950 this measure

[THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) in the Chair.]

put on the Statute Book. was Whatever justification it had in because of the partition and communal riots, there is no justification for it now to be continued for another period of three years. In other countries, particularly in democratic countries, it is very rarely that a measure of this nature is resorted to and put on the Statute Book. Under very emergent circustances, where country is at war, the Government concerned will resort to this sort of law. But unfortunately in India, from 1950 onwards this measure is put on the Statute Book. We all expected that after the 31st December 1963 the Government would not come forward with this Bill for continuing this detestable legislation.

2 P.M.

It is not a party question. We are all one with the Government that goondaism should be put down, that communal elements who create abnormal situations in the country should be put down, that the anti-social elements that resort to profiteering, and all sorts hoarding. of things whereby they create an intolerable situation for the ordinary people in should be put down. the country Whatever measures are necessary for putting down such elements, in that the Government will have our cooperation. But this preventive detention measure is not a measure the Government should resort to because this is an undemocratic measure. This is a vrey retrograde measure this is a very oppressive measure. In a parliamentary democracy, we should not resort to such measures. The figures quoted by the Minister do not justify any further continuance of this measure. Hardly 300 people have been detained under this measure and those could have been dealt with by the common law of the country. The I.P.C., the Criminal Procedure Code, etc. are wide enough and long enough to bring any of the antisocial elements to book and thus to put down lawlessness. Because of this measure lawlessness has not been put down properly in this country, mostly because goondaism and lawlessness are resorted to by people who have some influence or other with the ruling party. It looks as though this has been aided and abetted by influential sections in the ruling party. Whenever members connected with ruling party or having some influence with the ruling party resort to antisocial activities or resort to profiteering or hoarding of stocks, etc. this measure has not been utilised to prevent such illegal and anti-social activities. Recently the cooperative sector particularly the Delhi Co-operative Stores, was involved in profiteering in sugar. I would like to ask the Minis[Shri Mulka Govinda Reddy.] ter whether this Act was resorted to and the persons connected with that Co-operative Stores were brought to book under this Act whereas small businessmen and merchants, when they resort to such profiteering methods, they have been booked.

It clearly shows that this measure is utilised to put down their political opponents and that was not the reason for which this was adopted in 1950. At that ume because of the partition there were communal riots, commotions and at that time it might have been necessary to resort to the Preventive Detention Act but now when the situation is normal, it should not be resorted to. It is the right of any political party or trade union to agitate for the social transformation of the society and for the redressal of their grievances in a peaceful way. I know there are many instances where, just because the trade unions or workers agitated for the redressal of their grievances, instead of resorting to ordinary laws of the country, this extraordinary fascist law has been resorted to and they have been clapped under the Act.

The Home Minister was telling us while moving this Bill for consideration that we are now under an emergency, that there is Chinese aggression, that the Chinese have attacked us and certain territories are under the control of the foreign enemy and therefore there is need to have this Act in addition to the D.I.R. replying to the debate in the Lok Sabha he appears to have said that it is easier to resort to the Preventive Detention Act than the DIR though the DIR is sharper and more aggressive in character. We are one with them to preserve the integrity of the country the security of the country. It is they, the ruling party, who are responsible for this rape of our northere harders by a foreign enemy. If at all there is any justification for resorting to this Act, the members of the Treasury Benches should have been brought under the mischief of this Act because they tried to compromise with the integrity of the country, with the security of the country.

There is no justification whatsoever for this fascist measure to be continued any longer. It is only under fascist dictatorship, where there police raj or ponce rule, that these abnormal and abhorrent obnoxious, legislations are resorted to but in a democratic country like India which always claims to be the largest democracy in the world, we should set an example to the other neighbouring countries that the ordinary rule of law prevails in India, that we need not resort to police measures and the people under detention without trial. It is the fundamental right of any citizen in any democratic country to have his liberty, freedom speech and action and association and if there is any violation of those freedoms guaranteed under the Constitution, he should protest and protest with all vigour. It is unfortunate that the Congress Government which is now in power should continue resort to this oppressive measure. The liberty of the citizen, the freedom of the citizen, is very fundamental for the proper functioning of democracy and democratic ideals and democratic elements will not thrive if the liberty of the person concerned is curtailed in this unusual and undemocratic manner without giving an opportunity to the person concerned to state case. The ordinary law-the I.P.C. and the Criminal Procedure Code-is quite sufficient to bring to book any anti-social element or those who resort to anti-social activities or communal activities which will disturb the peace of the land. It is time that we have some provisions in the Indian Penal Code and in the Criminal Procedure Code modified in the light of the experience that we have and in view of the fact that we are now sovereign democratic country.

From the floures that the Home Minister cunted it is seen that there are 10 persons detained under the Preventive Detention Act because they 4573

resorted to profiteering and hoarding. This is a very sorry state of affairs. It looks as if the Government is not at all serious in putting down social elements, elements which resort to profiteering and hoarding of essential commodities. It looks as if they are very particular to curb the activities of trade unions and political parties. Many of the top leaders of the Opposition have been detained under this Act, even though most of the parties have publicly stated that they do not resort to violent activities, that they do not believe in violent activities, that they believe in transformation of society peaceful methods and peaceful agitation. In spite of the declarations made by the political parties the Government still wants to have this detention measure which is a very obnoxious one.

The Home Minister in the other House said that if there was an assurance given by all the political parties, he might come with another measure for repealing this Act. Almost all the political parties-I do not think there is any exception-have stated that publicly. And the leaders of the political parties in the other House gave an assurance that they do not believe in violent methods, that they strive to transform society or redress the grievances of the people, through peaceful methods. And here also the hon. Member, Shri Bhupesh Gupta, has given that assurance, and we, on behalf of the P.S.P. and other political parties, are prepared to give that assurance, that we will not resort to violent activities, that we believe in peaceful methods for changing society and for changing the government. When such assurances have been forthcoming it does not look proper for the Government to insist that this Bill should be passed, that this measure should be continued for another period of three years, and that after the lapse of some time, we may consider the advisability of remealing this measure. Mr. Vice-Chairman, whatever justification there was in 1950,

or whatever justification there will be when we are actually at war with an enemy, there is no justificauon for the continuance of this measure now. particularly when we have the Defence of India Rules and the Defence Act, which have been in of India operation since the emergency was declared. I therefore very strongly object to the passing of this measure and I would respectully urge upon Government to withdraw this the motion

SHRI P. N. SAPRU: Mr. Vice-Chairman. I frankly confess that I am not in sympathy with this Bill. The Constitution, no doubt gives us the power to have preventive detention, and the provision has found place in Fundamental Rights. But let us remember the circumstances in the Constitution was framed. We had abnormal circumstances in those days. There had been a good deal of bloodshed in connection with the partition, and there was the trouble in Telan-The position today, fortunately, is different. Also this Act has been in operation for thirteen years. A measure of this character can be justified, if at all, on the ground of emergency. But the difficulty with us is that our emergency is a permanent one. Nanda said that he hoped that the emergency would be over soon. But every third year, the Government comes before us and wants us to pass a measure of this character in the name of the emergency, and that emergecy seems to be a permanent emergency.

Mr. Vice-Chairman, I am opposed to the principle of preventive detention. The principle of preventive detention is opposed to all that we understand by the rule of law. They have preventive detention, no doubt, in Indonesia which cannot be called a democratic State. I know there is preventive detention in Ghana which cannot be called a democratic State, and also in South Africa there is preventive detention of a drastic character, and • .

[Shri P. N. Sapru.]

I do not think that that country, South Africa, is a country which we should imitate. Preventive detention dispenses with all legal formalities. It dispenses with the normal legal pro-The accused may make representations, or has the right to make representations. But his case is heard by the Advisory Board, not in public but in camera. And he cannot be represented, as Mr. Nanda said, by a legal practitioner. There is an express provision, provision in section 10(3) barring the appearance of legal practitioners before the Advisory Board. Undoubtedly the Advisory Board will be presided over by a High Court Judge. But a High Court Judge or a Supreme Court Judge can act only on the materials before him. And part of the material is of a confidential character which may not be disclosed to the accused person. Therefore, look at it from the point of view of the rule of law, and you will find that it offends the basic principles with which the rule of law and the concept of democracy are intimately connected. We pride ourselves on being an ethical State. We pride ourselves as being the inheritors of the Gandhian tradition. Surely, in a democratic 'State of this character, it should be possible for us to do without preventive detention. It has been said that we need this Act for goondas. We have any number of goondas. Why not then dispense with the provisions of the Criminal Procedure Code, with sections 107, 108 and 110 of that Code, or the provisions relating to the trial of dacoits? Why not use this measure for dealing with everybody against whom there is suspicion? If you do you will probably have peace in this country, but it will be the peace of the grave, and I do not think that we want in this country the peace of the grave. We have today the Defence of India Act. That is a more stringent measure than the Preventive Detention Act. Is it necessary for us to have two Acts? Is it necessary for us to have the Defence of India Act and to have the Preventive Detention Act? I do not think so.

I say when the British were in this country we used to have Criminal Law Amendment Acts and we used to have Preventive Detention Act and we used to be vehement critics of those Acts and I remember to have made a speech in 1934 in the Council of State opposing the Criminal Law Amendment Act and I quoted from a passage or Mr. Asquith which I will repeat here. Mr. Asquith said:

"It is all important that the Executive should stamp out murders and terrorism but in the performance of that task the means are almost, if not quite so important as the end."

Sir, Mahatma Gandhi always laid emphasis on means and I think it is necessary for us, in order to stamp out terrorism, goondaism, murder and all that, to employ correct means.

Something was said about Marx and Communism. Now I am not a Communist and I have got very grave and serious differences with certain aspects of the Communist philosophy. But let it be remembered that Marx was a very very great thinker. The four men who influenced the thought of the last and present century were Freud and Einstein. Darwin, Marx. They are a class by themselves. It is all right to talk against class war but Marx has many interpreters and certain sections of the British Labour Party also share Marx's views.

SHRI BHUPESH GUPTA: Now they have given up.

SHRI P. N. SAPRU: And they do not interpret Marx to have preached violence as Shri Santhanam appears to have assumed. Assuming that Marx has preached violence and the Communist Party being a Marxist Party is a party of violence, why not take the straight course and why not ban the Communist Party? I think that is the more honest and more courageous course for us to take but that we are not prepared to do. We want to take action against individual Com-

munists who may have hurt the susceptibilities of local authorities.

I do not say that this Act has not been administered in a just or proper manner. That is a criticism which I do not share with my friend, Mr. Bhupesh Gupta. I think the Government has tried to administer it justly and fairly.

SHRI BHUPESH GUPTA: I might point out—Dr. Sapru, one minute—to this House that Mr. Ganesh Ghosh was put in detention on a charge relating to the Chittagong Armoury Raid case in 1930; he was put in detention under the Preventive Detention Act for having participated in that raid in 1930.

SHRI ABID ALI: That information is not correct. He is making a wrong statement.

SHRI P. N. SAPRU: It is not my submission that Government has administered this measure in an unjust manner, or in an oppressive manner. I think it has tried to administer it in a moderate manner but the point is that the very principle of this Bill is wrong and where the principle is wrong the measures taken must be necessarily wrong.

It was said that the detenu could be represented by a legal practitioner. There is an express provision in the body of the Act itself phohibiting the appearance for a detenu by a legal practitioner. He can appear in person or he can be called upon to appear in person and he can be supplied with the grounds in a general which the order has been made but parts of the evidence against him which are placed before this Advisory Committee may never be made known to him. That is not my conception of the rule of law and as I have said there is an intimate connection between the rule of law and democracy, During war time they had in England the Defence of the Realm Act and it is to the eternal credit of British Judges that at least one of them declared. that in the clash of arms the laws are not silent. Lord Aitkin's judgment is a tribute to the ability, integrity and liberalism which characterize the British Judges.

I think we should even in abnormal times hesitate to take abnormal action because abnormal action makes an abnormal. abnormal situation more What can be done by normal methods cannot be done by abnormal methods and should not be done by abnormal methods. I know that there are men who want the security of the State to be maintained. I am just as eager as they are for maintaining the security of the State but the security of the State cannot be maintained by coercive laws. What you need is firmness plus reasonableness and where firmness is not combined with reasonableness disaster follows. We have, therefore, to consider in a calm manner whether for some of the things that happen in this country we ourselves are not at times by the policies we pursue responsible. It is a bitter pill for anyone who values the rule of law, for any one who has respect for the rule of law to swallow, and I confess, Mr. Vice-Chairman, that I have no sympathy with this Bill. I look upon it as a measure which is not deserving of support.

Thank you.

SHRI G. S. PATHAK: (Uttar Pradesh): Sir.

SHRI BHUPESH GUPTA: I am afraid you never speak for progress.

SHRI G. S. PATHAK: Mr. Vice-Chairman civil liberty and the rule of law are the essence of democratic life. They are our prized possessions. They give meaning to the life of a citizen. Without them we think that economic and social progress is an idle dream. Therefore, no price is too dear which might be paid in order to

[Shri G. S. Pathak.] secure conditions which may ensure civil liberty. (Interruption). I am not a theorist. I am not apologetic, as it were, of this Bill. The Government states that these are the conditions prevailing in the country which necessitate the continuance of the Preventive Detention Act.

SHRI P. N. SAPRU: And the Government must be right.

SHRI G. S. PATHAK: I myself believe that those conditions exist and. therefore I support the Bill. I want to live in a world of realities, not on theories. Safety of the people and security of the State are essential requirements without which there can be no civil liberty; there can be no democratic life if there can be no parliamentary institution. We ore comparing India, which won freedom sixteen years ago, with countries like the United Kingdom, which has enjoyed democratic life for long which has got a certain disciplined mind among the people. Are there any persons in the United Kingdom who are prepared to embrace foreign enemies at the borders?

SHRI P. N. SAPRU: Sir Oswald Mosley was there.

SHRI G. S. PATHAK: What happened to him? Public opinion killed him. There is no such public opinion here.

SHRI B. D. KHOBARAGADE; Who cares for public opinion in this country? (Interruptions).

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order. Mr. Pathak, I think you should ignore interruptions and go on. Otherwise, your time is limited.

SHRI G. S. PATHAK: Therefore, this hard won liberty, hard won freedom of ours has to be preserved and our parliamentary democracy has to be preserved. Otherwise, we would not be talking here in the manner that we are talking today.

I do not understand the argument that in principle we do not like preventive detention. Then, you are arguing against the Constitution. Why did you not argue then that this is against the principle? The Constitution-makers, whose sagacity, whose wisdom

SHRI P. N. SAPRU: May I just ask Mr. Pathak . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): He is not yielding. Are you yielding?

SHRI G. S. PATHAK: No, I am not vielding.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): He is not yielding. (Interruptions). And Mr. Pathak while speaking, I would suggest that you do not look at Mr. Sapru, which will provoke him to interrupt you. You have to address the Chair.

SHRI BHUPESH GUPTA: He is looking at a progressive lawyer.

SHRI G. S. PATHAK: I am a realist. I am not a theorist. Now, Sir, the question, therefore, is this. When the Constitution-makers framed Constitution, they anticipated there must be protective measures which the Government of the could take in order to preserve the freedom, this hard won freedom, and the Constitution-makers made guards. The Constitution-makers said that full opportunity for representation must be given to the detenu. The Constitution-makers said that it would be the duty of the Advisory Board presided over by a High Court Judge—there may be other High Court Judges on the Board—to examine the material and if on an examination of the material the Board finds there is not sufficient reason for detention the Government is bound obey the Board.

(Interruptions).

THE VICE-CHAIRMAN: (SHRI M. GOVINDA REDDY): Please do not interrupt him,

SHRI P N SAPRU: I want to ask.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY). He is not yielding, I am sorry.

SHRI G S PATHAK I am prepared to answer all the questions at the time of interruptions if you will kindly add to my time

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY). No You please go on You do not get any advantage in time

SHRI G S PATHAK Now, Sir, the Constitution-makers knew that we were surrounded by foreign Sates, and we had to be protected from machinations of those foreign States, We have some rapacious neighbours We have people in our own commisnity who are greedy, who are piepared to indulge in espionage in conspiracy with the foreign people, And, therefore, with all this in view Constitution-makers contemplated that if there are conditions which need the enactment of such a law. law may be enacted by the Government subject to those safeguards. Now, therefore, to say that preventive detention is bad in principle is an argument which should have been advanced at the time when the Constitution was made Today the only question is and the only question can be whether at the present time there are conditions which require the continuance of the Preventive Detention Act That is the only question today

Now, Sir, something has been said about goondas and the existence of other evils which need to be checked I shall tell you very briefly what I have known from cases decided in courts where the Preventive Detention Act has been applied I will give you just two or three instances. Speeches are made Persons are instigated to indulge in acts of violence and create disturbances Even where that is done, simply because the

language was English the Supreme Court upset it and released the detenue. In deciding the cases the courts are taking into account the question of malice If the court finds that detenue has not got a full opportuthere is a release by the Gov-Then, there are cases ernment where our citizens send misleading information, wrong information, to foreign countries and people in foreign countries make use of such information In England the punishment was very heavy for a thing like this I will mention to you one case A person in a certain town in India-I will not mention the names-made speeches arousing passions, asking people to murder a certain dignitary of the State Now he is prevented from coming to Delhi It was stated in the order You intend to proceed to Delhi and you will instigate plans which may adversely affect the security of that individual Now should the Government have waited till the murder was committed?

SHRI BHUPESH GUPTA No.

SHRI G S PATHAK: He is prevented from coming here He is detained. If there is evidence believed by the Advisory Board that he was a person who had instigated and he was a person who would have or who might have committed murder or instigated other people to commit murder, if that was the situation, then, would not preventive detention be a better measure which would have kept the man out of harm's way and which would have secured the safety of the life of the people here?

SHRI P N SAPRU. It will be applied in all cases

SHRI G. S. PATHAK: It will be applied in all cases if the security of this country is threatened.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY). The hon Member is entitled to a patient hearing

SHRI G. S. PATHAK: Pro-Chinese elements exist in the country today. Can any one deny that when there was the Chinese attack, there were no pro-Chinese elements working in the border and engaged in anti-Indian propaganda? Can anyone deny this? Can anyone deny that there have been people here—at least two or three cases have arisen—who were engaged in espionage, who have transferred important documents to foreign countries?

SHRI A. M. TARIQ (Jammu and Kashmir): Why don't you mention Pakistan?

Shri G. S. PATHAK: You will have to go to Pakistan.

SHRI A. M. TARIQ: Sir, I make a protest against what the hon. Member has said that I will have to go to Pakistan.

SHRI P. N. SAPRU: Sir, on a point of order. The hon Member has charged Mr. Tariq as being a Pakistani.

SHRI G. S. PATHAK: I am not charging him as a Pakistani.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): That is no point of order.

Shri A. M. TARIQ: Sir, please give me a hearing. It is not a point of order, but I have got a right to protest. When I said, "Why don't you mention Pakistan?", the hon. Member told me, "You will have to go to Pakistan". This is a threat to me. I think he is entitled to be put under detention, he must be put under detention.

SHRI BHUPESH GUPTA: What could be a greater provocation than to say, "You go to Pakistan"?

SHRI G, S. PATHAK: I never said that

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You proceed, Mr. Pathak.

DIWAN CHAMAN LALL: I hope my friend Mr. Bhupesh Gupta will not get very angry about it. I was in Pakistan only this morning.

SHRI BHUPESH GUPTA: It is a good thing. But why should he say that?

SHRI CHANDRA SHEKHAR: He can be anywhere because he is under the shadow of the Prime Minister. But the same thing is not the case of Mr. Tariq.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Your time is coming to a close. You proceed, Mr. Pathak.

DIWAN CHAMAN LALL: Unfortunately my hon. friend, Mr. Chandra-Shekhar, is in the habit of casting aspersions in the House. If he does not understand the rules of this House, he cannot learn to behave himself.

SHRI A. M. TARIQ: Sir it must be expunged. He has fought for Kashmir. It will be very bad for him, he is a leading lawyer. I say that for his credit it must be expunged.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): I think you should not take it seriously. He meant it in a light-hearted way.

SHRI BHUPESH GUPTA: We know that Mr. Pathak is a very reactionary lawyer. We told him that.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You are only taking his time. You proceed, Mr. Pathak.

SHRI G. S. PATHAK: This chart would go to show that the Government has used the powers only where the use of those powers was necessary. Otherwise, in a country with

this big population you would have found a larger number of persons in detention. This chart also shows that the people who are detained are not so detained as members of a particular party. Only those persons are detained who were engaged in certain activities which are prejudicial to the security of the State and to other matters. Therefore, it is not an argument that because there are a small number of people, therefore, should not have law. This shows that the continuance of the Preventive Detention Act is necessary. The use of it will be proper and will be made only when necessary. It will not be directed against any party but only directed against individuals who may be found to be engaged in certain activities. This is the evidence afforded for its continuance.

Sir, many countries have been mentioned, U.K., U.S.A., and son on.

SHRI BHUPESH GUPTA: And France and Italy.

SHRI G. S PATHAK: France, Italy, and so on. Now one of the questions is, why it is that only one class of countries have been mentioned and not other class of countries.

An Hon, MEMBER: Because you like these countries.

SHRI G. S. PATHAK: There may be no detention laws and yet people may be taken away and detained.

SHRI B. D. KHOBARAGADE: Do you want to follow them?

SHRI G. S. PATHAK: We do not want to follow them, but we want to have laws; otherwise you would not be talking here. (Interruption) About two detention laws, it is quite obvious that in case a proclamation is issued that the emergency has ceased, one law will not be on the Statute Book and the other law will be kept on the Statute Book with larger safeguards than the Defence of India Act and the Defence of India Rules for a period during which or before the expiry of which the emergency may cease. Therefore, Sir, support this Bill and I feel that conditions do exist which justify the passing of this Bill, Thank you.

شری پہارے لال کویل ددطالب، :
وائس چیرمین صاحب - شریبان میں آپ کا زیادہ وقت نہیں لوں کا
کیوں که مجھے ذرا باہر جانا ہے اس سے بہلے که اپنے وچار آپ کے سامنے
رکھوں مہانیا کاندھی نے چند شہد
جو انہوں نے آزادی سے پہلے کہے تھے
وہ میں آپ کے سامنے رکھوں کا -

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

ان کے شید کننی اہمیت رکھتے ہے ہیں اس کا اندازہ آپ ان شہدوں سے لکا سکھی گے ۔ انہوں نے ددینگ انڈیاء، ۲ مارچ سفہ ۱۹۲۲ع کے اشو مھی لکھا تھا: ۔

"Democracy is not a state in which people act like sheep. Under democracy individual liberty of opinion and action is jealously guarded."

ایک دوسرا ان کا اور بیان هے وہ مهی میں اسی وقت آپ کے سامنے پڑھ دوں -

"Real Swaraj will come not by the acquisition of authority by a few but by the acquisition of the capacity by all to resist authority when it is abused; in other words, Swaraj should be obtained by educating the masses to a sense of their capacity to regulate and control authority."

[شری پیارے لال کریل دوطالب،۰] یہ اِس مہان مستی کے الفاظ میں جو که انہوں نے آزادی سے پہلے کہم تھے - ان الفاظ کی کتلی ہوی قیمت ھے وہ آپ اچھی طرح سے سمجھ سکتے هين - جبهرويت مهن پرچا تلنر مين اور جهال پر جلتا کا راج هـ حيسا که آپ کہتے هيں عالس ديش ميں جلنا کا راج هے یہاں تبیموکریسی هے مهان جمهوريت هے ... وهان پر شهريوں کے ا کھے بنیادی حقق موا کرتے میں کنچه مولک اده یکار هوا کرتے هیں اور ولا مولک ادههکار ایسے هوتے هیں جو که کسی حالت میں بھی خاتم نہیں کئے جا سکتہ جو کہ شہری کے ساتھ میں همیشه رهاتے هیں جب تک که دیھ کے اندر جمہوریت مے پرجاتلتر مے جب تک جلتا کی حکومت فے تب تک وہ ادھیکار اس سے چھیلے نہوں جا ساتے یہاں تک که اگر ایمرحاسی بهی هو تو بهی میں کہم سکتا هوں که ان ادغه کاروں بر کتهارا کهات نهیں کیا جا سکتا ان بلیادی حقوق کو انهیں چهینا جا سکتا - یه هماری جمروریت کے ساتھ رہتے هیں پرجانفتر کے ساتھ رھتے ھیں اور شہری کے سابھ میں سدا رہتے میں - یہ ایسے اده پکار هیں حن کو که هم کسی وقت پر بھی ختم نہیں کر سکتے ھیں -

کہا یہ جاتا ہے کہ اس دیش کے اندر فلقے ہیں ایلٹی سوئل ایلیملٹس

هیں جو کہ دیش کی شانتی کو بھنگ کریا چاہنے میں دشملوں کے ساتھ ساز باز کرنا چاهتے هیں یہاں کی اطلاع کو دوسرے ملکوں میں بهینجلا چاهدے هيں - هو سکتا هے که ايسا هو-كعوم ايسم آدمى هين ليكن جهان تک راجنه، ک دلون کا سیاسی دلون کا تعلق ہے کوئی سہاسی دل ایسا نہیں ہے کوئی سیاسی ہارتی ایسی تہیں ہے جس نے که یه کها هو که هم وائلنس پر وشواس کرتے دیں هم واللنس کے ذریعہ سے حکومت کو بدللا چاهنے هیں یا یہاں کی شائتی کو بهلک کرنا چاهتے هیں - کوئی پارٹی آپ بتا دیں ۔ یہاں تک که کمیونسٹ پارتی بھی یہی کہتی رهی ھ اس نر بھی یہ کہا ہے کہ ہم وائلنس نہیں چاهتے هیں اور نان وائلنت طریقوں سے و پارلبدائٹری طریقوں سے حکومت بدانا حادے هیں تو اس پارتی نے بھی کئی دفعہ اس قسم کے بیانات ديئے هيں - اب سوال يم پيدا هوتا ھے کہ ان پارتہوں کے علاوہ اگر هم ديكهيس تو پريوينتيو ديتنهن ايكت میں جن لوگوں کو گرفتار کیا گیا ہے ان میں زیادہ تر هماری سیاسی جماعتوں کے لیڈرس نھے ورکس تھے -میں اپذی پارٹی کے متعلق بتا سکتا هو که مهرے خیال میں شاید هی كوئى ايسا ليذر رها هو جو يريوينتهو قیتنشی سین نه گرفتار هوا هو- هماری پربھو نرائن تھے جو لوک سبھا کے ممدر

تھے آتیمی اس کے ماتصت گرفتار کیا گھا ایک مستر پالنایک تھے ارب کو گرفتار کیا گیا اور هماری پارٹی کے أستودَّات ليدّر وي - سي-مصرا كو به پريويئٿيو ڏيٿئشرن ۽ بين گرفتار کها گها -شهم عبداله كو II سال س كرفتار کر رکھا ھے - آپ ھندوستان کی یا دنھا کی تاریخ میں بتایئے که کسی شخص کو اتلی میماد کے لئے ڈیٹین کیا کیا ہو ۔ اتلے عرصہ سے ان کے اوپر مقدمه چل رها هے اور سیکون هزاروں گراه پیش هوئے هیں ابهی تو چند هی پهه هواي هيل اور معلوم نهيول ولا کتلے مدت تک جہال میں رہیلگے -کیا یه جمہوریت هے کیا یه پرجا تلتر هے - آپ ان کے خلف قدم اُتہائیے مكر جلدى أتهاتهم جادبي سے جلدي ان کو سزا دیجئے - گیارہ سال کی سزا بہت ہوتی ہے اکر وہ قدل بھی کئے هوتے تو پانیم چهه سال سیں چهوت جاتے - اگر انہیں مبر قید کی سزا بھی ھوتی تو بھی آج جیل سے باھر ھوتے لیکن اب بھی وہ جیل کے اندر ههں یه هماری جمہوریت کے لئے شرمفاک بات ہے۔ اب ان سیاسی ليدرون كے علاوہ جو غلدا أيليمات هے اس کے متعلق جب ذکر کیا جاتا ہے تو مهن بوا تعجب كرتا هون كه آپ نے ذرا غور سے اندین پیدل کوت کو نہیں دیکھا که وہ کتنا ایگزاسیتیو ہے ۔ ا هم اگر پینل کرت کو بچے دھیان ہے هیکهیں تو معلوم هوکا که کوئی بھی لیسا آفینس نہیں جے اس دیس کے اندر جس کے بارے میں آپ انڈین یہنل کوڈ کے اندر ذکر نہیں ہائیں کے - آپ اس کے مطابق سزا دے سکتے هين - مين آپ ئي اس طرف توجه فالول لا كم اندين پينل كود ميل أور خاص طور ير كرمنل پروسهجر كوة میں ایک یورا کا پورا چیہار ہے۔ چيپٿر ٢ - آننسيس اکينست دي استیت - جس میں بہت ساری ہاتیں کہی گئی ھیں اور ان میں سے هو تین کو پوهکر میں آپ کو سفاوں که ایسرجنسی کے دوران یا لوائی کے دوران کها کیا پراویون اس میں ههر: -

- "121. Waging, or attempting to wage war, or abetting waging of war, against the Government of India.
- 121A. Conspiracy to commit offences punishable by section 121.
- 122. Collecting arms, etc. intention of waging War against the Government India.
- 123. Concealing with intent facilitate design to wage war.
- 124. Assaulting President, Governor, etc, with intent compel or restrain the exercise of any lawful power."

ایسی ککی دفعیل آپ کو دونوں ایکت کے اندر مل جائیں کی جن کے ماتصع آپ گرفتاری کر سکتے میں ۔

[شری پیارے لال کویل دوطالب، ا ویسے هی اگر کوئی سڌیشن کرے یعلی کوئی استیت کے خلاف کام کرتا ہے اور پریچ کرتا ہے اس کے لگے خاص طور پر پراویزن رکھا گیا ہے جس کے ماتصت آپ ان کے خلاف کارروائی کو سکتے هیں - اور آئے پوچھیئے تو رائٹس کے متعلق اس میں کھا گیا ہے :-

"144. Joining unlawful assembly, armed with deadly weapon.

- 145. Joining or continuing in unlawful assembly, knowing it has been commanded to disperse.
- 146. Rioting.
- 148. Rioting, armed with deadly weapon.
- 151. Knowingly joining or continuing in assembly of five or more persons after it has been commanded to disperse.
- 152. Assaulting or obstructing public servant when suppressing riot, etc.
- 153. Wantonly giving provocation, with intent to cause riot—if rioting be committed.
- 153 A Promoting enmity between classes."

ابھی ھمارے مستر موریہ کو یہ کہہر قیونلس آف انڈیا رولؤ کے ماتحت گرفتار کیا گیا کہ وہ شیڈرلڈ کاسٹ اور مسلمان ایک طرف اور دوسری طرف ھندروں کے بیچ میں نفرت پھیلا رہے تیے – اس کی بنا پر ان کو تیفینس آف انڈیا رولؤ کے تحت گرفتار کیا گیا – آپ کو انہیں اس کے ماتحت گرفتار ماتحت کیوں گرفتار کرنا چاھیئے تھا۔

همارے قانون مهن ویسے هی ایک دنعه ه - Promoting enmity between classes جس کے ماتھے کارروائی کی جا سکتی تھی اور بھی بہت سی ایسی دانعیں ھیں جیسےکہ۔ Harbouring persons hired for an unlawful assembly This is chapter IX—offences by or relating to public servants اس طرح سے بہت سے ایسے پہورہن اس مهی ھھی اور اسی طرح سے کرمدل پروسیجر كوة مهن آب ديكه لهجيُّه-يعلى مين ابهی دوسرے اسپیشل ایکت کی طرف دهیان نهیل دلا رها هول مگر ید جو ایکٹ میں نے آپ کو بتائے ية ديش بهر مين مشهور هين -پریوینشن آف أفنسهز کے لئے سیکشنس ھیں باقی اور کے میں نبونے دیے رها هون : –

"Criminal Procedure Code—Chapter IV—Prevention of offences.

- 106—Security for keeping the peace on conviction.
- 107—Security for keeping the peace in other areas.
- 108—Security for good behaviour from persons disseminating seditious matter.
- 109—Security for good behaviour from vagrants and suspected persons.
- 110—Security for good behaviour from habitual offenders."

اس کے آگے ای لافل اسمبلمیبز کے متعلق ہے۔ سیکشن ۱۲۹ — Use of armed forces—you can even call in the armed forces

مهن سوشلست پارتی سے تعلق رکھتا ھوں اور آج میں یہ یقهی کے ساتھ کیم سکتا ہوں فضر کے ساتھ کیم سکتا ہوں کہ میری پارٹی نے کبھی بھی واللیلس ہر وشواس تہیں کیا اور کچهی یهی وائلذس پر وشواس نهین کرے کی ۔ ہاہشہ ہم آیموکریٹیگ ھرنسھل پر وشواس کیا ھے۔ ھم ڈیموکریٹیک سوشلزم اس دیس کے اندر چاهتے میں مگر کتلے می عبارے آدمیوں کو یہپونٹیو دیٹینشن ایک ت مهن بند کها گها هے - أسى طرح سے رميبليكن پارتى هے جو كبهى واللفس ير يقهن نههن ركهتي مكر آب ربیبلهکن پارٹی کے آدمی بھی کرفتار ههن جو۔ فريبون کي لچهوتون کي اور کرے ہوئے آدمیوں کی نمائلدگی کرتے هیں - صدیوں سے جن کو ادھهکاروں سے ونجے کر رکھا ھے اور جن کو ولا ادھیکار ابھی تک نہیں ملے ھیں ان كى نمائلدگى رېبلهكن پارتى كرتى هے - مهن کهتا مون جتلی متفالفت ھم نے ہوتھی گورنملت کی کی ھے اور جو ظلم و سلام هم نے انگریؤی سر^{با}ر کے سہے ھیں لن سے ہزار کنا زیادہ طلم و ستم ان اچهوتوں اور چهوته چهوٹے بھائیوں نے اٹھائے ہیں - مجھے یا تو تعصب هوتا هے صدیوں گزر گڈھی انہوں نے آج تک آواز کھوں نہھں الهائي ريولت كيون نهين كها - سين یہ نہیں کہتا کہ وہ بغاوت کویں مگر 🕴 درنے کی ضوورت ھ -

پهر پېلک نوئسنس پر بهی ایک سيکھڻ هے - اس کے علاوہ کوئی استيت ايسا نهين هولا جهان پو كوئى نه كوئى اسههشل ايكات نهيس ھوا ہس کے مانتصب کارروائی کی جا سكتى هے - كوئى بهى أفهلس كمهت ھو اس کے خلاف تارمل لاز آف دی کلٹری موجود ہیں۔ ہم تو کہتے ھھن کہ جمہوریت کے اصولوں کو همیں قائم کرنا ہے تاکه آئلدہ آنے والي نسلهن ان اصولون کو اور ان طریقوں کو فولو کریں - آپ نے ایک مثال آنے والی نسلوں کے لئے رکھلی ھے - سین نے ابھی سہاتما کاندھی کے الغاظ آپ کے سامنے رکھے اصل میں هم قوم کی خداست کر رهے هیں ہم گورنمذت کے کان کھیلیے رہے هين هم بنا رهے هين که آپ ایسی چهز کو رهے ههن جو جنتا کے مغال کے خلاف ہے ۔ جلتا کے بنیادی حتوق کے خلاف ہے - جب نارمل لاز آف دی کنتری موجود هیں۔ ان کو آپ هوردرز کے خلاف استعمال کر سکیے میں - پرافتیرز کے خلاف استعمال کر سکتے ہیں۔ جس طرح سے جن کے خلاف آپ چاہیں استعمال کر سکتے ھیں۔ مجھے آپ بتانیہ، دہ کون سے ایسے۔ آفلسیز عین جن پر آپ نارمل لاز کے مطابق پنشملت نہیں دے سکتے هیں، سزا نہیں دے سكني هيل - أن باتون كي طوف غوو

[شرق بهارے لال کریل دھالب،] آپ ان کے جذبات کو سمجھیئے کہ آے بھی دیھی بھر میں ایک گاوں بھی ایسا نهین جهان هائی کست لور اچھوت ایک ھی کوئیں سے پانی بھوتے هوں - ان کو آج بھی گاؤں کی ھالی کاست کی ہستی کے کلوٹیں سے بانی لیلے کی اجازت نہیں ہے - میں دموے کے ساتھ کہم سکتا ھوں - اور گورنینٹ نے اپنی مجھوری کو دیکھکر اب ان کی ہستھوں میں کلویں کھودے ھیں انکی اسداد کی ھے - ان کے لئے الگ کلویں کھودے میں ا الگ هوستل میں ان کو بھرتی کیا ہے۔ کھوڑکھ اعی قوم کے لوگ متفالفت رته هین -(Time bell rings) تو جو آدمی اتلے ظلم و ستم سها وما هے اگر ولا اللے مداء سے کنچھ کهه دیتا هے تو آپ اس کو پریویلٹیو۔ آیٹیلشن میں بلد کر دی<u>تے</u> میں ــ

میں آپ کا بہت شکریہ ادا کرتا ہوں کہ آپ نے محصے اتفا تائم دیا ۔ کہنا تر میں بہت کچھ چاھٹا تھا لیکن چونکہ آپ نے سجھے تورزا تائم دیا ہے اور مجھے جانا بھی ہے اس لئے میں پھر کہنا ھوں کہ نارمل لاز آف دی کلٹری کو استعمال کیجئے ۔

مكريه بويونقهو ةيقيلشن اينت هماري لکے لاکو کرنا زیبا نہیں ہے - هماری جمهورہ نے کے لئے زیبا نہیں ہے اور هدارے مہاتما کا دھی کو جملہوں نے جمهوريت كي بلياد ذالي آزادي دلائي ان کی روح کو آتما کو اس سے بہت دکو پہنچے کا ۔ اگر آپ اس کسم کا عانون خائیں کے اور اس کو پاس عویدگی - پہلے شروع میں آپ نے بدایا شها اب دن به دن اس کو ایکستیند عو رہے میں ۔ آپ کے پاس تیداس أل انديا ايكت موجود هے اور اس کے نصب قیننس آف انتیا رولز سوجود هیں اور اس کے وقتے اس جريونتهو ذيتهلش أيكت كي بالكل خبرورت هي نهين هے اور جب که ھمارے پاس ویسے ھی بہت سے حاوسرے قانون موجود ھھی ۔ اس لئے میں نہایت ادب سے سرکار سے عوض عرون کا که ولا جو عم چاهتے هيں اس ثو سانے اور اس پریونٹیو قیٹیدشوں البكت كي سهعاد كو اور آگے ايكسالهات الكونے كى كوشفى نه كوے -

†[श्री प्यारे लाल कुरील 'तालिख'ः वाइस चैंगरमैन साहब । श्रीमान मैं ग्रीपका ज्यादा बका नहीं लूंगा कोंकि मुझे जरा

^{†[]} Hindi transliteration:

बाहर जाना है । इसमें पहले कि ग्रपने विचार श्रापक सामने रख, महातमा आधी के चन्द शब्द जो उन्हों ग्राजादों ने पहले कहे थे वह मैं भ्राप्ति सामने रखंगा।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

उन त बब्द कितनी ग्रहमियत रखते है, इसका ग्रन्गांना ग्राप इन शब्दों से लगा मकेंगे। उन्होन 'यग इंडिया'', मार्च २, सन् १६२२ ई• के इश्यू मे लिखा था:---

"Democracy is not a state in which people act like sheep. Under mocracy individual liberty of opinion and action is jealously guarded."

एक दूसरा उनका ऋौर बयान है वह भी मैं इसी वक्त ग्रापके सामने पढ़ द :--

"Real Swaraj will come not by the acquisition of authority by a few but by the acquisition of the capacity by all to resist authority when it is abused; in other words, Swaraj should be obtained by educating the masses to a sense of their capacity to regulate and control authority."

यह उस महान हस्ती के ग्रल्फाज़ हैं जो कि उन्होंने ग्राजादी से पहले कहे थे। इन ग्रल्फाज की कितनी बड़ी कीमत है, यह ग्राप ग्रच्छी तरह से समझ सकते है। जम्ह-रियत में, प्रजातन्त्र मे, ग्रौर जहा पर जनतः का राज है--जैसा कि ग्राप पहले कहते है कि इस देश में जनता का राज है, यहा डेमी-केसी है यहा जम्हरियत है--वहा पर शहरियों के कुछ बुनियादी हुक्क हुआ करते है, कुछ मौलिक ग्रधिकार हुग्रा करते है, ग्रीर वह मौलिक ग्रधिकार ऐसे होते है जो कि किसी हालत मे भी खत्म नही किये जा सकते. जो कि शहरी के साथ में हमेशा रहते है जब तक कि देश के अन्दर जम्हरियत है, प्रजातन्त्र है, जब तक जनता की हक्मत है तब तक वह अधिकार उससे छीने नही जा सकते । यहां तक कि ग्रगर एमरजेसी भी हो तो भी मैं कह सकता हूं कि इन ग्रधिकारों पर कुठाराघात नही किया जा सकता । इन बनियादी हुकुक की नहीं छीना जा सकता। यह हमारी जम्हरियत के साथ रहते हैं, प्रजातन्त्र के साथ रहते हैं, श्रौर शहरी के साथ मे सदा रहते हैं। यह ऐसे ऋधिकार है जिनको कि हम किसी वक्त पर भी खन्म नही कर सकते हैं।

कहा यह जाता है कि इस देश के भ्रन्दर गण्डे हैं, एन्ट सोशल एलीमेट्स हैं, जो कि देश का शान्ति को भंग करना चाहते हैं. दूश्मनो के साथ साज बाज करना चाहते है। यहा की इत्तिला को दूसरे मुल्कों में भेजन, चाहते हैं। हो सकता है कि ऐसा हो। कुछ ऐसे आदमी हैं। लेकिन जहा तक राज-नोतिक दलों का, सियास, दलो का ताल्लक है, कोई सियासी दल ऐसा नही है, कोई सियासी पार्टी ऐसी नहीं है जिसने कि यह कहा हो कि हम वायलेन्स पर विश्वास करते है, हम वायलेन्स के जिरये से हुकुमत को बदलना चाहते हैं या वहां को ज्ञान्ति को भंग करना चाहते है । कोई पार्टी स्राप बता दे, यहा तक कि कम्युनिस्ट पार्टी भी यही कहता रही है, उसने भी यही कहा है कि हम वायलेंस नही चाहते है ग्रौर नानवायलेन्ट तरीकों से, पालियामेंटरी तरीकों से हक्मत बदलना चाहने है। तो इस पार्टी ने भी कई दफा इस किस्म के बयानात दिये है। मवाल यह पैदा होता है कि इन पार्टियो के अलावा अगर हम देखे तो प्र-वेन्टिव डिटेन्शन एक्ट में जिन लोगो को गिरफ्तार किया गया है, उनमे ज्यादातर हमारा मियामा जमायतो के लीडर्स थे. वर्कर्स थे मै ग्रपनी पार्टी के म्ताल्लिक बता सकता हं कि मेरे खयाल में शायद ही कोई ऐसा लीडर रहा हो जो प्रिवेन्टिव डिटेन्शन में न भिरफ्तार हम्रा हो । हमारे प्रभु नारायण थे,. जो लोक सभा के मेम्बर थे उन्हें इसके

[श्री प्यारेलाल करील 'तालिब']

मातहत गिरफ्तार किया गया । एक मिस्टर पटनायक थे. उनको गिरफ्तार किया गया। ग्रौर हमारी पार्टी के स्टुडेन्ट लीडर वी० सी० मिश्रा को भी प्रिवेन्टिव डिटेंशन में गिरफ्तार किया गया । शेख अब्दुल्ला को ११ साल से गिरफ्नार कर रखा है । स्राप हिन्दुस्नान की या दुनिया की तारीख में बताइये कि किसी शहस को इतनी मियाद के लिये डिटेन किया गया हो । इतने ग्ररसे में उनके ऊपर मुकदमा चल रहा है। ग्रीर सैकड़ों, हजारों गवाह पेश हुए हैं। ग्रभी तो चन्द ही पेश हुए है ग्रौर मालुम नहीं वह कितनी महत तक जेल में रहेंगे। क्या यह जम्हरियत है, क्या यह प्रजातन्त्र है ? ग्राप उनके खिलाफ कदम उठाइये, मगर जल्दी उठाइये, जल्दी से जल्दी उनको सजा दीजिये। ११ माल की मजा बहुत होती है। ग्रज्ज वह कत्ल भी किये होते तो पांच छ साल में छट जाते । त्रगर उन्हें उम्र कैंद की भी सजा होती तो भी आज जेल के बाहर हैं ते, लेकिन श्रब भी वह जेल के अन्दर हैं। यह हमारी जम्हरियत के लिये शर्मनाक बात है।

ग्रव इन सियासी लीडरों के ग्रलावा जो गुन्डा एलीमेन्ट है उसके मुताल्लिक जब जिक किया जाता है तो मैं बडा ताज्जुब करता हूं कि ग्रापने जरा गौर से इंडियन पैनल कोड को नहीं देखा कि वह कितना एजास्टिव है। हम ग्रगर पैनल कोड को बड़े ध्यान से देखें तो मालूम होगा कि कोई भी ऐमा ग्राफेन्म नहीं है इस देश के ग्रन्दर कि जिसके बारे में ग्राप इडियन पैनल कोड के ग्रन्दर जिक नहीं पायेंगे। ग्राप इसके मुताबिक सजा दे सकते हैं। मैं ग्रापकी इस तरफ तवज्जो दिनाऊंगा कि इंडियन पैनल कोड में ग्रौर खास नौर पर किमिनल प्रोसिजर कोड में एक पूरा का पूरा चैंप्टर है। चैंप्टर ६ ग्रफेन्सेज एगेस्ट दी स्टेट, जिसमें बहुत सारी बातें कही गई हैं श्रौर उन में से दो तीन को पढ़ कर मैं श्रापकी सुनाऊं कि एमरजैसी के दौरान या लड़ाई के दौरान क्या क्या श्रीविजन इसमें हैं—

- "121. Waging, or attempting to wage war, or abetting waging of war, against the Government of India.
- 121A. Conspiracy to commit offences punishable by section 121.
- 122. Collecting arms, etc., with intention of waging war against the Government of India.
- 123. Concealing with intent to facilitate design to wage war.
- 124. Assaulting President, Governor, etc., with intent to compel or restrain the exercise of any lawful power."

ऐसी कई दफायें अगपकें दोनो एक्ट के अन्दर मिल जायेगी जिनकें मातहत आप गिरफ्तार कर सकते हैं । वैसे ही अगर कोई सिडिशन करे, यानीं कोई स्टेट के खिलाफ काम करता है और प्रीच करता है, इसकें लिये खास तौर पर प्राविजन रखा गया है जिसकें मातहत आप उनकें खिलाफ कार्रवाई कर मकते हैं : और आगे पढ़िये तो राइट्म के मुताहिलक उसमें कहा गया है—

- "144. Joining unlawful assembly, armed with deadly weapon.
- 145. Joining or continuing in unlawful assembly, knowing it has been commanded to disperse.
- 146. Rioting.
- 148. Rioting, armed with deadly weapon.
- 151. Knowingly joining or continuing in assembly of five or more persons after it has been commanded to disperse.
- 152. Assaulting or obstructing public servant when suppressing riot, etc.
- 153. Wantonly giving provocation, with intent to cause riot—if rioting be committed.

153A Promoting enmity between classes."

श्रभी हमारे मिस्टर मौर्य को यह कह कर डिफोन्स श्राफ इंडिया रूल्य के मातहत गिर-पनार किया गया कि वह शिडयल्ड कास्ट श्रौर मुपलमान एक तरफ ग्रौर दूमरी तरफ हिन्दुओं के बीव में नफरन फैना रहे थे. श्रीर ३१ ही जिना पर इन्हों (डेफोर्स श्राफ इडिया रूलन के तहन गिरफ्तार किया गया। श्रापको उन्हें इपके मातहत क्यों गिरफ्नार करना चाहिये था ? हमारे में वैसे ही एक दफा है—— Promoting enmity between classes-मातहत कार्रवाई की जा भकती थी। श्रौर भी बहुत सी ऐसी दफायें हैं, जैसे कि Harbouring persons hired for an unassembly. This is Chapter IX-Offences by or relating to public servants इस तरह से बहुत से ऐसे प्रोविजन उतमें हैं भौर इसी तरह से ऋिमनल प्रोमीजर कोड में ग्राप देख लीजिये, यानी मैं श्रभी दुपरे म्पेशल एक्ट की तरफ ध्यान नहीं दिला रहा हं, मगर यह जा एक्ट मैंने ग्रापको बनाये यह देश भर में मशहर है। प्रिवेन्शन स्नाफ श्राफन्सेज के लिये सेक्शन्त है। बाकी श्रीर के मैं नमृने दे यहा हु।

"Criminal Procedure Code—Chapter IV—Prevention of offences—

- 106 Security for keeping the peace on conviction.
- 107. Security for keeping the peace in other areas.
- 108 Security for good behaviour from persons disseminating seditious matter.
- 109. Security for good behaviour from vagrants and suspected persons.

110. Security for good behaviour from habitual offenders."

xr 150

इसके आगे अन-ला-फुल असम्बलीज के

मुताल्लिक हैं। सेक्शन १२६—

Use of armed forces—you can even
call in the armed forces फिर
पब्लिक न्यूसेस पर भी एक सेक्शन हैं। इसके

अलावा कोई स्टेट ऐसा नही होगा जहा पर कोई
न कोई स्पेशल एक्ट नही हेंगा, िसके मातहत
कार्रवाई की जा सकती हैं। कई भी अफन्स
किमट हो उसके खिलाफ नारमल लाज
आफ़ दी कन्टरी मौजूद है।

हम तो कहते है कि जम्हरियत के उमूलों को हमे कायम करना है ताकि म्राइन्दा म्राने वाली नस्ले इन उसूलों को भ्रौर इन तरीकों को फोलो करे। आपने एक मिमाल आने वाली नम्लों के लिये रखनी है। मैने ग्रभी महातमा गाधी के अल्फाज आपके सामने रखे। असल में हम कौम की खिदमत कर रहे है। हम गवर्नमेट के कान खीच रहे है। हम बता रहे है कि ग्राप ऐसी चीज कर रहे है जो जनता के मफाद के खिलाफ है, जनता के बनियादी हकक के खिलाफ है। जब नारमल लाज ग्राफ दी कन्टरी मौजद हैं उनके। ग्राप होईम के खिलाफ इस्तेमाल कर मकते है, प्राफिटियर्स के खिलाफ इस्तेमाल कर सकते है। जिस तरह से जिनके खिलाफ ग्राप चाहे इस्तेमाल कर सकते हैं। मझे श्राप बतायें कि कौन से ऐसे म्राफेन्सज हैं जिन पर म्राप नारमल लाज के मुतादिक पानशमेंट नही दे सकते है, सजा नहीं दे सकते हैं। इन बातों की नरफ ग़ौर करने की जरूरत है।

मैं मोशिलिस्ट पार्टी से ताल्लुक रखता हूं ग्रौर ग्राज मैं यह यकीन के साथ कह सकता हू, फ़िंख के साथ कह सकता हू कि मेरी पार्टी

[श्री प्यारेनान क्रील "तालिब"] ने कभी भी वाय रेन्स पर विश्वास नहीं किया, भौर कभी भी वायलेन्स पर विश्वास नही करेगी । हमेशा हमने डेमोकटिक प्रिन्सिपल पर विश्वास किया है । हम डमोक्टिक सोशलिज्म इन देश के अन्दर चाहते हैं। मगर (कतने ही हमारे प्रादमियों की प्रिवेन्टिव डिटेन्शन एक्ट में बन्द किया गया है। इसी तरह से रिपब्लिकन पार्टी है जो कभी वायलेन्स पर यकीन नहीं रखती । मगर भ्राज रिप-ब्लिकन पार्टी के श्रादमी भी गिरफ्तार हैं. जो गरीबों की, श्रकृतों की ग्रोर गिरे हुये भादिमयों की नुमाइन्दगी करते हैं। सदियों से जिनको ग्राधकारों से वचित कर रखा है भौर जिनको वह श्रीधकार श्रभी तक नहीं मिने है उनकी नुमाइन्दगी रिपब्लिकन पार्टी करती है।

मैं कहता ह जितनी मुखालफत हमने ब्रिटिश गवर्नमेंट की की है ग्रीर जो जल्मों सितम हमने ग्रंग्रेजी मरकार के सहे है उनसे हजार गुना ज्यादा जुल्मों सितम इन अछतों भीर छोटे छोटे भाइयों ने उठाये हैं। मझे तो ताञ्जुब होता है-सदिया गुजर गई उन्होंने ग्राज तक ग्रावाज क्यों नहीं उठाई, रिवोल्ट **क्यों** नही किया । मैं यह नही कहता कि वह बगावत करे मगर श्राप उनके जजबात को समझिए कि स्राजभी देश भर मे एक गाव भी ऐमा नही है जहा हाईकास्ट ग्रीर भ्रछत एक ही कुएं से पानी भरते हो। उनको श्राज भी गांव की हाई कास्ट की बस्ती के कुए से पानी लेने की इजाजत नहीं है। मैं दावे के साथ कह सकता हूं। श्रीर गवर्नमेंट ने श्रपनी मज-बरी को देख कर ग्रब उनकी बस्तियों में कुए खोदे हैं, उनकी इमदाद की है, उनके लिए ग्रलग कुएं खोदे है, ग्रलग होस्टल में उनको भरती किया है, क्योंकि म्राला कोम के लोग मखालफत करते हैं।

(Time bell rings) तो जो भ्रादमी इतने जुल्मो मितम मह रहा है भ्रगर वह भ्रपने मूंह से कुछ कह देता है तो भ्राप उसको प्रिवन्टिव दिरेन्शन में बन्द कर देते है।

मै भ्रापका बहुत शक्तिया भ्रदा करता ह कि श्रापने मुझे इतना टाइम दिया । कहना तो मैं बहुत कुछ चाहता था लेकिन चुकि द्यापने मुझे थोडा टाइम दिया ग्रीर मझे जाना भी है इपलिये मैं फिर कहता ह कि नारमल लाज आप दी कन्टरी को इस्तेमाल की जिये। मगर यह प्रिवेन्टिव डिटेन्शन एइट हमारे लिये लागु करना जेबा नहीं है। हमारी जम्हारयत के लिये जेबा नहीं है। हमारे महात्मा गाधी का जिन्होंने जम्हांरयत की बुनियादी डाली, ग्राजादी दिलाई उनकी रूह को, भ्रात्मा को इससे बहुत दुख पहुचेगा श्रगर श्राप इस किस्म का कानुन बनायेगे श्रीर इसको पास करेगे। पहले शुरू मे श्रापने बनाया था भ्रब दिन-ब-दिन इसको एक्स्टेन्ड कर रहे हैं। भ्रापके पास डिफेन्स भ्राफ इडिय एक्ट मौजद है ग्रौर इस के तहत डिफेन्स ग्राफ इडिया रूल्स मौजद हैं भ्रौर इसके रहते इस प्रिवेन्टिव डिटेम्शन एक्ट की बिल्कूल जरूरत ही नही है ग्रीर जबकि हमारे पास वैसे ही बहुत से दूसरे कानून मौजूद है। इसलिये मैं निहायत ग्रदब से सरकार से भ्रज करूगा कि वह जो हम चाहते हैं उसको माने ग्रीर इस प्रिवेन्टिव डिटेन्शन एक्ट की मियाद को स्रागे एक्स्टण्ड करने की कोशिश न करे।

3 P.M.

Shri B D. Khobaragade: Mr. Vice-Chairman, Sir, I strongly oppose this Bill because this is a most undemocratic and inglorious Bill and smacks of despotism. In a democracy, individual freedom, individual liberty and rule of law are of great importance and are paramount, and therefore, any Bill or any law, which tries to restrict the liberty and freedom of an individual, must be opposed by every individual who claims to be a democrat.

As pointed out by my friend, Mr. Kureel, there are a number of laws in this land which can be effectively enforced to check the bad elements and the goonda elements in this coun-

try. As a matter of fact, if we go through the statistical information, we find that the Preventive Detention Act has been used not to check the bad elements in the society, not to check the anti-social elements, but has been used mainly to suppress the sition parties. May I draw vour attention and the attention of the House to Statement 11 in this Report? Statement it this has been mentioned that in Gujarat 16 people were detained for violent activity, and 2 for communal agitation, and that this violent activity had been started -as alleged by the Government-by the Hindu Mahasabha and the Bharatiya Jana Sangh. Now, can we believe that Hindu Mahasabha is a organisation, or one which believes in violence? And can we also believe, Sir, that the Bharatiya Jana Singh is an institution or organisation which believes in violence? Then there is the West Bengal's case, where 258 persons were arrested, and out of them, 255 for goondaism. Why? Because the Workers' Party of India started some agitation there, they were arrested. And on the first page of Statement we find that 160 people were detained in West Bengal, and these people belonged to Jamat-e-Islami; and out of those 160 people, 159 persons were declared as goondas. I mean, those organisations, those political parties who are agitating to redress the grievances of their communities, who are trying to redress the grievances of the down-trodden people in this country are classified as goondas and detained, and their members are put behind bars. This is what we come to know from the statistical information given in this case.

Sir, it has been mentioned by the hon, the Home Minister in the other House that if all the parties declare that they abjure violence, then there will not be any need for the Preventive Detention Act or the Defence of India Act. Sir, it has been declared in this House by many party spokesmen that they do not believe in violence. Even the Communist Party

has declared that they would not induige in any violent activity, and we are to believe them.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): Does the hon. Member believe that?

SHRI B. D. KHOBARAGADE: At least so far as this particular statement is concerned, I am prepared to accept it. (Interruptions.) Therefore, when all opposition parties are, when even the Communist Party is, prepared to abjure violence why is there the necessity for this particular Bill?

Sir, it raises a fundamental quesdon. In a democratic set-up, are not the opposition parties, are not the communities, entitled to agitate if they find that injustice is being done to them? I think, if there is great injustice done those people must be allowed to agitate to redress their grievances. May I draw your attention to the recent Bill which was introduced in the Lok Sabha about two days back? It is regarding Goa, That Bill seeks that the jurisdiction of the Bombay High Court which was extended to Goa, is to be withdrawn now. Why? Why is it to be withdrawn? Why Goa is removed from the jurisdiction of the Bombay High Court? Sir, only about one week back the people of Goa have given a verdict that Goa wants to merge with Maharashtra, and, therefore, it was the duty and responsibility of the Government to accept the verdict of the people, take early steps for the merger of Goa with Maharashtra. But that is done. The next day, the Prime Minister of this country, whom we always consider to be a great democrat, issued a statement to the press that Goa will not be merged with Maharashtra because—he said—he wanted to respect the views of the people, of the people of Goa. I do not know what he means by the 'people of Goa'. Does he mean the people in Portugal, because the people in Goa have given a clear

[Shri B. D. Khobaragade]

verdict that Goa should be merged with Maharashtra? Now you are not taking steps for early merger of Goa with Maharashtra, on the contrary, you introduce a Bill in the other House, which takes away Goa out of the jurisdiction of the Bombay High Court Therfeore, you are trying to separate Goa from Maharashtra

SHRI JOSEPH MATHEN (Kerala) How can the hon Member call it a verdict as long as the party in power did not get a clear majority?

D KHOBARAGADE Shri B Surely, you can see that they have formed a Government there, you can consider the number of members who have been elected on that issue (Interruptions) The people of Goa have given the clear verdict, and the Congress Party, who wanted to maintain the status quo in Goa, was utterly routed from Goa, they could not get one single member elected from Goa Out of the thirty candidates set up, seventeen Congress Party candidates had to. lose their deposits. That was the case in Goa Therefore, as my friend, Mr Pathak, had said that public opinion should be respected, do we find that the public opinion is being respected in Goa where people have expressed their desire to merge Maharashtra? Therefore, Sir, the responsibility for all the agitations, for all these activities, lies on the shoulders of the Government; they cannot deny that responsibility Therefore, Sir in a democratic set-up, if the organisations start agitations-of course, they must be peaceful agitations—if they start peaceful agitations, then they should not be deprived of their democratic right to do so If they want to redress their grievances they should be allowed to redress their grievances by resorting to peaceful agitation

Sir, the other day the hon Minister, Mr Haia navis made a statement in this House regarding the arrest of Mr Maurva Ha was arrested in Delhi, he was attending Parliament session and he was arrested without a

warrant And what were the grounds given by the hon Minister? That he was creating some sort of trouble, communal hatred between Hindus Muslims, and between Hindus and the Scheduled Caste people He went on to say that he used very strong language and asked the people, the Scheduled Castes people. to against the Government Is there anything wrong? Can Mr Hajarnavis say he has done wrong? People who have been made to suffer for thousands of years, if they say that they want to remove those bonds of slavery, if they say that they must revolt against this communalism and castersm and the Government which tolerates this communalism and casteism what harm is there? Did he do anything wrong? And another Congress Member, Mr Tapase, says Gandhiji believed in that policy, in that philosophy It is alleged that Mr Maurya said that he wanted to throw out the Government Well, what do the Opposition parties want to do? We want to throw out the Congress Gov-We are the spokesmen of ernment the people outside and we want to throw out the Congress Government

SHRI R M HAJARNAVIS I respect the sentiments of the hon Member Now he is exercised But all these questions are to be settled in a court of law. Therefore I think it would be better for him not to refer to it.

SHRI B D KHOBARAGADE We want to throw out the Government All the Opposition parties want to throw out the Government if they can get an opportunity But so far as my party, the Republican Party, is concerned, we want to throw out the Government by peaceful ways and not by methods What wrong do we do, if we ask the people not to vote for the Congress and overthrow the Congress Government? Is it an offence? It is not an offence Why should then people be detained under the Preventive Detention Act or the Defence of India Rules? I do not understand

Now, Sir I may give another instance. Mr. George Fernandes Was arrested. He belonged to the Socialist Party. He was a member of the Defence Council of Maharashtra. If he could be a member of the Defence Council, it means that he was helping the country in furthering the efforts for defence of this country. should he be arrested? He was arrested because he had demanded that the taxi drivers in Bombay should be paid more, and because the demand was not accepted, he gave a clarion call to all taxi drivers to go on strike. What wrong did he commit? I do not understand it He was immediately arrested and put behind the bars under the Defence of India Rules

May I give another instance? The Editor of the daily "Navbharat", which is published from Nagpur, has been prosecuted under the Defence of India Rules Why? Because he published a news item that a police constable was harassed by a police sub-inspector. The constable was sick He was having temperature and, therefore, could not perform his duty properly. He, therefore, wanted to go on leave But he was compelled to do parade and the result was that he ultimately died. This simple thing was published in the "Navbharat".

SHRI R M HAJARNAVIS The news was incorrect

SHRI B D KHOBARAGADE. It was incorrect, you could have contradicted it. What was the necessity of prosecuting him under the Defence of India Rules? There were other common laws prevalent. Why did you not invoke the provisions of those laws? And even now that Editor is being harassed and some cases are pending against him.

Therefore, Sir, from all these facts, from all these instances we know that the Preventive Detention Act is being used to suppress the Opposition parties Had it been used to suppress antisocial elements, to check goondas, then we would not have objected to.

There would have been objection even then but not such a serious objection. Today go to Bombay, go to Nagpur, go to villages, you will find goondas in white khada clothes and white caps creating all sorts of troubles but nobody can dare touch them What happens to these people? Therefore, Sir, my submission to you is that this most despotic and undemocratic Bill should not be allowed to be passed by this House I strongly oppose this Bill I thank you very much for giving me the opportunity to say a few words.

SHRIMATI K BHARATHI (Kerala): Mr. Vice-Chairman, Sir, since this Bill is only for the extension of the life of the existing Act, normally no great furor was expected. Sir, we on this side of the House also would have been only too happy to welcome a state of affairs in which such Acts do not find a place on the Statute Book.

Sir, the Preventive Detention Act is being described as a "black Act", "lawless law", etc by the very people who create an atmosphere in this country, thereby compelling the Government to retain the so-called black Act s said, Sir, that 'that Government is best which govern3 least'. But we find in the present set-up, considering human limitations and the limitations of the society in which we live that a certain measure of control is inevitable The question to be decided is whether this control is exercised in the best interests of the society, with the approval and approbation of the people, whether this control constitute s to the development of the society into a climate of freedom and cohesion If this control leads to the smothering of freedom if it leads to thraldom, it is something ominous Sir, on the other hand if it is a necessary evil, like the shell that protects the chick in the embryo, or like the calyx and epicalyx-I am a botanist-which protects the flower in the bud, it should be welcomed The calyx seems to smother the tender petals in the infant stage But they yield and recede slowly as the petals mature and grow and bloom out The calyx remains obscure.

[Shrimati K. Bharathi.] at the bottom, offering the quantum of strength and protection needed for the flower. Sir, it is our duty to protect our infant democracy which is just like the flower in the bud. We cannot live in this work-a-day world on the abstract conception of freedom, freedom to spoil everything. These conceptions have to be applied with statesmanship. I do not think that anybody with any conscience can say that the party that came into power stifled the growth of democracy-like a gullible child-like the knave politician who wanted to hold on to power at the cost of abiding values.

Sir, it is with great sacrifice suffering that the Government have done everything to stabilise cracy. If today India is the biggest and stablest of democracies, it is due to the foresight of the ruling party and Government. We have seen around us the staggering of democracies, big and small alike. yielding place to despotism. Sir, it may be because the people in these democracies were not passionate in their devotion to democracy; maybe, there was no party which was able to hold the people together and lead them on the path of democracy; maybe, because there were internal and external challenges which destroyed the normalcy needed for the growth of democracy; or, Sir, maybe because the men who found themselves at the helm of affairs were reluctant to take the risk of losing power by adopting democracy Whatever may be the reasons, there is no doubt that the external and internal conditions decide the pattern of society, a people have to choose whatever their wishes and aspirations might be. Sir, look at the tortoise which toils its way on land and water carrying a huge fortress on its back. It would also like to be free as the bird in the sky, to soar high up in the heavens like a Rajhansa, But in that particular set-up in which it was constrained to evolve, it had to carry its fortress on its back for its own survival Sir, the limitation of environment was always there for us to retain this load of a Preventive Detention Act. It is not a comfortable position for any Government, I do not say that it is because of Mr. Bhupesh Gupta and Company alone that we are handicapped with this fortress on our back.

I come from Kerala and I want to enlighten Mr. Bhupesh Gupta on a minor point about which his memory seems to be very short. He referred to the Communist Government in Kerala that they never used the Preventive Detention Act against anybody. There was no need for the Communist Government in Kerala to use this Act because the Government themselves were organising and propagating goondaism through agit-props and various other organisations. Now, I also want to tell him that for the last two years, not a single Communist was detained in that State under this Act but at the same time there were a few instances where blackmarketeers and profiteers were detained for meddling with foodgrain laws.

Anyway, though we are lucky when compared with our neighbours, have our own limitations also which make these small irksome measures inevitable. As long as there are people in this country today who are dedicated to democracy, who think and act in fascilt lines, whose loyalties are decide; by considerations which are anti-national, we have to put up with these irksome measures. In the present context, these things assume added significance when our tiers are menaced by enemies, who have no compunction to make use of the basest in human beings.

Let us look at the question in this way Is it not better if we can, by a few swift and decisive moves, defeat the vivisection at. who challenge the unity of this country than preparing to fight a civil war as they fought in America, a hundred years ago? The Preventive Detention Act has to be used like the fire brigade to put out the small fires that may grow into forest fires, if not checked or put out in time. I am sure nobody can accuse

the Government of having misused the Preventive Detention Act for party ends and abused it. Hitherto it had been used with great restrain and caution and it will be used with restrain in the future also.

Shri A. M. TARIQ: Sir, I just want to make a submission. When another hon. Member was in the Chair, there were some words between myself and Mr. Pathak and I do not think it was so serious. I would request you to expunge those words of Mr. Pathak and mine too.

SHRI DAHYABHAI V. PATEL: Why?

Shri G. S. PATHAK: Actually when I was talking of Pakistan, he interrupted me and said 'Go to Pakistan' intending that he should go to Pakistan and see the cases of preventive detention there.

Shri DAHYABHAI V. PATEL: He said 'You will have to go to Pakistan'. We object to it. The record must be kept correct always.

SHRI G. S. PATHAK: I intended him to see what is going on there under preventive detention.

Shri Dahyabhai V. Patel: The record of the House is not the private preserve of Congressmen. The recorded proceedings must go in. (Interruptions). Let us go by the taperecorder. What does the tape-record say?

Shri A. M. TARIQ: I will request you and through you every hon. Member, especially my hon. friend Mr. Gupta, my senior friend Mr. Patel and Mr. Chandra Shekhar that it is not a question so far as an individual is concerned. It is a question of my nation and my people and the whole country. So, I request them not to make it a political problem. It is everybody's problem. It is not Tariq to go to Pakistan, it means Mr. Pathak and Mr. Gupta must go to Pakistan. So, it was not something which was serious. Let us expunge it for the

benefit of this country and not allow outsiders to exploit a small incident.

Shri DAHYABHAI V. PATEL: I would very much like to agree to the very reasonable appeal of my friend but I think it is against the law. You cannot do it and I do not think we should allow any evasion of the law.

Shri Bhupesh Gupta: In the course of his speech Mr. Pathak said so many things against so many. Normally everything should be expunged. In fact the whole speech should be expunged. I am prepared for it but just because he said something against Mr. Tariq and just because they belong to the same Party—they are sitting together—...

SHRI A. M. TARIQ: That is not so . . .

SHRI BHUPESH GUPTA: . . . and an internal, domestic arrangement has been made . . .

SHRI A. M. TARIQ: No.

SHRI BHUPESH GUPTA: I am in sympathy with Mr. Tariq, I mean he criticised the speech, but I would like it to be recorded that here in a person, an hon. Member, who claims himself to be a big lawyer, that this is the kind of statements he makes even with regard to his party-men, about his integrity as an Indian citizen. We have not the slightest doubt . . .

SHRI G. S. PATHAK: I protest. No reflection was cast on Mr. Tariq's integrity I have stated what I meant and Mr. Tariq accepts that this is what I stated. He wants to expunge it and I have no objection but if there is any . . .

SHRI CHANDRA SHEKHAR: This is not a domestic affair. It is not a private . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Chandra Shekhar . . .

Shri Bhupesh Gupta: Mr. Vice-Chairman, you are guided naturally by the Rules of which you are much more conscious than I am.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have called Mr. Chandra Shekhar . . .

Shri Bhupesh Gupta: Just for the convenience of Mr. Pathak who exhibited certain temper and said all these, it should not be done. As for Mr. Tariq, he is an esteemed friend, we are all in sympathy with him but Mr. Pathak should be shown in his true colours.

Shri G. S. PATHAK: No. I protest. There were so many interruptions and during those interruptions I was not being allowed to speak and then when Mr. Tariq said this and then I said: "You will have to go to Pakistan to see certain things, to see what is preventive detention there."

SHRI CHANDRA SHEKHAR: My only submission is, it is not a private affair between two Members. Whatever is said in the House, I think it is said in a serious mood. If Mr. Tariq and Mr. Pathak want to make any amendment to the speeches they have every right to make statements here and clarify their position, but how can their utterances in this House be expunged? If they want to clarify, you may permit Mr. Tariq and Mr. Pathak to explain and they may make clarifications but nothing can expunged.

SHRI BHUPESH GUPTA: You kindly listen to what he has said. He said: 'You may go to Pakistan'. All I would urge is this is not unparliamentary. It is very parliamentary, that is to say, it is not covered by the Rules which permit expunctions. Therefore, you cannot expunge it. All I can say is that if Mr. Pathak is repentant about it, he should get up and say: 'Due to inadvertence, I said something which I should not have said. I apologize to Mr. Tariq and the House and I withdraw.' Let it be recorded.

SHRI JOSEPH MATHEN: The sense of the House should be taken.

HON. MEMBERS: No.

SHRI BHUPESH GUPTA: This is not the A.I.C.C. This is Rajya Sabha. (Interruptions).

Shri A. M. TARIQ: There is procedure, there are conventions and there is also one word and that is 'generosity'. Being younger in age to my friends on that side, I do not want to make this incident a political question and I do not want to make it a history of the Parliament or the Indian nation. I beg of them, I will request them as a Kashmiri, as a Member of Parliament to please allow this House to expunge these words. Please do not have any revenge. Excuse me, I request you, I beg of you to allow this thing to expunge these words.

Dr. A. SUBBA RAO: Why? What prevents Mr. Pathak to withdraw his words?

Shri BHUPESH GUPTA: Why does he not say that? Let Mr. Pathak say that he said it, he is sorry for it and he apologizes to Mr. Tariq . . .

Shri G. S. PATHAK: I am not sorry for it. What I said was, when he interrupted me about Pakistan, I was talking about preventive detention. I said 'You will have to go to Pakistan to see that.' He will have to see what is preventive detention there. That is what I said. Mr. Tariq has understood me. He has not misunderstood me. I said what I said before and I agree to the expunction of that remark. He made a request to the Vice-Chairman for the expunction of that remark.

SHRI BHUPESH GUPTA: He said . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am on my legs, Mr. Gupta. Please sit down.

SHRI BHUPESH GUPTA: But this is a serious pont of procedure . . .

SEVERAL HON. MEMBERS: Obey the Chair. Sit down.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gupta, I am going to clear the position.

SHRI BHUPESH GUPTA: Please do.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAV(): I have.....

SHRI G. MURAHARI: But the hon. Member . . .

The VICE-CHAIRMAN (Shri M. P. Bhargava): No, Mr. Murahari, please don't get up. I have heard the whole thing. There is no procedure by which I can expunge what has been said earlier. The explanation of Mr. Tariq and also that of Mr. Pathak are there and they have gone on record, and that is the end of the matter.

Shri DAHYABHAI V. PATEL: Before you close this chapter, may I say that there are perpetual interruptors from that side so that it becomes difficult?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Interruptors are there on all sides.

Shri DAHYABHAI V. PATEL: Mr. Pathak is misunderstood when he is interrupted, but what about us? When we are interrupted by Members who do not understand the language, Members who do not know the procedure of the House, who comes to our help?

Shri K. SANTHANAM: I suggest that if there is any mis reporting, that can be corrected by the hon. Member when the proof comes to him.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The next speaker, Mr. Abid Ali.

श्री ग्राबिद ग्रली: माननीय उपसभा-ध्यक्ष जी, मैं इस बिल का हार्दिक समर्थन करता हूं ग्रौर समर्थन करते हुए सरकार से एक निवेदन करना चाहता हूं कि उसे ज्यादा होशियारी की जरूरत है। जमहूरियत ग्रच्छी चीज है, इसको सब मानते हैं ग्रीर मानना भी चाहिये, लेकिन कुछ ऐसे लोग भी ग्रापके इस हिन्दुस्तान में मौजूद है, जो कि जमहूरियत का इस्तेमाल करके जमहूरियत को मिटाना चाहते हैं। उनसे ग्रापको सावधान रहना चाहिये।

डिफेंस ग्राफ इंडिया रूल्स जिस वजह से ग्रमल में ग्राये, हर ईमानदार हिन्द्स्तानी यह चाहता है, दुआ करता है, कोशिश करता है, ग्रौर हर कुर्बानी के लिये तैयार है कि वे सब कारण जिनकी वजह से डिफेंस ग्राफ इंडिया ऐक्ट ग्राया, वह कारण खत्म हो जायें ग्रीर डिफेंस ग्राफ इंडिया रूल्स ग्रीर इमर-जैसी भी बहत जल्द खत्म हो जाये। उसका जिक इस सिलसिले में करना जरूरी नही है। वह तो खत्म होना ही है। लेकिन डिफेंस ग्राफ इंडिया रूल्स ग्रीर इमरजेंसी खन्म होने पर भी, जो ग्रनासिर ग्रापके मुल्क में हैं ग्रीर रहेंगे. उनके बारे में काफी इन्तजाम करने की जरूरत है--गुंडे हैं, कम्यूनिस्ट हैं, ब्लैक-मार्केटियर्स हैं, भ्रौर सर्विसंज में भी बेईमान भ्रौर रिश्वतखोर लोग मौजद हैं, चाहे वह मिनिस्टर क्यों न हों। ग्रगर किसी भी मिनिस्टर ने नामनासिब काम किया, रिश्वत ली, या बे-मनासिब काम किया, उसके खिलाफ भी यह जरूरी है कि प्रिवेंटिव डिटेन्शन ऐक्ट का इस्तेमाल करना चाहिये । तो मैं श्रर्ज कर रहा था कि सर्विसंज में भी ऐसे लोग हैं जो जाने हए बेईमान हैं, जो रिश्वत लेते हैं, बिल खसूस इम्पोर्ट ग्रौर एक्सपोर्ट डिपार्टमेंट में ग्रौर कई जगह पर ग्रफसरान मिलेंगे, बलक्सी मिलेंगे, दूसरे लोग मिलेंगे, जो नामुनासिब काम कर रहे हैं। हमारा मुल्क ग्राजाद है, लेकिन वह कितनी भी तरक्की करे, ग्रगर हमारा कैरेक्टर नहीं है, श्रगर हम बेईमान हए जा रहे हैं, अगर आज की जेनरेशन उस बेईमानी की लहर में फंस कर, उससे प्रभावित हो रही है, तो हमारा मुस्तक बिल उन सब तरिक्कयों के बावजूद भी काला है। उसकी हमें ग्रीर ग्रापने, सबने रोकना है, उसके लिये

बहुत कुछ करना है। यह भ्रापका प्रिवेण्टिव डिटेण्शन ऐक्ट सबके दिभाग ठीक करेगा । मेरी ग्रापसे ग्रर्ज है कि जो ग्रापने सर्विसेज को इतने सब प्रोटेक्शन दे रखे हैं, उसमे बेईमान लोगों के खिलाफ, रिश्वतखोर लोगों खिलाफ कार्रवाई करना बहत महिकल हो गया है। रिश्वत बहुत बढ़ गई है। कुछ दिन पहले मेरे यहा एक मेहमान ग्राए थे, जो एक खास मालुमात हासिल करना चाहते थे। वह दफ्तर गए, पचास रुपये दिए भ्रौर फाइल हासिल कर ली, फाइल से जितनी जानकारी उसे हासिल करनी थी, वह कर ली। तीन दिन से वे परेशान थे कि यह चीज मिलेगी या नही । लेकिन पचास रुपये रिशवत देने के बाद उनका काम बन गया ग्रीर वे शाम को चले गए। मुम्किन है जो कोशिश मिनि-स्टर साहब कर रहे हैं, उसमे वे कामयाब होगे और हम सब दुश्रा करते है, कि वे काम-याब हों। लेकिन उसकी कामयाबी मे थोडा शक इसलिये हो रहा है कि जब तक श्राप कायदे नही बदलेगे, ग्राईन ने जो इनको हक दे रखा है, उसमे श्राप फर्क नही करेगे, उस वक्त तक ग्रापकी कोशिशों कामधाब नहीं हो सकतीं। इसलिये मेरी अर्ज है कि प्रिवेंटिव डिटेंशन ऐक्ट का इस्तेमाल करके जाने हए बेईमान, रिश्वतखोर, बदमाशों के कामों पर निगरानी करें—तीन घटे ग्राज लोग दफ्तरों में काम कर रहे हैं। उनमें से कुछ को जेल मे भेज दीजिए, उसके बाद ग्राप देखेंगे, क्या नतीजा निकलता है।

एक तो वे अनासिर हैं और दूसरे गहारों को पकडना होगा। आपको मानना पडेगा कि गहार आपके मुल्क मे थोड़े नहीं हैं। सामने से मेरे भाई ने कुछ इंग्लैंग्ड का जिक्र किया, दूसरे मुल्को का जिक्र किया। उनसे मैंने पूछा कि जरा रिशया और चाइना का जिक्र करो कि वहां क्या होता है। अगर खुदा न करे, ये हुसूमत मे आ जायें, तो न कोई ऐक्ट रहेगा, न कानून रहेगा, वहा सिर्फ तलवार की धार रहेगी। जहा भी जिसने उनके खिलाफ ग्रावाण उठाई कि उसका सिर उडा दिया जायेगा। लेकिन ग्राज जो ग्रनासिर मौजूद है, उसके लिये ग्राप क्या कर रहे हैं ? हमारी मशीनरी इतनी ढीली है कि एक तरफ हमारा ग्रमल डिफेन्स के मामले मे मुनासिब हो ही रहा है, लेकिन ये खूब बढ रहे है, ग्रापकी सरहद पर काफी बढ रहे है, यहा तक कि जैसा कि मैं पहले ग्रजं कर चुका हू, उनकी इतनी हिम्मत हो गई है कि ये कह रहे है कि सुभाष बाबू नेता जी, ग्रामीं ग्राफ लिबरेशन लेकर ग्रा रहे है ग्रीर लोग उनकी मदद करे, चीनी तुम्हारे दुश्मन नही है; वे तुम्हे ग्राजाद करेंगे, कांग्रेस ने तुम्हे ग्राजाद नहीं किया।

तो इस किस्म के ग्रनासिर मुल्क मे मौजूद हैं। मुखालिफ पार्टिया जानती है कि हमारे ग्राज के होम मिनिस्टर जमहूरियत को कितना मानते हैं, उसके उसूल की कितनी इज्जत करते हैं श्रीर यह भी सही है कि श्राज के हमारे होम मिनिस्टर साहब पक्के काग्रेसी होते हुए भी मुखालिफन पर कुछ ज्यादा मेहरबान हैं। मेरी ऋजं है कि इतनी मेहरबानी जमहरियत के उसूल के लिहाज से कुछ ज्यादा हो जाती है, यह ग्राप समझते हैं, लेकिन हमेशा यह ख्याल रिखये कि जमहरियत की भी हिफाजात करना ग्रापका फर्ज ग्रव्वलीन है। श्रापका मुल्क ऊचा है। ग्राप जानते हैं कि जहा तक मुल्क का सवाल है, उसकी इटेग्निटी ग्रौर मुल्क की सिक्युरिटी इन सब चीजो के ऊपर सब कुछ फिदा होना चाहिये, सब इसके ऊपर न्यौछावर है । ये लोग जो बड़ी बड़ी बाते करते हैं, श्रफसोस इस बात का है कि ये डेमोक्रेसी को बिलकुल मानते नही हैं, उसको तबाह भ्रौर बरबाद करना चाहते हैं, उनके चीखने, पुकारने श्रौर प्रोपेगेंडे की वजह से श्राप प्रभावित हो जाते है। चोर चोरी करने के बाद भागता है भ्रौर भागते चीख पुकार करता है कि चोर भागा, चोर भागा, ताकि लोग उसे चोर न समझें।

श्री शील भद्र याजी (बिहार) सब भागभी गए।

श्री ग्राबिद ग्रली मेरा उनसे ताल्लुक नहीं है।

श्री विमलकुमार मन्नालालजी चौरड़िया. भील भद्र याजी जी का ताल्लुक है।

श्री ग्राबिद ग्रली मेरा उनसे क्या े मैं जिन्हे गद्दार समझता ह, मैं जिन्हे हिन्दुस्तान का दुश्मन समझता हू श्रच्छा है वे मेरी नजरो के सामने भी नहीं है। मगर मेरी गजारिश तो आपसे है। तो मै यह म्राजंकर रहाथाकि चोर खुद कहता है कि चोर भागा, चोर भागा ग्रौर खुद भी भागता है, ताकि लोग उसे न पकडे श्रौर हालत यह है कि चोर कोतवाल को डडा मारने के लिये बडा हो जाता है ग्रौर कोतवाल उससे डर जाता है। ग्राप सही है, ग्रापका रास्ता सही है, ग्राप सही तरीके से जा रहे है ग्रौर ग्रागे भी जाना चाहते है, लेकिन डेमोक्रेसी के माहौल मे भ्राप उनकी चीख पुकार से भटक जाते है। श्राप श्राल इण्डिया रेडियो मे देखिये कि जब उन्होने चीखा कि हमारी खबरे कम आती है, तो देखिये उनकी खबरे ज्यादा ग्राने लगी, काग्रेस की कम ग्राने लगी। सिर्फ इसलिये कि वे चीखे । ग्रापके ग्रफसरान भी उनके चीखने से घबराते हैं, मिनिस्टर्स भी घबराते है उनके, चीखने से । ऐसा श्राजकल का हमारा ग्रमल है। हमारी ग्रायन्दा ग्राने वाली कौम यह कहेगी कि जिस गाधीजी के लीडरशिप मे हम लोगो ने देश को आजाद कराया, हजूर, अगर मापका यही भ्रमल रहा, तो यहा की कौम कहेगी, ग्राजाद करा के मुल्क जिन्हें सौंप गये उन्होने इस म्राजादी की बुनियाद इतनी कच्ची रखी कि देश को हमेशा के लिए पछ-ताना पडेगा । इसलिए हजूर, श्राप इस बात से सावधान हो जाइये । जनाब वाला, जरा स्राप इससे होशियार हो जाइये और यह खयाल कीजिये कि यह वक्त का तकाजा है।

मै यह अर्ज करना चाहता हू कि अप्रेजो के जमाने मे ग्रगर राम गोपाल ग्रीर रामस्वरूप के बीच मे मुकदमा होता था, तो ग्रग्रेज विलक्ल ईमानदारी से फैसला करने थे। लेकिन जब किसी एटकिन्सन ग्रौर रामदूलारे के बीच मे झगडा होता था, तो वे एक हद तक अग्रेजका साथ देते थे ग्रौर ग्रगर पोलिटिकल सवाल ग्रा जाता था. तो उस जमाने मे अग्रेजी कोर्ट मे श्रग्नेज़ी जजो ने क्या क्या किया, यहा पर बयान करने की जरूरत नहीं है। मेरी म्रर्जं यह है कि १०० गुनाहगार छट जाये श्रीर एक बेगनाह को सजा न हो यह मामली मामलो मे बहुत मुनासिब ग्रौर जरूरी है। मगर जब मुल्क का मवाल ग्राता है, मुल्क के भविष्य का सवाल श्राता है, मुल्क की सिक्योरिटी का सवाल ग्राता है, मल्क की इटे-ग्रिटी का, तो मेरी अर्ज यह है कि उस वक्त १०० बेगुनाहगारो को भी सजा हो जाये तो कोई परवाह नहीं, लेकिन एक भी गनाहगार नहीं छटना चाहिये। यह दुष्टि जब तक नहीं रहेगी, तब तक सरकार श्रपना फर्ज श्रदा नहीं कर रही है, ऐसा माना जाएगा । चाहे सप्र साहब कुछ कहे। वे एक जज थे ग्रौर एक खास माहौल मे पले हुए है। जिस समय काग्रेस श्राजादी के लिए जग कर रही थी, वे एक ऊचे जज थे श्रौर बडी बडी जगहो पर काम करते थे। उन्हें इस बारे में कुछ मालूम नही है। मालुम उन लोगो को है जिन्होने आजादी हासिल करने के लिए श्रपना खुन बहाया है। काग्रेसियो ने हिन्दुस्तान को ग्राजाद करने के लिए ग्रपनी हिंड्डया दी है ग्रीर वे ही इसकी इज्जत करना जानते हैं। जो लोग गहार है, वे इस मुल्क की क्या इज्जत करेगे। जिन लोगो ने इस मुल्क मे काम किया है, इसकी भ्राजादी में काम किया है, भ्राजादी हासिल करने में कुर्बानी की है, वे ही इस मुल्क की इज्ज़त करना जानते हैं। वे तो शरीक श्रीर उचे श्रादमी है श्रीर हम उनकी इज्जत करते है, इसमे कोई शक नही है। लेकिन ऐसे महानुभावो के मशवरे से ग्राप जरा श्रपने को दूर ही रिखये तो ज्यादा भ्रच्छा होगा।

[श्री ग्राबिद ग्रली]

ग्राप इस मुल्क में जो दग़ाबाज लोग हैं, गृहार है ग्रौर बेईमान है, उनसे भी ग्राप होशियार रहिये। मैं यह नही कहता कि स्राप होशियार नहीं है, मैं ग्रच्छी तरह से जानता ह कि ग्राप खूब होशियार है। लेकिन यह भी देखिये किस तरह से ये लोग चीखते श्रीर पकारते है, जैसा कि मैने स्रभी जिक्र किया माल इडिया रेडियो के बारे में ग्रौर वह ग्रपना काम कर गये एडवर्टाइजभेट के बारे मे। जो श्रखबार गवर्नभेट की ज्यादा मुखालिकत करते हैं, उन्हें ही ज्यादा एडवर्टाइजभेट मिलता है ताकि उनकी मुखालिफत कम हो। अगर किसी अखबार को एडवर्टाइजमेंट लेना हो, तः वह ग्रगर एडवर्टाइजमेट सेक्शन के किमी ग्रफसर के खिलाफ कुछ बात लिख दें तो उसको एडवर्टाइजमेट मिलने लगता है। स्राखिर यह कौनसा तरीका है ? इस बिल के बारे में भ्रजं करते हुए मैंने इन चीजो का जिक इसलिए कर दिया कि हमारे मुल्क मे यह एक तरह का मुनज्जिम तरीका बन गया है कि गवर्नमेट को डरा कर धमका कर और दबा कर, चीख पुकार करके अपना उल्लु सीधा करते है। इसलिए भ्राप जरा होशियार होइये। जो भ्रादमी बदमाश से बदमाश, बेईमान से बेईमान, गद्दार से गद्दार है, उसको स्राप डिफोन्स ग्राफ इंडिया रूल के मातहत पकड़ लें। लेकिन यहा पर ग्राप ऐसे ग्रादमी को छोड़ देते है जो कि इस रूल के मातहत पकडा जाता है ग्रौर इसलिए छोड़ देते है कि वह इक्लेशन में खड़ा होना चाहता है चाहे उसकी डिपोजिट जब्त हो जाये। लेकिन यहां पर लोग चीखते पुकारते है कि Democracy in danger. Person who is standing for election is in jail. वह तो इसलिए इलेक्शन मे खडा किया गया ताकि आप उसको छोड दें और ग्रापने उसको छोड़ दिया ।

एक माननीय सवस्य : बह तो भाग गया ।

श्री श्राबित श्रली जो श्रादमी इतने दिनों से भाग रहा है उसको श्रापने छोड़ दिया और वह भाग भी गया। इलेक्शन में लड़ने का तो एक बहाना था। पूराने जमाने में लोग सनते थे कि जब कोई किसी पर हमला करता था, तो ऐसी चीज को सामने ले ग्राते थे जिसको वे पिवत मानते थे। जिस चीज को दुश्मन पवित्र समझता था उसको वह सामने ले ग्राता था। ग्रगर वह दुश्मन को मारना चाहता है तो कैसे मारे; क्योंकि फौज तो पीछे है ग्रौर सामने वह चीज है, जिसको हम पवित्र समझते है । त्रगर वह मारता है, तो उसको लगती है और भ्रगर नही मारता है तो दुश्मन ग्रायेगा । तो क्या ग्राप भी उसी जमाने में हैं। मै श्रौरगज़ेब के बारे मे जिक्र करना चाहता हं जिसके ईमान के बारे मे सब भ्रच्छी तरह से जानते है। खानदेश का बागी लश्कर जब ग्रौरगजेब की मस्जिद में खुद बंद हो गया श्रौर श्रौरगजेब के लश्कर के श्राद-मियो को मारने लगा, तो उसके आदमी डर गये ग्रौर कहने लगे कि ग्रब क्या होगा। इस पर भ्रीरगजेब के लक्कर वालों ने भ्रीरगजेब से हक्म मागा कि ये लोग मस्जिद में घस गये है और वहा से गोली चला रहे है, क्या किया जाये। ग्रौरंगजेब ने कहा कि मस्जिद की इट तो ग्रादमी ग्रपने हाथ से रखता है, इसको उडा दो। कल ग्रन्छी मस्जिद बना दी जायेगी। यह तरीका होना चाहिये। मेरा वक्त खन्म हो गया है, लेकिन कहने को अभी बहत क्छ है।

मैं यह अर्ज करना चाहता हूं कि कम्युनिस्ट लोगों के बारे में गुप्ता साहब बड़े जोर
शोर से कह रहे थे। लेकिन मैं आपके सामने
यह रखना चाहता हूं कि जब केरल में कम्युनिस्टों की सरकार थी तो वे लोग किस हद
तक चले जाते थे। जब केरल में कम्युनिस्टों
की सरकार थी, तो वे लोग हर सिंवसेज में
धुस गये थे और सब जगह उन्होंने अपने ही
आदिमियों को काम में रख दिया। लेकिन
जब काग्रेस वाले कुछ करते है, तो थे चीखते
और पूकारते है कि सरकार कांग्रेस वालों को
ठेके दे रही है। इस पर आप झकते रहते हैं,
डरते रहते हैं और करते कुछ नहीं।

जब कम्यनिस्ट केरल में थे, तो उन्होंने अपने ही ग्रादिमयों को ठेके दिये, ताड़ी के मामले में ग्रपने ग्रादमी भर दिये। इतना ही नही उन्होंने बिरला जी से एक एग्रीमेट कर लिया कि स्राप यहा पर मिल लगास्रो स्रौर मजदूरों के मामले में लेबर डिपार्टमेंट कुछ नही करेगा। भ्राप उनकी हिम्मत देखिये कि किस तरह से श्रीर किस हिम्मत के साथ वे एग्रीमेंट करते हैं कि आपके मिल में जो मजदर काम करेंगे उनके बारे में हम कई साल तक कुछ दखल नहीं देंगे । इतना ग्राश्वासन उन्होंने उस एग्रीमेंट के मार्फत दे दिया था। मै इसकी तफसील में नहीं जाना चाहता हु। तो मैं यह कहना चाहता हं कि जो लोग धमकाते हैं, चीखते हैं, बे ही इस तरह की बातें करते है। हजूर यह जमाना डिफेन्सिव का नही है Best deffence is offence. इसलिए ग्राप भ्रपने जरायज को समझिये और जुमाने का जो तकाजा है उसका खयाल कीजिये. ग्रायन्दा के तकाजे का खयाल कीजिये श्रीर मखालिफत की कोई परवाह न कीजिये। ग्रापने यह कह दिया है कि इतने ग्रादमी जेनों में है। ग्राप यह क्यों कहते हैं कि १०० ग्रादमी रखे हैं, ग्राप यह क्यों नहीं कहते कि २,००० ग्रादमी रखेंगे। ग्राप हर एक ग्रादमी को जेल में रखें जो हिन्द्स्तान के मफाद के खिलाफ़ काम करता है। इसमे जरा भी संकोच की जरूरत नहीं है क्योंकि मल्क ग्रापके साथ है, रहेगा ग्रीर कामियाबी श्रापकी है।

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman, Sir, it is not easy to make up one's mind on the proposition that is before us. For every believer in democracy, for every believer in the principle of individual freedom and the democratic rights of the people, it is very difficult to support a measure of this type.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the chair.]

But on the other hand one has to see how the law is being administered in this country. In the context of what has happened in the past two years particularly after the emergency, one is inclined to reconsider the situation and scratch one's head. We have heard that in the Mother of Democracies during the war period a legislation of this type was passed. It was with great regret that they did it and as soon as the emergency there detention was over the people in were released. I would draw attention of this House to the remarks of no less a person than Winston Churchill whose policies we opposed for many reasons but who was an upholder of democracy in his own country. If we want to set up a proper type of democracy in country let us learn some of the lesare available there. sons that know. Sir, there are friends like the last speaker who will hold up against bogey of Communists every time. May I ask in all humility what you are doing about Communists in your own party? We hear very loud voices every time in this House on every occasion. What are you doing about them? When the Defence of India Bill was introduced in this House I had told the Home Minister that we supported the measure. We said our opposition not on every the Government was measure. We supported the Government on the Defence of India Bill. But we hoped that the Government would take courage and take action against many people who had been whether undermining the defence, they sit on those Benches or on these Benches. There is the classical example of Mr. Krishna Menon, while in charge of the Defence Ministry. If you read the Reports of the you will Accounts Committee how thoroughly he undermined the Defence Ministry, how funds, not utilised funds. What did going to Government do? Are we detengive powers like preventive tion to that Government?

सरदार रघबीर सिंह पंजहजारी (पजाब) : डाहयाभाई जो, यह तो भ्रापक पिताजो लाये थे।

SHRI DAHYABHAI V. PATEL: I quite agree. The hon Member draws my attention to the fact that it was my father who brought ward this measure. Mr. Bhupesh Gupta quoted from his remarks and from what he had said: Will Congress Party be able to produce another Sardar Patel, an administrator of that type, a man who was incorruptible who kept the feel of everything? I am sure I and many other Members of this House agree to give them powers under the Preventive Detention Act. But they have produced people of other type, people who are susceptible to several influences. We have the Serajuddin CESO.

SHRI JOSEPH MATHEN: Unfortunately, Sardar Patel was not able to produce a son like himself.

SERI DAHYABHAI V PATEL: You are not discussing his son. It will be a long time before you discuss me and whether you discuss me or not. you better think of the rot that is taking place in your own party. See where you are going. Why do you point at these Benches when there have loud voices of communism in your own party? What are you doing about them? My friend opposite was talking of blackmarketeers and the need to prevent them. Why do we get these blackmarketeers? Do we not get them because of the greed of the Congress Party for and more money? Have we not heard of the Mundhra episode? Have we not heard of the reverse Mundhra episode? And why was that so? both cases it was because the Congress wanted more and more money for election purposes, apart from anything else. Why did you not agree to the united demand of all Opposition Parties, including the Commumists if you please to ban the taking of political donations? Because had not agreed to this, one cannot but come to the conclusion that the Defence of India Rules or the Preventive Detention Act is not against the Communists but against people who have opposed the Government in power. That is misuse of the Rules particularly /in peacetime. Where is the emergency today? Do we know it? We are told that there emergency. People must tighten their belts. We heard of how the gency was celebrated in Jaipur very recently when there was the Jaipur session of the AICC and we are told that there is going to be a repetition of that somewhere else, in Bhubaneswar. Well, we will see the bluethe Prime Minister. eyed boy of celebrating at Bhubaneswar also the same spirit So you should not talk of the Defence of India Rules or the Preventive Detention Act.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let us confine ourselves to the Bill.

Shri DAHYABHAI V. PATEL: Mr. Vice-Chairman the remarks of the previous speaker provoked me into saying this. I had no intention of saying all this. It is for these reasons that we are constrained to oppose the continuance of this type of power to a Government which is not qualified which has not proved itself capable of administering the Rules properly.

When the war came when the emergency came, an appeal was made to labour to work hard. Everywhere you got response, irrespective of parties. The defence workers, the factory workers, everybody put in their best, but not the labour leaders. The labour leaders on both sides got busy. We want more. The factories earning more. And there was thought of the country. As I of India when the Defence Rules were brought into force, there was competition between my friend who sits there and my friend who sits

here in trying to get the votes of labour and to become more popular. The country was forgotten. emergency and everything else forgotten. It boiled down to a question of getting votes and the elections. If the Preventive Detention Act is going to be used for this purpose, how can you expect anyone with a conscience, anyone who believes in democracy, to support Bill?

We have heard that there is a certain type of blackmarketeer who cannot be dealt with otherwise than under the Defence of India Rules. Mr. Vice-Chairman I would like draw your attention to something that was said in the other House, by an hon. Member of that House, if you please. He said that he purchased half the quantity. One thousand quintals of gur were allowed to be imported. Half of it was given to his The cost was two societies. Rs. 57 to Rs. 61. Allowing Rs. 2 to Rs. 21 for transport, the cost should be Rs. 60 to Rs. 63. On the floor of that House that hon. Member admitted that he had to pay a bribe to get the wagons, to get transport. Under the normal rules of this country the person who pays bribe is guilty as much as the person who takes it. I would like to know what the Home Minister was doing when this statement was made in front of him not many days ago? Only few days ago he said that he was constrained to give the bribe.

श्री विमलकुमार मन्तालासजी चौरिष्ट्रियाः वे भव्टाचार उन्मलन में लगे हये थे।

SHRI DAHYABHAI V. PATEL: The next point is that the rule requires the co-operative societies to make no more than a profit of 6½ per cent. I understand this society made a profit of 30 per cent, on this quantity that was imported, after paying bribe. The bribe was supposed to be Rs. 7. The cost in the books of the

society would, therefore, come to Rs. 67 to Rs. 70. It was sold on a profit of 30 per cent. The ordinary traders. who got the balance, were selling it at Rs. 20 less than this rate. Yet the Congress leaders sitting in the next House were making this admission in front of the Home Minister. If Home Minister will only examine the conditions of Delhi. the transactions, the land development about which we hear so much both Houses he will find that it only in conformity with this pattern. And yet the present Home Minister expects us, this House and this country to give him the same powers that an illustrious predecessor of his was given and which he took very reluctantly and apologetically with an assurance that it would not be continued.

With the Congress Party every exception is becoming the rule because it suits its convenience. We are opposed to this. We are proud that this country can call itself democracy, although surrounded totalitarian countries all around. We are proud that it is one of the few countries that can boast of a parliamentary system of Government the present context under this threat which is growing larger and larger and enveloping all over Yet I afraid. I cannot vote to give this Government more power. My fear is that. I have been expressing it for last few days and I would like the Congress Party to take heed. terday I warned my capitalist friends saying that it was the wooden handle of the axe that fell the forest trees. I would like to warn the Home Minister and the back-benchers behind him. Take heed. You have got the same people sitting in your ranks and those handles will use you to take power. When it suits them they will use the axe against you. gave them an opportunity a a drill months ago of staging demonstration of how they will come to Delhi.

[Shri Dahyabhai V. Patel.] The next time they come they will not be sitting there. Your own rules will be applied against you. You will be all in detention. (Interruption).

4 P.M.

My friend there does not understand. Only this afternoon we a sample of the tragedy that occurs when people who do not understand interrupt hon. Members when they are talking sense, Poor Mr. Pathak made a slip of the tongue somebody interrupted him. Sir, have been pleading with the Chair. with the House, and pleading with the other parties to curb the tendencies of such people. These interruptions are not going to deter me. If I make a mistake. I will correct straightway. I will not have to into the lobby and confabulate with somebody else to get something expunged. That will not be my position. But if people on that side go on like that, as I told you yesterday, I will interrupt every Minister, I will block the proceedings of this House if the Congress Party does not take heed. The hon. Member who is the habit of interrupting everybody here without understanding the subject of what is being talked must be curbed. This is my appeal to you, Sir, and through you to the party. If not, you will compel us to retaliate, whether preventive detention or not. We are not going to be deterred by this sort of thing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I assure you that the Chair will see to it that order is kept in the House.

SHRI BHUPESH GUPTA: At least in one place we do not have preventive detention in this House.

Shri Dahyabhai V. Patel: Mr. Vice-Chairman, it is for these reasons that with great reluctance I cannot in spite of myself agree to vote such powers to such a Government, and therefore I oppose this Bill.

Dr. K. L. NARASIMHA (Andhra Pradesh): Mr. Vice-Chairman, this Bill was first introduced in Parliament in the year 1950. The then Home Minister, Sardar Patel, introduced this Bill just within one month after the inauguration of the Constitution. He was anxious to avoid this Bill but in the country's interest he had to move for the passage of this Bill. At the time of the passage of this Bill there was actually trouble from the Communist Party. They were behaving in a dangerous way and were trying to subvert the country's public peace. That is why the Bill was introduced for the first time then.

Sir, the objects of this Bill are maintenance of public order, defence of India, maintenance of supplies and services, protection of India from foreigners, etc. This Bill is intended to deal with such persons who could not be otherwise produced in the court but whose detention is essential for the protection of the civil liberties of the millions of people of the country.

About the argument that this Bill curtails the civil liberties of certain sections, we must consider the fact that the civil liberties of millions of people are threatened by the violent activities of these persons, and these persons have to be detained for preventing their violent activities.

Sir, in a democratic country such as ours we believe in freedom and individual liberty. Every political party has a right to propagate its own views so as to persuade the people to act according to their views. But simply because they differ from the decisions taken by the Government, they cannot be left free to carry on a campaign of active resistance against Government, and they cannot preach hatred and indulge in subversive activities to displace the Government. Sir, whether good or bad, laws passed by the Parliament and by the State Legislatures must be obeyed by the people.

Sir, some hon. Members in the other House named this Act as 'lawless law' and 'a black Act'. are at a loss to know how this is lawless law. This was passed by Parliament. The representatives the country have passed it, and such it is a lawful law, constitutionally or otherwise. It is a popular law also because it is accepted by the majority of the people. Sir, many of us do not believe that obedience to law is the first condition for the successful functioning of a democracy. We laws here and we defy them outside. In fact the respect for law has become very low and people even for minor grievances think of starting 'satyagraha'. They resort to breaking laws as if law-breaking is the only weapon left for them to redress their grievances. For instance, take the language movement. If there is a difference of opinion, they will not abide by the law of the land but they resort to breaking the law leaving to the winds other ways of representation, leaving aside the wishes of the people. Even the top-most men in the party have scant respect for the law and naturally the infection is carried down to their followers.

Disruptive elements are there in the country, and in the border areas an atmosphere is created and propaganda is being carried on that Chinese rule is preferable to Indian rule

This Bill merely seeks extention of the period for another three and this extension has become necessary in view of the fact that there are still diverse elements. political. social and communal, which could be instigated by people for their own exploitation and for their own fish ends, As such, as long as these conditions continue in the country. for the security of the country Government must be armed with extraordinary powers. Sir, this may be a black Act according to some people but, unfortunately, there are blacker men in our land doing very black deeds and so, this Bill restrains those people from indulging in those activities. Do the hon. Members of the Opposition seriously mean to say that such elements should not be restrained, should not be taken into custody? In fact the hon. Minister was pleased to say that this Act did not apply to legitimate and peaceful ways of expressing grievances.

It is evident from facts that this Bill has not been enforced vindictively against any particular party. It is provided with sufficient guards so that the innocent people may not suffer. The Advisory Board which deals with these cases, sists of retired Judges of eminence and they are provided with vast powers. The Board is independent of the Government and of ment officials. The Government must provide them with the information about the cases of these detenus. All the persons detained must be provided, within five days, with the grounds of detention they should be given all opportunities to represent themselves before Judges and this Board must give its verdict within 12 weeks of detention and they must say whether the detention must continue or whether person should be set free. If they declare that the person should be set free and that there are no sufficient grounds for detention, he must be set free, and the Government has no other option. With these safeguards, there is scope for the miscarriage of justice especially at the hands of such eminent men constituting the Board. Extraordinary conditions still in our country. As such, the extension of this Act is necessary in view of the fact that there are still antinational and anti-social elements in the country, and to restrain their activities, this Act is well suited in the present conditions of the country.

श्रो विमलकुमार मन्नालालजी चौरड़ियाः उपसभाध्यक्ष महोदय, जो यह प्रिवेन्टिव डिटेन्शन बिल प्रस्तुत किया गया है उसका विरोध करने के लिये मै खड़ा हम्राह। १६४० मे यह कानून बना था, पाच बार इसको फिर मे दो-दो माल के लिये बढाया गया है ग्रौर छठी बार ग्रब की हमारे सामने प्रस्तृत किया गया है । यह ग्रस्थायी प्रकार का कानुन है भ्रोर इसका मतलब यह है कि जब ग्रत्यावश्यक हो तभी इस प्रकार के कानुन को रखा जाय। लेकिन आज देश की परिस्थिति ऐसी नहीं है कि दूसरे कानूनों के होते हए इस कानून की आवश्यकता हो। किन्तु, हमारी सरकार न जान क्यो इसके पीछे पडी हुई है । वैसे तो हमारी सरकार जनतन्त्र का नाम लेती रहती है, मगर इस तरह के जनतन्त्र मे बाधा डालने वाले भीर जनतन्त्र पर कलक के स्वरूप के कानून को बनाये रखना चाहती है। हम इस बात से कभी भी इन्कार नहीं करते कि भ्रगर देश-द्रोह के कार्य पर किसी ग्रादमी के खिलाफ कार्यवाही की जाय तो कानून के अनुसार उसको दंड मिलना चाहिये ग्रौर इसीलिये हमने बड़ी खशी के साथ डिफेस ग्राफ इंडिया एक्ट के बनाने मे सरकार का समर्थन किया भौर वह इसलिये कि हम चाहते हैं कि देश की सुरक्षा हो भ्रौर उसके अन्तर्गत सरकार को ग्रधिकार मिलने चाहिये। मगर वह प्र-वेन्टिव डिटेन्शन एक्ट ग्राज हमारे लिये कोई खास लाभ का नही रहा । हमारे यहां पर पुराने कई कानून हैं जिनके श्रन्तर्गत गुनाह करने वालों को सजा दी जा सकती हेर्द्धा

इस कानून का स्टेट्यूट बुक में रखना कुछ न्यायसंगत प्रतीत होता नहीं भ्रौर ऐसा लगता है कि जो हमने संविधान के श्रन्तर्गत नेचुरल जस्टिस के श्रधिकार दिये हैं उनमें भी हम बाधा डालना चाहते हैं। उसमें हमने भ्रधिकार दिए है कि कोई भ्रादमी वकील

की सलाह ले सकता है, वकील के द्वारा ग्रपना केस कन्डवट करवा सकता है, चौबीस घन्टे के ग्रन्दर मैजिस्ट्रेट के सामने उसे पेश करना पडेगा, उसके साथ किसी प्रकार की ज्यादती नही होगी श्रीर यह सारी की सारी व्यवस्था इस कानून के ग्रन्तर्गत हम एकदम से बन्द कर देते है ग्रौर कानून के द्वारा जो हमने ग्रपनी व्यवस्था कर रखी है भीर संविधान द्वारा प्रदत्त भ्रधिकार जो है उनके ऊपर हम प्रतिबन्ध लगाना चाहते हैं, उनको सीमित करना चाहते है । वैसे तो हमारे मिल्रों ने इसके बारे मे चर्चा करते हुए यह भी बताया कि एक बोर्ड होता है, टब्यनल होता है, उसमे हाई कोर्ट के जज रहते हैं, ये सारी व्यवस्था रखी है, लेकिन बोर्ड के मामने जब वह जाता है, उसके सामने रिप्रेजेन्टेशन देता है उसके बाद भी वह उसका ख्लासा मागते

Representations by detenus during the period 1st October, 1962 to 30th September, 1963 इसमे कुल लोगों के खिलाफ केसेज चले ग्रौर उन्होंने रिप्रेजेन्टेशन दिये सब कुछ उन्होंने किया मगर उसके बाद उनसे कुछ इन्फारमेशन नही मांगी गई कि तुम इसके सपोर्ट में क्या कहते हो, इसके कोर-बोरेशन में क्या कहते हो ग्रौर इसका मतलब यह है कि जो एक्जीक्यूटिव के द्वारा रिपोर्ट पेश होती है उसी के श्राधार पर वह देखदाख कर श्रपना निर्णय देने का प्रयत्न करते है, उसी के स्राधार पर चला जाता है। मैं यह जानना चाहूंगा कि क्या कारण है कि एक भी केस में यह भावश्यकता क्यों नहीं पड़ी कि या तो प्रासीक्यूट करने वाले से इन्फोर-मेशन मांगने की मावश्यकता पड़े या डि-फेंन्ड करने वाले से इन्फारमेशन मांगने की मावश्यकता पडे । एक भी केस उसमें ऐसा नही जिसमें इस तरह की व्यवस्था की गई हो ग्रीर इस दृष्टि से यह ऐसा लगता है कि एक्जिक्यूटिव की रिपोर्ट पर, जैसे चाहें वे करें. उसको डिफेंड करने के लिये किसी

काउन्सल की सलाह न लेने का, किसी काउन्सल को प्रस्तुत करने का मौका नहीं देना चाहिये। यह जो जैसा चाहें करें वाली बात है यह ठीक नहीं है।

देशद्रोही तत्वों का जहा तक सवाल है मैं उनके खिलाफ कार्यवाही करने से सहमत **हुं।** हम चाहते हैं कि हमारी सरकार देशद्रोह तत्वों को बन्द करे। हम तो यह कहते हैं कि जब कई प्रमाणों से यह साबित होता है कि कुछ खास तत्व हमारे यहां ऐसा है जो बिल्कुल देशद्रोही कार्य में सन्लग्न है, श्रौर जैसा कि पूर्ववक्ता ने स्रभी बताया कि हमारी सरकार सख्त ऐक्शन नहीं लेती है, तो हमारी सर-कार को चाहिये कि सख्त कार्यवाही करे। मगर हमारे यहां यह प्रिवेन्टिव डिटेन्शन ऐक्ट भी है, डी० ग्राई० ग्रार० भी है, सब कुछ है, फिर भी हमारे देश में देशद्रोही तत्व काम करते जाते है। जो हमारे कानून बनते हैं उनके द्वारा कुछ उन कामों में कमी हो रही 🕏, ऐसा नहीं दिखाई देता ।

यह भी कहा गया कि मुख्यतः गुंडों के खिलाफ इस कानून को काम में लाया गया।
गुडों ही के कारण यह सारी की सारी व्यवस्था
है, यह बात हमारी समझ में नहीं ग्राई कि क्या केवल गुंडों को रोकने के लिये ही हमें प्रिवेन्टिव डिटेन्शन ऐक्ट की ग्रावश्यकता है, क्या दूसरा कोई कानून हमारे पास नहीं है? हमारे यहां कई कानून मौजूद हैं जिनके ग्रन्तगंत उनके विरुद्ध कार्यवाही की जा सकती है। तो इस प्रकार का स्टेटमेंट देखकर कुछ ग्राश्चर्य लगता है कि हमारी कांग्रेस सरकार भी श्रपने श्राप को छिपाने के लिये या ग्रपनी गलतियों को छिपाने के लिये किस तरह से उनको रंग देती है।

इसमें एक जगह लिखा है कि एक गिरफ्तारी जो हुई है वह "वन रिबैल कांग्रेस-मैन" की हुई है। हांडग इस प्रकार है

Political affiliation, if known, of the person detained. नो वह डाइरेक्टली कांग्रेस में पोलिटिकली थां ग्रलग में पार्टी रिवैल कांग्रेस**मै**न की कोई नहीं है, जहां तक मेरा ज्ञान है। तो उसमें सीधा यह लिखना था कि वह कांग्रेसमैन था। मगर यह रिबैल कांग्रेसमैन की कौन सी पार्टी देश में बन गई, इस पर होम मिनिस्टर साहब प्रकाश डालेंगे तो ज्यादा म्रच्छा होगा । मुझे तो ऐसा लगता है कि जिससे कांग्रेस की बदनामी न हो इसलिये रिवेल शब्द दिया ।

इस तरह से हमारा जो यह कानून है यह कुछ लोगों के लिये सस्त है श्रीर कुछ लोगों के लिये नरम और कुछ लोगों के लिये काम नहीं करता । हमारे पूर्ववक्ता ने भ्रभी गुड़ के स्केंडल के बारे में कुछ कहा। समझ में नहीं श्राता कि एक छोटे व्यापारी के मामले में यह बात होती तो हमारी सर-कार बिल्कुल सख्त ऐक्शन लेती। जैसाकि सबको मालूम है इस गुड़ के काड में कई गड़बड़ें हुईं, कुछ लेनदेन का हिसाब हुआ स्रोर ज्यादा कीमत पर गुड बेचा गया । हमारा जो इसेन्शियल कमोडिटीज ऐक्ट बना हुन्ना है उसके रूल्स के भ्रन्तर्गन जो व्यापारी सामान बेचता है उसको ग्रपना नाम, पता, वस्तुर्ग्नो की कीमत स्रोर सारे वाउचर वगैरह तैयार करके रखने पड़ते हैं मगर उनके लिये वह सारा हिसाब कुछ है नहीं । कुई बातें हैं जो हमारी सरकार करती है जो कि हमारी समझ में नहीं स्राती । इसके विपरीत जब हमारे श्री एम०बी० लाल गुड़ के मामले में दिल्ली शहर से बाहर गए सिर्फ यह कहने कि दिल्ली में भाव ज्यादा है ग्रौर यु० पी० में कम है इस-लिए गुड़ के अपने जाने में किसी तरह की रोक नही होनी चाहिये, तो उसके लिये हमारी सरकार तैयार नहीं टुई उन्हें जेल के सीखचों में बन्द कर दिया। हमारी समझ में यह बात नही श्राती है कि सरकार लोगों को अन्ड्यू एडवान्टेज देने के लिये [श्री विमलकुमार मन्तालाल जो चौर ड़िया] इस तरह का प्रतिबन्ध गुड़ में लगाती है ताकि ब्लैक मार्केट पनपे, यह किस तरह की व्यवस्था है ? फिर कहने वाले कहते हैं कि हमने पैसा वापस करने के लिये कह दिया है । अगर कोई चोरी करता है और आगे कहता है कि मैंने माल चुराया और अब मैं वापम करता हूं, मेहरवानी करके मुझे छोड़ दीजिए, तो यह उचित बात मालूम नहीं देती है । जिन तत्वों जो आप समाप्त करना चाहते हैं उन्हीं को बढावा देते हैं और जब वे अपराध करते हैं तो उन्हें छोड़ देते हैं । तो आपका कानून कैसा है ? किसी के लिये तो आप मख्ती करते हैं और किसी के लिये नमीं करने हैं, यह बात ठीक नहीं लगती है ।

बम्बई में एक चौहान गए थे श्रीर इस लिये गये थे वहां पर कि एक कान्सटेबुल और हैड कान्सटेबुल के घर के लोग मुक प्रदर्शन करें कि हम को खाना दिया जाय, हमारे पेट के लिये रोटी का प्रबन्ध किया जाय ग्रौर हमारे बच्चों को स्कूल भेजा जाय, इसकी सुविधा दी जाय । उन्होंने इस तरह से प्रदर्शन किया कि हमारी तनख्वाह बढा दी जाय लेकिन हमारी सरकार ने पी० डी० ए० के मातहत उनको गिरफ्तार कर दिया । क्या हमने जनतन्त्र इसीलिये बनाया कि किसी को बोलने नही दिया जायेगा । जैसे शैतान के शासन में होता है उसी तरह से मैं इस कानून को भी संज्ञा देता हूं। ग्रगर कोई बोलता है तो उसको बन्द कर दिया जाता है और फिर भ्राप कहते हैं कि हमारे देश में जनतन्त्र है। इस तरह से हमारी सरकार चाहती है कि हमारा कान्न ग्रीर जनतन्त्र बराबर कायम रहे ग्रीर ग्रगर कोई बोलेगा तो इसके ग्रन्तर्गत उसको बन्द कर दिया जायेगा।

ग्रजमेर के नानकराम इसरानी का मुनाह केवल यह था कि उसने पुलिस ग्राफि-सरों के बारे में जो ग्रापस में मिलकर रिश्वत बांटते थे उनकी डायरी पकड़ ली ग्रीर उसका सरोगाम प्रचार किया ग्रीर चर्चा की । उनके खिलाफ पी० डी० ए० का इस्तेमाल किया गया स्रौर उन्हें गिरफ्तार कर लिया गया ।

पी० डी० ए० का भयंकर मिसयज हमारे काश्मीर में हो रहा है ग्रौर उसका तांडव न य श्राप वहां पर श्रच्छी तरह से देख सकते हैं। कोई भी पार्टी वहा पर ग्रपनी पार्टी मीटिंग नहीं कर सकती है। कोई भी ग्रादमी वहां पर कुछ नहीं कह सकता और अगर कहता है तो उसको इस ऐक्ट के मातहत गिरफ्तार कर लिया जाता है। मैं माननीय मंत्री जी से पूछना चाहता हं कि मेहरबानी करके आप वहां के बारे में तलाश कीजिए कि काश्मीर की हालत इस तरह की क्यो है। वहां पर ग्रादमी क्यों नहीं ग्रपनी जबान खोल सकता है ? यह इसी प्रकार के ऐक्ट की ही ताकत है कि हमारी काश्मीर सरकार ने इतने अधिक म्रिधिकार लिये हुए हैं कि वहा पर किसी श्रादमी की हिम्मत नहीं कि वह श्रपनी जबान खोल सके। जैसा कि मैने कहा कि शैतान का शासन है तो वहा पर दरग्रसल में इस समय गैतान का शासन चल रहा है। स्राप जोरदार शब्दों में कहते हैं कि हमारे देश में जनतन्त्र है लेकिन जनतन्त्र में भ्रपनी जो सच्ची श्रावाज बुलन्द करता है उसको श्राप गिरफ्तार कर देते हैं। इसलिये यह ग्रावण्यक है कि हर एक ग्रादमी ग्रपनी श्रावाज को बलन्द कर सके श्रौर उसमें किसी तरह की स्कावट न हो, इस दिशा में हमारी सरकार को कुछ न कुछ करना चाहिये।

यहां पर भयंकर काड हो जाते हैं, गृड़ के कांड हो जाते हैं। अगर विद्यार्थी कहते हैं कि हमारे होस्टलों में व्यवस्था अच्छी नही ै, हमारे कालेज का एफिलि शान किया जाय तो उन पर लाठी-चार्ज हो जाता है। तो मैं सरकार से पृष्ठना चाहता हं कि आप इसी को जनतन्त्र कहना चाहते हैं कि जैसा सरकार करंगी वैसा सबको चलना पड़ेगा ? किसी को यहां पर बोलने की इजाजत नही होगी, किसी

को ग्रपनी मांग पेश करने की इजाजत नहीं होगी, तो क्या यही ग्रापका जनतन्त्र है ? ग्रगर ग्राप चाहते हैं कि सब लोग हमारी बात मानें तो ग्राप उसके लिये कानृन बना दें कि जो हमारी ग्राज्ञा होगी वही चलेगी ग्रोर किसी को 2 छ बोलने की ग्रावश्यकता नहीं है. तो इस तरह की बात ठीक नहीं लगती है।

इसी तरह से हमारे माननीय पाठक साहब ने भाषण दिया और बतलाया कि कहीं पर एक ग्रादमी ने भाषण दिया कि ग्रमुक ग्रादमी का मर्डर होने वाला है ग्रौर उस ग्रादमी का मर्डर करने के लिये वह ग्रादमी दिल्ली ग्रा रहा है ग्रौर उस को पहले ही पिरफ्तार कर लिया गया है। तो मेरा नम्प्र निवेदन है कि ...

श्री गोपाल स्वरूप पाठक : वह एक्सा-इट कर रहा था।

श्री विमलकुमार मन्नालालजी चौर-क्या: एक्साइट कर रहा होगा लेकिन उस को रोक लिया गया। वह मर्डर नही कर रहा था लेकिन हवा फैला रहा था। क्या ग्राप के किमिनल प्रोसीजर कोड मे कोई कानून की व्यवस्था नहीं थी जिस के ग्रन्तर्गत उस को रोका बा सकता था ? हमारे यहा बन्दी बनाने के ग्रधिकार है कि जो लोग इस तरह का ग्राफेन्स करते है उन्हें गिरफ्तार किया जा सकता है। वे तो एक बड़े वकील है श्रौर मैं उन के बारे में कुछ नहीं कह सकता हूं। लेकिन मेरा यह नम्म निवेदन है कि क्रिमिनल प्रोसीजर कोड की धारा के मातहत उन को रोका जा सकता है। उन के ऊपर यही एक्ट लागू किया जाय इस की श्रावश्यकता नही थी। इसलिये मेरा नम्म निवेदन है कि सरकार इस कान्न को तो कही पर सख्ती के साथ लागू करती है भौर कही पर नरमी के साथ लागू करती है । यह ग्रच्छा जनतन्त्र है जहां पर किसी के साथ सख्ती होती है और कही पर किसी के साथ नरमी का बर्ताव किया जाता है। कई लोगों **को** जो जनता की सच्ची बात कहते है,

जनता पर जो ग्रन्याय होता है, उस को प्रकट करते हैं, खुले रूप मे कहते है, उन्हे गिरफ्तार कर लिया जाता है।

जब यहां पर पुराना रोलेट ऐक्ट पास होने को आया था तो उस वक्त हमारे प्रधान मंत्री जी के पिता जी, श्री मोनीलाल देहह जीने, जो भाषण दिया था उसको मैंने खूब अच्छी तरह से पढा। वह कानून भी उसी कानून की तरह था और उन्होने बड़े जोरदार शब्दों में उस समय उस कानून का विरोध किया था, इस बिल का विरोध किया था। ये सारी बाते प्रोसीडिंग्स की किताब में मौजूद है और अच्छी तरह से छपी हुई है। यह सोचना कि आज हम सत्ता में हैं और जो पुराने कर गये हैं उसी ढंग से हम करेगे और जब विरोध आयोंगे तो इस कानून का विरोध करेगे, तो हमारा जो यह नाप करने का माप है वह ठीक नही लगता है।

एक माननीय सदस्य : ग्राप यही कर रहे हैं ।

श्री विमलकुमार मन्नालालजी चौर-ड़िया : मैंने ग्राबिद ग्रली साहब का भाषण सुना श्रौर उन्हों ने कहा कि श्रंग्रेज ऐसा करते थे कि ग्रगर किसी ग्रंग्रेज ग्रीर हिन्दुस्तानी का मकदमा होता था तो अग्रेज जज अपने श्रंग्रेज का पक्ष लेता था। तो मैं निवेदन करना चाहता हं कि ग्राज भी वही बात हो रही है। यदि किसी काग्रेसमैंन के सामने कोई दूसरा ग्रादमी ग्राता है तो काग्रेसमैन का पक्ष लिया जाता है। यदि ब्लैंक मार्केट करने वाला काग्रेसमैन है तो उसका बचाने की कोशिश की जाती है। ग्रगर ब्नैक करने वाला कोई दूसरा है तो उसको जैल मे डाल दिया जाता है। ये क्सिया वही है श्रीर उसका ही श्रसर है कि वैसी बातें ग्रब भी चली ग्रा रही है। मुझे ऐसा लगता है कि हमारी जनतंत्र की दुहाई देने वाली सरकार हमारे पुज्य बापू के प्रजातन्त्र के सिद्धान्त का प्रतिपालन करने वाली सरकार ग्रब इस पर ग्रा गई है:

श्री विमलकुमार मन्तालालजी चोरडिया। कि हमारा शासन किसी तरह से टिका रहे। वह इस बात की चिन्ता नहीं करती कि देश का शासन किस तरह से अच्छा हो। जिस तरह से शासन टिका रहे उस चीज के लिये वह प्रयत्न करती है भ्रौर उस प्रयत्न के अन्तर्गत जैसा भी कानून वह चाहती है बनाती है। जैसा कि भस्मासूर शिवजी का वरदान लेकर ग्राया था, वह जिस चीज पर हाथ रखता वहीं समाप्त हो जाती थी। इसी तरह से हमारी सरकार भी वही करना चाहती है ग्रौर नैसा ही कानुन बनाना चाहती है कि जिस के ऊपर हाथ फेरे उसी को अपनी कस्टडी में ले ले। तो मैं यहां पर यह कहना चाहता हूं कि जिस तरह का परिणाम उस राक्षस का हुआ जिस को यह बरदान दिया गया था, उसने माया के वशीभूत हो ऋपने ही सर पर हाथ रख दिया और उस का ग्रन्त हो गया, उसी तरह से ग्राप का भी यही परिणाम होने वाला है कि स्राप इस कानून से ग्रपने ग्राप समाप्त हो जायेंगे। तो ऐसी स्थिति न हो जाय, इसलिये मैं निवेदन करना चाहता हुं कि श्राप मेहरबानी कर के इस तरह से चलें जिस से देश का हित हो।

यह जो श्राप का कानून है वह प्रजातन्त्र की कसौटी पर ठीक नहीं बैठता है। श्राप ने सोने का तो १४ कैरेट का कानून बनाया है, किन्तु यह तो १० कैरेट, जीरो कैरेट भी नहीं बैठता। यह जो कानून है, ऐसा लगता है कि हमारे प्रजातन्त्र श्रीर राष्ट्र के हित की जो कसौटी है उसमें यह एक कलंक के समान है श्रीर पीले धब्बे के बजाय एक काला धव्ब बना देता है। श्राप लोग इस भावना में श्रागये हैं कि हमारी सत्ता किस तरह से कायम रहे श्रीर हमारा कोई विरोधी नहीं रहे, इसीलिये श्राप इस तरह का काला कानून बना रहे हैं। मेरा नम्र निवेदन है कि यह जो कानून श्राप पास करने जा रहे हैं

वह प्रजातन्त्र के लिये एक कलंक है ग्रौर साथ ही साथ कांग्रेस शासन के लिये भी कलंक है, जिन्होंने ग्राजादी के लिये लड़ाई लड़ी। जिस तरह से ग्रंग्रेजों ने जब वे यहा पर थे श्रीर इस तरह का कानून बनाया था उसी तरह से श्राप भी श्राज ऐसा कानून बना रहे हैं श्रौर लोगों को गिरयतार कर के जेलों में डाल रहे हैं। (ग्रन्तबिधा)मै भी या उन्हीं मे, श्राप को मालुम नहीं होगा मेरा पुराना इतिहास । सम्भवतः श्राप होंगे भी नहीं । इसलिये कि वे जानते हैं कि किस तरह शासन की व्यवस्था होनी चाहिये, किस तरह से समाज में कानून चलना चाहिये। ग्राज वे स्वतन्त्र हो गये हैं ग्रौर इसलिये वे ग्रंग्रेजों के पद चिन्हों पर चलना चाहते हैं। तो मैं यह निवेदन करना चाहता हूं कि ग्रगर ग्राप उन्हीं धाराग्रों पर चलते रहोगे तो यह न्यायसंगत प्रतीत नहीं होता है।

श्रन्त में मैं यही निवेदन करना चाहता हूं कि सरकार इस काले कानून की वापस ले बे श्रीर इसे स्टैट्यूट बुक पर रखने का कष्ट न करें।

श्री गोपीकृष्ण विजयवर्गीय (मध्य प्रदेश)ः उपसभाध्यक्ष महोदय, यह जो विल सदन के सामने श्राया है, मैं इसका समर्थन करने के लिये खड़ा हुश्रा हूं। इस पर काफी बहस हो चुकी है श्रीर श्रव कोई बहुत ज्यादा दलीलें देने की जरूरत नहीं है। लेकिन मेरा खयाल यह है कि इस कानृन का विरोध करने के लिये लगभग सभी विरोधी पार्टियां एक साथ मिल गई हैं। कम्युनिस्ट तो इस का विरोध करते ही हैं, लेकिन जनसंघ, स्वतन्त्र पार्टी श्रीर दूसरी पार्टियां भी इस एक मामले में फैलो ट्रेवलमें हो गई हैं। इससे मुझे बड़ा श्राश्चर्य मालूम हा रहा है।

श्री विमलकुमार मन्नालालजी चौरड़िया : भारत का नक्शा सुन्दर बन, इसलिये सब पार्टियां एक हो गई हैं। श्री गोपीकृरण विजयवर्गीय: किस तरह से दू ररी पार्टियां कम्युनिस्ट पार्टी के साथ फैलो ट्रेवलसं हो जाती हैं, यह इस बात का नमूना है कि इस कानून को रद्ध कराने के लिये सब पार्टियां कम्युनिस्टों के साथ फैलो ट्रेवलसं बन गई हैं।

इस बात को सब को महसूस करना चाहिये कि इस देश पर बाहर खतरा है, भीतर खतरा है, श्रीर दंगा फसाद, वायलेंस का डर श्रभी हटा नहीं है, स्रोर वह मौजूद है । पिछले दो साल में हमारे मुल्क में कुछ फसलें खराब हुईं ग्रीर हमारी ग्रायिक स्थिति कुछ बिगड गई भ्रौर उस के कारण जो देश में थोड़ा ग्रसन्तोष पैदा हुन्ना उस का फायदा उठाने का प्रयत्न भी कुछ व्यक्ति करते हैं। यह कानुन पार्टियों पर लागु नहीं होता है कि जिस से किसी पार्टी को डर हो। लेकिन कोई व्यक्ति ऐसे हो सकते हैं जिन पर यह खागृ हो । सब लोग एक से नहीं होते हैं। किसी पार्टी में सारे भ्रादमी खराब नहीं होते हैं। विरोधी पार्टियों में भी सारे ब्रादमी खराब नहीं होते हैं। लेकिन कुछ ऐसे एलिमेंट्स हैं जो इस असन्तोष का फायदा उठा कर के जो कि कूदरती तौर पर मुल्क पर स्रा ाया है, उसको बढ़ावा दे सकते हैं। वायलेंस के लिए। छन के प्रखबारों को, उन के भाषणों को ग्राप देख सकते हैं कि ग्राज भी खतरा मौजूद है क्योंकि जानबुझ कर ग्रसन्तोष को बढ़ाया जा रहा है। कई पार्टियां ग्रीर कई व्यक्ति ऐसे ह हमारे मुल्क में जिन्हों ने पहले भी गैर-कानुनी हड़नालें करवाई थीं ग्रौर ग्रागे भी गैर कानुनो हड़तालें हो सकती हैं। किसी सीमा तक हड़तालें हमारे देश में संभव हैं ग्रीर वे कानुनी भी हैं, लेकिन कुल काम को ठप्प करने वाली हडतालें ग्रगर कराई जायें, तो हड़ताल का जो हक दिया गया है उस पर प्रतिबन्घ लगा दिया गया है भौर गैर-कानुती तौर पर कोई हड़ताल नहीं हो सकती है। लोग जलूस निकालें, मीटिंग करें, अखबार निकालें, इस की पूरी 887 RSD-6.

माजादी है। इसी तरह से जो म्राटिकिल २१ में पर्सनली लिबर्टी के म्रिधकार दिये गये हैं उन की हम इज्जत करते हैं भीर हम चाहते हैं कि व सब को मिलने चाहियें। लेकिन म्राटिकिल २२ में यह मिषकार भी दिया गया है कि मगर प्रिवेंटिव डिटेंशन की जरूरत हो गैर-मामृली हालात में तो वह पावर्स भी कांस्टीट्यूशन में दी गई हैं।

भाज हम लोग भ्रपने मुल्क में सिर्फ कान्नी नजरिये से नहीं चल सकते हैं जैसाकि हमारे माननीय सप्र साहब ने कहा जो कि कानून के दायरे में बहुत ऊंचे ग्रादमी हैं। जब रोलेट एक्ट का विरोध हो रहा था तो इस में शक नहीं है कि उस समय मेरी उम्र छोटी थी, लेकिन मैं ने भी उस के विरोध में हिस्सा लिया था । तो उस जमाने का कानुनी नजरिया रखने वाले लोग ग्राज भी यह महसूस करते हैं कि कैसे हम ऐ या कानून बना रहे हैं जो मामूली तौर पर ठीक नहीं हैं, यह कानून किसी को अच्छा नहीं लगता है और खास करके उन लोगों को जो खुद भी कभी जेल में रहे। जिनको जेलों में रहने का मौका मिला है वे कभी इस को पसन्द नहीं करेंगे। लेकिन जब देश की हुकुमत हमारे हाथ में भ्राई है भ्रौर उसको हम शान्तिपूर्वक डैमोऋटिक सोशलिज्म के रास्ते पर ले जा रहे हैं, तब भी यदि कोई बेजा तौर पर ग्रसंतोष फैलाता है तो उस को रोकने के लिये सरकार के पास कुछ, न कुछ, ऋधिकार होने ही चाहियें । यदि झगड़े, फसाद, दंगे, साम्प्रदायिक असंतोष, डकैतियां वगैरह मामूली कानून से हल हो जा सकती तो यह कानून बनाया ही नहीं जाता। घ्रदालतें तो हैं ही इंसाफ करनेके लिये, लेकिन बहुत से ऐसे वकील साहे-बान हैं जो बहुत ग्रासानी से बड़े बड़े डकैतों ग्रीर चोरों को भी बचा देते हैं, जिससे मुल्क को नुकसान होता है। इसलिये ये पावसं गवर्नमेंट लेना चाहती है। जब हम ने गवर्नमेंट को देश की रक्षा के लिये चौकीदार बनाया है, तो चौकीदार को अगर हम बन्द्रक श्रौर तलवार हाथ में नहीं देंगे तो कैसे काम चलेगा?

ं [श्री गोपोकृष्ण विजयवर्गीय] जब ग्राप ने एक चौकीदार रखा है, तो कोई न कोई पावर्स उस को ग्राप को देनी चाहियें।

जो फैक्टस एंड फिगर्स हम को दिये गये हैं उन में सिर्फ २०६ केसेज बतलाये गये हैं। उन में से २०६ ला एंड भ्रार्डर के सम्बन्ध में हैं जिन्हों ने हिंसा की तरगीब दी ग्रौर ऐसे लोग डिटेन किये गये । तीन जो हैं वे सिक्योरिटी के सम्बन्ध में डिटेन किये गये। कुछ कम्युनल एक्टिवटी ग्रीर नागा होस्टिलिटी के लिये पकड़े गये । कुछ इसेंशियल सर्विसेज ऐंड सप्लाइज के लिये पकड़े गये-दस केसेज ऐसे भी हैं। इस तरह से जो इस का प्रयोग हुआ है वह इतने बड़े करोड़ों के मुल्क में बहुत थोड़े सोगों पर हुम्रा है। जब केसेज इतने थोड़े हैं तो मैं यह जरूरी समझता हूं कि ऐसा कानून देश में रहना चाहिये ताकि शान्ति हर जगह बनी रहे। इस के अलावा जो हमारा चौकीदार मुल्क की रक्षा ग्रौर हिफाजत कर रहा है उस को यदि भ्राप कोई हथियार नहीं देना चाहते हैं तो इतना बड़ा मुल्क चल कैसे सकेगा।

मैं यही कहना चाहता हूं कि हम ऐसे जबरदस्त जमाने से गुजर रहे हैं जब खतरे धौर रिस्क बहुत ज्यादा हैं, हिफाजत का सवाल है, दुश्मन हमारे दरवाजे पर है। कुछ भाइयों ने कहा कि यह कानून दूसरी पार्टियों के लिये हैं, लेकिन वे सिर्फ लफ्ज "रिबैल" देख सकते हैं। कांग्रेस पर भी इसका उपयोग हुमा है। इसलिये इसमें यह डरने की बात नहीं है मौर यह कहना उचित नहीं है कि कांग्रेस गवर्नमेंट दूसरों को नुक्सान पहुंचाने के लिये यह कानून बना रही है। इस लिये यह प्रधिकार गवर्नमेंट को दिया जाना चाहिये।

इसके श्रतिरिक्त इस कानून में बहुत से सेफ गार्ड रखे गए हैं। पांच दिन के अन्दर उसको ग्राउन्ड्स दी जानी चाहिएं। एक महीने के अन्दर उसको मौका दिया जायगा। कोई कायम किया जायेगा श्रीर उसके सामने बह पर्सनली पेश हो सकता है। ये तमाम सेफगार्डस इसमें मौजूद हैं। इस लिये इसका कोई डर नहीं है कि इसका दुस्पयोग होगा। मैं फिर इस कानून की पूरी ताईद करता हूं।

श्री चन्द्र शेखर: माननीय उपसभाष्ट्रयक्ष महोदय, राजनीति में साधारण तौर संतूलन रखना बड़ा कठिन काम होता है भौर ऐसी हालत में जब कि शासनारू इदल के लोग उस संतूलन को न बना रखने के लिये तत्पर हों तो कठिनाई ग्रौर बढ़ जाती है। यह जो सारा नजरबन्दी कानून है भ्रौर इसकी भ्रवधि को बढ़ाने के ऊपर इतना एतराज होता है, इसका यह मतलब नहीं कि हम लोग यह नहीं जानते कि समाज में बुराइयां हैं। इसका यह मतलब नहीं कि हम यह नही जानते कि समाज में कुछ ऐसे तत्व हैं जिन पर रोक लगाना जरूरो है। ग्रभो हमारे मित्रो ने बताया कि सन् १६५० से यह कानून हमारे देश में बराबर बढ़ता चला ग्रा रहा है। सन् **१६५० में जो भाषण दोहराए गये थे संसद्** के सामने, वही भाषण ग्राज भी दोहराए जाते हैं। सन् १९४० से लेकर सन् १९६३ तक, इन १३ वर्षों में भ्राजादी की हवा में सांस लेने के बाद भी धगर इस हिन्दुस्तान में ग्रपराध करने वालों की तादाद कम नहीं होती, ग्रगर गुंडा-गिरी की तादाद कम नहीं होती, तो क्या शासन ने कभी एक बार भी रुक करके यह सोचा है कि इसका कारण क्याहै? क्याइस का कारण यहीहै कि मनुष्य के जीवन में कुछ ऐसे तत्व हैं जो कभी सुधारे नहीं जा सकते ? क्या कारण इसका केवल एक ही है कि कुछ विरोधी पार्टियां ग्रीर कुछ ऐसे लोग हैं जो देश में बरबादी श्रीर तबाही लाना चाहते हैं? क्या देश में कम्यू-निस्ट पार्टी श्रीर ऐसे देशद्रोही तत्व हैं श्रीर उनके दबाने के लिये इसका इस्तेमाल होता है ? श्रीमान्, मैं बहुत श्रदब के साथ कहना चाहता हूं कि यह बात नहीं है। बात यह है कि जिस मंशा से यह कानून बनाया गया था कि थोड़े दिनों में इसकी जरूरत नही पडेगी, इस मंशा को पूरा करने में हम इस लिये कामयाब नही हो सके कि शासन को जिस दिशा में जाना चाहिये था उस दिशा में शासन जाने में नाकामयाब रहा ।

ग्रभी एक माननीय सदस्य ने एक बात कही जिससे मुझे बड़ा कष्ट हुन्ना। जब मान-नीय डाह्याभाई पटेल बोल रहे थे तो उन्होंने किसी तरह से जिक किया माननीय सर-द्वार पटेल जी का भ्रौर पीछे से एक माननीय काग्रेसी सदस्य ने कहा कि सरदार पटेल श्राप जैसा पुत्र भी नही प्राप्त कर सके। मैं नही जानता कि राजनैतिक प्रश्नों पर चर्चा करते समय इस तरह की बातों की क्या आ-वश्यकता है स्रीर उस समय मुझे सब से श्रधिक कष्ट इस बात पर हुआ कि माननीय गुलजारी लाल नन्दा उस पर भी प्रसन्न थे। मैं यह कहूंगा कि सन् १६५० में सरदार वल्लभ भाई पटेल को ये अधिकार दिए गए थे. लेकिन भ्राज के हिन्द्स्तान मे माननीय गलजारीलाल नन्दा ग्रौर माननीय हजरनवीस को ये प्रधिकार न देने के कुछ विशेष कारण है। सरदार पटेल का विशेष व्यक्तित्व था भीर उस जमाने के सियासी माहौल में, उस जमाने के राजनैतिक माहौल में भौर भ्राज सन् १९६३ के वातावरण मे श्रौर सियासी माहौल में बहुत फर्क है। उस माहौल को बिगा-क्षने की जिम्मेदारी विरोधी पार्टियों भ्रगर ५ फीसदी है तो ६५ फीसदी जिम्मेदारी शासन को भ्रपने ऊपर लेनी पडेगी। भ्रगर वह इस जिम्मेदारी को लेने के लिये तैयार नही हैं, तो एक सरदार पटेल इस दुनिया में नही रहे, ग्रनेकों हजरनवीस श्रायेंगे श्रीर चले जायेंगे भ्रीर यह कानून हमारे स्टैट्यूट बुक पर बना रहेगा।

इसलिये मैं यह कहता हूं कि इस प्रश्न को सोचते समय इसे दूसरे नजरिये से सोचिये कि क्या जो ग्रधिकार हम सरकार को देते हैं उसका सोच विचार कर के इस्ते-मास किया जाता है। हमारे एक माननीय

सदस्य ने कहा कि जब चौकीदार रखते हो तब उसको श्रधिकार भी दो । हम चौकी-दार को अधिकार देने को तैयार हैं लेकिन चौकीदार की जहनियत को देखना भी जरूरी होता है ग्रीर यह भी देखना पड़ता है कि चौकीदार के हाथों मे भ्रगर बन्द्रक दे देते हैं तो उसके हाथ उस बन्दूक को सही दिशा में चला भी सकते हैं या नही, कही ऐसा तो नही होने वाला है कि वह उस बन्दूक से अपनी आत्महत्या ही कर ले। मैं माननीय मंत्री महोदय से पूछता हूं कि १६५० में भ्रापको यह कानून मिला था श्रीर १६६२ मे चीन का हमला हुन्ना था तो १२ वर्षों तक इस कानून के होते हुए भी उस समय देशद्रो-हियों की तादाद कैसे बढ़ी, स्रापके शासन मे देशद्रोहियों की, एसप्वायनेज रिंग की, खुफियागीरी करने वालों की तादाद कैसे बढ़ी ? क्या इसकी जिम्मेदारी श्री गुलजारी लाल नन्दा लेने को तैयार हैं, क्या इसकी जिम्मेदारी श्री हजरनवीस लेने को तैयार हैं ? ग्रगर नहीं तैयार हैं तो इसके लिए कि शायद श्राप बहुमत में हैं तो कानून के जरिए भ्राप यह श्रधिकार ले सकते हैं लेकिन हिन्दुस्तान का दिल व दिमाग ग्रापको यह म्रधिकार देने को तैयार नही है *न्यों*कि एक तरफ तो इस श्रधिकार वा जो सही इस्तेमाल होना चाहिये वैसा इस्तेमाल करने मे ग्राप नाकामयाब रहे हैं, इस निकम्मे प्रशासन के हाथों मे यह अधिकार वैसे ही था जैसे कि एक मुढ़ ग्रादमी के हाथ में बन्दूक दे दी जाय ग्रीर वह सही दिशा में गोली न चला सके, श्रीर दूसरी तरफ इस कानून का इस्तेमाल--कहा जाता है कि राजनैतिक कार्यों के लिये नही किया जाता लेकिन वैसा नही है-जब भी सरकार को ग्रधिकार हम देते हैं उसका इस्तेमाल किस तरह से किया जाता है, जनाबेवाला, ग्राप उस से परिचित हैं। ग्राज प्रोफेसर मुकुट बिहारी लाल जेल मे हैं। मान-नीय नन्दा जी या माननीय हजरनवीस जी उठ कर कह सकते हैं कि विरोधी दल मे बैठने वाले गुस्से मे बोलते हैं, मैं नही जानता, लेकिन

[श्री चन्द्र शेखर]

भगर माननीय हजरनवीस को जेल में बन्द कर दिया जाय तो उन के दिल भीर दिमाग में क्या होगा, उनके ऊपर कैसे गुजरेगी ? प्रौफेनर मक्ट बिहारी लाल कोई डकैत नहीं हैं, कोई गंडे नहीं हैं, उन्होंने अपनी सारी जिन्दगी महामना पंडित मदन मोहन मालवीय के चरणों में बैठ कर समाज की सेवा में लगाई है ऋौर मैं यह कह सकता हूं कि उन के बराबर के स्याग करने वाले हो सकते हैं लेकिन इस सदन में कोई दूसरा श्रादमी नहीं है जो कहेगा कि मैं ने उन से ज्यादा त्याग किया है? बह इस समाज की सेवा के लिये ग्राज जेल में क्यों हैं ? केवल इस लिये जैसा कि हमारे भाई माननीय चौरड़िया जी ने कहा कि वह गुड़ के कपर लगे हुए प्रतिबन्ध को तोड़ने के लिये तैयार थे, वह चाहते थे कि यह प्रतिबन्ध न लगा रहे? जनाबेवाला, पांच, सात दिन पहले मैं ने इसी सदन के भन्दर थामस साहब को कहा था कि वे तैयार हों भौर फूड मिनिस्ट्री की इंक्वायरी करायें भ्रौर में भ्राज भी दावे के साथ इसे कहता हूं। हमारे पाठक साहब कह सकते हैं कि निष्पक्ष भ्रदालत के सामने अज के सामने, सारा मामला जाता है, लेकिन धगर किसी निष्पक्ष ग्रदालत के सामने सारा फड मिनिस्टी का मामला जाय तो ग्राज प्रोफेसर मुकुट बिहारी लाल जेल में नही होंगे, जेल में थामस साहब होंगे, जेल में उनकी फुड मिनिस्ट्री के लोग होंगे जिन्होंने कि सारे कानून को इस लिये तोड़ा मरोड़ा है कि जनता के साथ ग्रन्याय किया जाय। यह राजनीतिक सवाल भी नहीं है। श्रीमान, मैं भाप से यह कह देना चाहता हूं कि यह प्रजा सोशलिस्ट पार्टी का सवाल नहीं है। मुझे ग्रभी ठीक खबर तो नही लगी है लेकिन धाज भूदान के लोग उस प्रतिबन्ध को तोड़ने के लिये गाजियाबाद के उसी स्थान से सत्या-ग्रह करने वाले थे जहां कि प्रोफेसर मुक्ट बिहारी लाल ने किया था। सर्वसेवा-संघ ने प्रस्ताव पास किया, ग्रामोद्योग कमिशन ने प्रस्ताव पास किया मगर यह हुकूमत इस काम

को करने के लिये तयार नहीं है। क्यों? इसलिये कि उसके पीछे बैठे हुए प्रफसर उसे गलत राय देते हैं। तो इन चौकीदारों के हाथों में ग्रधिकार देने का क्या मतलब होता है?

माननीय हजरनवीस साहब हमारे पास धाते हैं कि हम को प्रिकेटिव डिटेंशन का भी **ग्रधिकार दो लेकिन माननीय हजरनवीस** साहबको कोई पुलिस सब-इंस्पेक्टर इलाहाबाद से या लखनऊ से एक रिपेर्ट देदेगातो *मैं* जेल में चला जाऊंगा भ्रौर हजरनवीस साहब पुलिस की रिपोर्ट को लाकर यहां पढ़ देंगे। चुंकि श्रदालत के सामने मामला जरे गौर है इसलिये मैं उसकी तफसील में नहीं जाऊंगा लेकिन क्याकोई भी गृह-मंत्री यह कह कर श्रपनी फुसंत पा सकता है कि मौर्या ने आठ महीने पहले कोई भाषण दिया था और ब्राज वह उस के लिये गिरफ्तार होता है ? क्या है ? माना कि उन्होंने ग्रपराध किया लेकिन ग्राठ महीने की जो यह देरी हुई वह क्या है ? श्राठ महीने के बाद ग्रचानक एक दिन दिल्ली में गिरफ्तार कर लिये गये हैं ग्रीर उसका कोई विवरण नही दिया जाता है। एक दिन माननीय हजरनवीस म्राते हैं भीर कहते हैं कि पुलिस की हमारी यह रिपोर्ट है जो कि एक सब-इंस्पेक्टर ने इलाहाबाद की कोतवाली में बैठ कर के लिखी हागी और वह हमारे सामने पढ़ देते हैं और फिर आ कर के हम से कहते है, पार्लियामेंट से कहते हैं, कि हम को स्रधिकार दो, गवर्तमेंट को यह स्रधि-कार दो। यह अधिकार दिया जाता है एक सब-इंस्पेक्टर को, यह अधिकार दिया जाता है उस थाने के मुहरिर को जो कि जिस समय भी चाहे, जिस समय भी सोचे कि इनको प्रिवेंटिव डिटेशन के ग्रन्दर लाना है तो ले आये और बन्द कर दे और यह हकुमत ऐसी काबिल हुकूमत है कि लाकर उसे ही पढ़ देती है। श्रीमान्, मैं ग्राप से यह ग्रजं करना चाहता हूं कि यह सवाल जो है वह एक बुनि-यादी सवाल है कि अगर हुकुमत के सोचने का तरीका, नजरिया नहीं बदलता है न इन सारे अधिकारों का दुरुपयोग होने वाला है।

एक दूसरे केस का जिक में भीर करूंगा। मभी तीन दिन पहले की बात है, बिहार में गोमियो एक जगह है जहां पर कि एक्स-प्लोसिव फैक्ट्री है, बारूद का कारखाना है भौर कुछ दिन पहले बसावन सिंह एम० एल० सी०, जो बिहार प्रजा सोशलिस्ट पार्टी के नेता हैं -- माननीय तारकेश्वर पांडे जी यहां बैठे हैं कम से कम ३५ वर्ष से वह उनको जानते ही होंगे-- गिरफ्तार किये गये श्रीर भाज वह जंल के भन्दर है डिफेंस ग्राफ इंडिया एक्ट में . .

भी तारकेंइवर पाउँ (उत्तर प्रदेश): मैं उन के मच्छे कामों को जानता हूं।

श्री **चन्द्र शेक्षर**ः उन्होंने ग्रच्छाकाम ही किया है। उन्होंने एक अच्छा काम यह किया कि वहां के कारखाने के मजदूरों में असंतोष था भीर उस असंतोष को एक सही दिशा में से जाने के लिये प्रयत्न किया ग्रौर उन के संगठन की जो मार्गे हैं उनको पूरा कराना चाहा । क्या यह हुकूमत यह समझती है कि एक्सप्लोसिव फैक्ट्री में जो मजदूर हैं यदि उन में भी भ्रसंतोष रहेगा तो क्या हमारी सुरक्षा बची रहेगी ? बिना मजदूरों में सतीष हुए कोई एक्सप्लोसिव फैक्ट्री नहीं चल सकती है, ग्राज माननीय हजरनवीस साहब यह बात नहीं जानते हैं तो मैं क्या करूं उसमें तो उनको सहयोग करना चाहिये था लेकिन सहयोग करते हैं दूसरी तरफ, मिलमालिकों से, भौर जो उस भसंतोष को चैनेलाइज करना चाहते हैं, उसको नई दिशा में, सही दिशा में ल जाना चाहते हैं उन को पकड़े कर जेल के भन्दर डाल देते हैं। यह भाखिरकार देश में क्या होने वाला है ?

हमारे माननीय मित्र श्री भ्राबिद भ्रली शाहब ने बड़े जोरों से तकरीर की, कम्युनिस्टों

के खिलाफ बड़ी नाराजगी जाहिर की । मैं उन की भावनाओं की बड़ी कद्र करता हूं लेकिन मुझे तरस श्राता है जब कुछ लोग ऐसा समझते हैं कि कम्युनिस्ट कहीं से ऐसे ही पैदा हो गये हैं। दस कम्युनिस्ट को उठा कर जेल में बन्द कर देंगे तो उस से कम्युनिज्म की समस्या हमेशा के लिये समाप्त हो जायेगी। यह एक सामाजिक समस्या है । श्रीमान्, जब देश में ग्रसन्तीष रहेगा, जब देश में भूख रहेगी, जब देश में पीड़ा रहेगी तो उस पीड़ा का, उस भव वा प्रकटीकरण किस रूप में होगा ? उसे अगर सही रास्ता नहीं मिलेगा तो गलत रास्ते पर लेग ज येगे । कम्युनिस्ट पार्टी के लोग कोई गुंडा नहीं हैं, वह लोग ऐसे लोग हैं जो सोच समझ कर समाज को एक नई दिशा में ले जाना चाहते हैं। यह दूसरी बात है कि हमारे नजिरये से वह ग्मराह लोग हैं, वह सही रास्ते को, मूल तत्व को, मानवता के रास्ते को, छे इ देते हैं श्रौर मानवता की जो प्रेरणा है वह इन में इसलिये समाप्त हो गई है कि ईशी सौर द्वेष ने उसे धर दबाया है। तो क्या श्राज के समाज में जो ईशी है, देश है नाबराबरी है, गरीबी है, भुख-मरी है उसके ज्यों का त्यों बरकरार रखते हुए भ्राबिद भ्रली साहब त्रिवेटिव डिटेशन एक्ट के द्वारा कम्युनिज्म को खत्म कर देगे ? नहीं, वह खत्म होने वाला नही है, जब तक ये सारी समाज की बुराइयां ज्यों की त्यों बती हुई हैं श्रीर जब तक श्राप इन बुराइयों को समाप्त नहीं कर देते हैं, तब तक भ्रगर भ्राप इस तरह का ग्रान्दोलन चलाइयेगा कि कम्मुनिस्टों को बन्द कर दिया जाय तो केई लाभ नहीं होगा, वह पार्टी नही रहेगी तो कोई ग्रीर दूसरी पार्टी चली ग्रायेगी। इसलिये मैं ग्राप से कहता हूं कि इस प्रिवेटिव डिटेंशन का इस्तेमाल इस काम के लिये नहीं होता है कि समाज की इन बुराइपों को दूर किया जाय बल्कि इस का इस्तेमाल ऐसा होता है कि ग्रगर समाज की बुराइयों को दूर करने की किसी की भ्रोर से कोशिश हो रही है तो उस की कोशिश को नाकामयाब किया जाय।

[श्री चन्द्र शेवर]

तो यह सब से बड़ा एतराज हमारा इस सवाल के ऊरर है। हमारे मान रीय ब्राबिद ब्रली ने जो कहा, जो सझाव दिया उस को शायद माननीय हजरनत्रीस साहब नहीं मानेंगे कि समाज की प्रवित में, देश के रास्ते में जो कुछ लोग हकावट डालते हैं--चाहे चोर बाजारी करने वाले लोग है, चाहे बूस बोरी करने वाले लोग हैं--उन को पकड़ा जाय। ग्रौर उन्हों ने यह भी कहा कि ग्रगर कोई मिनिस्टर भी ऐसा है तो उस को भी प्रिवेटिव डिटेंशन के भ्रन्दर पकड़ा जाय, लेकिन क्या हजरनवीस साहब इस तरह का आश्वासन इस सदन को दे सकते हैं कि इस का इस तरह से इस्तेमाल होगा ? श्रभी एक मानतीय सदस्य ने कहा कि कांग्रेस वालों के खिलाफ भी इस का प्रयोग हुआ है इसलिये इसके ऊतर एतराज नहीं हो सकता । कौन कांग्रेस वाले हैं ? जो रिबेल कांग्रेस वाले हैं उनके खिलाफ हमा है मौर किसी कांग्रेती के खिलाफ नहीं हमा है।

मैं जीसरी बार इस सदन के सामने यह बात कह रहा हूं कि पंजाब के एक आदमी तेजा सिंह स्वतन्त्र को करल ग्रीर बेंक की डकै री के केस में केवल इसलिये रिहा किया गया कि हिन्दुस्तान की सियासत में सबसे ऊंचे श्रादमी पंडित जवाहरलाल नेहरू की इस बात में दिलचस्पी थी कि उस के ऊरर से मुकदमा उठा लिया जाय । मैं ने तीन बार इस सदन के सामने यह कहा है। मैं सारा कैस बताता हं। उतर प्रदेश में, तैनीताल में, रामनगर में बैंक-डकैती केस हुआ और उस में लोगों की गिरफ्तारियां हुई, १३ या १४ म्रादमी-मैं संख्या ठीक नहीं जानता-ग्राज श्राजीवन कारावास की सजा भुगत रहे हैं, ४ या ५ भ्रादमी फ़रार थे स्रोर पांच सात वर्षों के बाद उत्तर प्रदेश की हकू रत को लिखा गया, पंजाब की हुकू नत को लिखा गया कि इन के ऊतर से मुकदमा वापस करो, उत्तर प्रदेश के मुख्य मंत्री ने उस समय कहा कि मुकदमे वापिस नहीं हो सकते क्योंकि ला डिपार्टमेंट तैयार नहीं है,

होम डिपार्टमेंट तैयार नहीं है। दूसरा खत लिखा गया श्रीर मुकदमे वापस ले लिये गये मैं पूछना चाहता हूं कि कौन सी देश भितत इस में थी, कौन सी उस में कातून की मर्यादा थी। एक ही मुकदमे में कुछ लोग श्राजीवन कारावास की सजा भुगतें, श्रीर कुछ लोगों पर से वह मुकदमा उठा लिया जाय, क्या यह श्रिवेंटिव डिटेन्शन ऐक्ट का इस्तेमाल है श्रीर क्या इसी तरह से कातून की व्यवस्था इस मुलक में बनाई जा रही है?

मैं दूसरी बात आप से यह कहूंगा कि कुछ लोग आते है और उल्टी सीधी रिपोर्ट देते हैं। मैं खास तौर से माननीय हजारनवीस साहब से कहूंगा कि पुलिस के अधिकारी या गृह-विभाग के अधिकारी जो उन को रिपोर्ट देते है, वे कभी मौके पर जाकर जानने का कष्ट नहीं करते, शायद किसी का भाषण सुनने के लिये भी नहीं जाते और जिस आदमी के बारे में जो दिनान बन गया है उस के बारे में वह रिपोर्ट दे देते हैं। बड़ी पुरानी एक कहानी है। मैं कह कर एक एक मिनट में समाप्त कहांगा।

हमारे यहां पुराणों की एक कहानी है। शिव जी के दरबार में दो लोग रहते थे, एक कार्तिक्य जी, एक गणेश जी-दोनों शिवजी के पुत्र थे। एक प्रश्न उठा कि कार्तिक्य भले कि गणेश भले। यह तय किया गया कि दोनों दुनिया का परिश्रमण कर के भूतें ग्रीर जो जल्दी भूम के दरबार में ग्रा जायेगा वह सब से बड़ा गौरवशाशी माना जायेगा। हुन्ना क्या ? कार्तिक्य बेचारे काम करने वाले श्रादमी, श्रच्छे श्रादमी थे। वे दौड़ कर सारे ब्रहमाण्ड की परिक्रमा कर भ्राए भ्रोर गणेश जी भ्रपती जगह पर बैठे रहे भ्रोर जब उन को पता लगा कि कार्तिक्य भ्रा रहे है तो उन्हों ने बैठ कर एक जगह "शिव" लिखा श्रोर उस की परिक्रमा कर ली श्रोर फिर दरबार में जा कर शिव जी से कह. कि हम महान हैं क्योंकि हम पहले मा गए। प्रश्न उठाः माप कैसे महान ? उन्हों ने कहा कि सारी सुष्टि 'शिव' में समायी हुई है इसलिये उस का भ्रमण कर के जो ब्राता है वही पराक्रमो है, पुरुवार्थी है। मान लिया गया। गणेश जी की पूजा होती रही लेकिन उस गणेश जी को दुनिया का पता नहीं थाकि दूनिया में कौन सी नदियां हैं, खोह हैं, नाले हैं, पहाड़ हैं। माज वही हालत हिन्दुस्तान की हुकमत की है। वजीरे स्राजम पिंडा नेहरू के चारों तरफ घूमने वाले गणेश हैं, उन गणेश के चारों तरफ बूमने वाले छेटे गगेश हैं। हजरनत्रीस साहब के दरबार में भी इनी तरह से कुछ अधिकारी घून के आते है ग्रौर कहते है कि सारी दुनिया में भ्रमन चैत है । तो मैं ग्राप्को बता रहा हूं कि ग्रगर इस देश को बनाना है, अगर इस देश को समझना है ग्रीर ग्रगर इस देश में से दोष हुटाना है, म्रगर म्राप चाहते है कि प्रिवेन्टिव डिन्शन एक्ट की अविधि फिर न बढ़ ती पड़े, तो गणेश बनना छोड कर कार्तिक्य बनना सीखिये।

4657

समाज की कुरीतियों को दूर करने के लिये समाब की बुर इयों को जड़ में क्या है उस में जाने की जरूरत है और जब तक आप यह नहीं सी वेंगे तब तक यह सुरक्षा के नाम में नजरबन्दी कातून इस देश को बरबाद करने वाला है ग्रीर तबाही लाने वाला है। इसलिये श्रीमन, मैं यह कहना चाहता हूं कि भ्रगर हजरनवीस साहब चाहते है कि इस का हल निकले तो एक ही तरीका है---ग्रधिक कानून बनाने की जरूरत नहीं है, जितने का रून ग्राप के हाथ में है उन का सही इस्तेमाल करना सीखिये। स्राप स्रपनी नौकरशाही को श्राप श्रपने शासन-तन्त्र को सजग बनाइये, सचेत बनाइये, ईमानदार बनाइये । नए-नए कातृत लगा कर उन के हायों में दमन की शक्तियों का केन्द्रीयकरणन न कीजिये । श्रौर भ्रगर केन्द्रीयकरण करेंगे तो भ्राज हमारे ऊपर इस का इस्तेमाल हो रहा है, कल ग्राप के ऊपर इस्तेमाल होगा । एक बार शासन को, नौकर-शाही को इस तरह का ग्रधिकार मिल जाता है, फिर उस की कोई रोक नहीं दोती।

ग्रौर मैं अन्त में एक चेतावनी देना चाहुंगा पाकिस्तान के शासक दल के कुछ लोगों ने समझा था कि नौकरशाही का इस्तेमाल कर के ग्रपने विरोधियों को हम हमेशा के लिये दफना देगे। पाकिस्तान की सियासत में जब एक बार यह कीड़ा लगा तो एक दिन नौकरशाही की यह हालत हुई कि वही अधिकार देने वाले लोग ही हमेशा के लिये खत्म हो गए. उस के साथ ही साथ वहां की जमहित्यत भी वहां से हमेशा के लिये मिट गई। ग्रगर माननीय गुलजारी लाल नन्दा यह समझते है कि प्रोफेसर मुक्ट बिहारी लाल को गिरफ्तार कर के हम मौज करेगे, ग्रगर वे समझते हैं कि बसावन सिंह को जेल में भेज कर हम चैत की बंगी बजायेगे तो कल यही नौकरशाही, कल यही नजरबन्दी कानू।—ग्रौर जरिये नहीं, मेरी कभी यह नही--इन्हें बन्दी बनायेगा । मैं स्रीर दे स्तों की बात नहीं जानता, उन को अपडा गुस्सा होगा लेकिन मुझे बडी तकलीफ है. मुझे पीड़ा है इस बात की कि इस देश में स्वशासन को लाने के लिये, इस देश की म्राजादी को लाने के लिये जिन हजारों लेगों ने बलि चड़ाई, उन के सामने एक ही श्ररमान था कि इस देश का एक एक नागरिक सीना तान कर के कह सके कि हम भ्राजाद मुल्क के रहने वाले हैं, हम किसी के पैरों के नीचे दब कर रहने वाले नही है । ग्रगर इस नजरबन्दी का**र्त** को लगा कर नौकरशाही के जरिये उन ग्ररमानों को दफ गना चाहते हैं, जनता को प्रताड़ित करना चाहते है तो हम इस का विरोध करेगे ग्रौर जितनी भी हमाी ताकत होगी उस ताकत से हम इस का सामना करेंगे ।

श्री गोडे मुराहरि: उप सभाध्यक्ष महोदय, मुझे ताज्जुब होता है कि हमारे गृह मत्री साहब एक ऐसा काला कानून जो हमारे बुनि-यादी हकों की जड़ काटता है, ऐसा कानून जो एक व्यक्ति की स्वतन्त्रता की जड़ काटता है ग्रीर ऐसा कानून जो नागरिक श्रधिकार को खत्म करता है, उस को हमारे सामने ला कर प्रस्तुत करें। यह जुरंत उन की हो गई इस पर ्राध्य श्रिती गोडे मराहरि]

हम को ताज्जुब है। वैसे उन्होंने बहुत कुछ दलीतें दीं ग्रीर यह भी कहा कि हमने इसका स्तेमाल गडों के खिलाफ ही विया हैं लेविन उस वक्त उन्होंने ने ऐनी गलत बयानी की थी कि राजनैतिक उद्देश्य से इस का इस्ताल नही हुन्ना। मैं उन को सिर्फ दो, तीन नामो की याद दिलाना चाहंगा। मेरी पार्टी के लीडर डा० राम मनोहर ले हिया को गिरफ्तार किया गया इसी काले कानन के अन्तर्गत और प्रभ नारायण सिंह जी, जो पालियामेंट के मेम्बर थे, उन को भी इसी कात्रा के प्रन्तर्गत बन्द किया गया ग्रीर ये कोई गुड़े नहीं ये। श्रीर श्राज भी हमारी पार्टी के लोग है जिन को नजरबन्द किया गया है एक रमा शंहर गुप्ता हैं जो कि एक विद्य थीं नेता हैं, उन्हें इनाहबाद में कुछ गड़नड़ी हुई भी तो इस कानून का इस्तेमाल कर के उस सिलसिले में उन को भी नजरबन्द किया गया था । ग्रीर डिफेस ग्राफ इंडिया रूल्स का जो गलत इस्तेमाल हुआ है उस को भी देख लिया जाय। डिफो स ग्राफ इंडिया के मन्तर्गत वितने कैसेज में उस का इप्तेमाल किया गया, भपने देश को बचाने के लिये, अपने देश के गौरव को उठने के लिये ? लेकिन इस का इस्तेमाल किया गया श्री जाजें फर नेडेस को गिरफ्तार कर के जो कि सब से बड़े मजदूर यूनियन के लीडर हैं श्रोर जहां उन के ग्रागे काग्रेस की एक नहीं चलने पाती। इनटक ने बहुत कोशिश की अपना यनियन बनाने के लिरे लेकिन वे उन के सामने ग्रसफन रहे। उस का यह नतीजा हुम्रा कि जार्ज फरनेडेस को डिफेस ग्राफ इन्डिया रूल्स के नीचे बन्द कर दिया। इन सब चीजों को देखते हुए हमको यह लगता है कि यह कातून जो हमारे सामने लाया गया है इसका इस्तेमाल गुडों के खिलाफ नही बल्कि राजनैतिक उद्देश्य के लिए होगा क्योंकि गुंडों के खिलाफ जो भी हमारे साधारण कानून हैं, उनका इस्तेमाल हो सकता था।

श्रभी हमारे कुछ दोस्तों ने पढ़ कर बताया कि किमिनल प्रोसीजर कोड में जो

ब्यवस्था है ग्रौर जो दूसरे हमारे संधारण कातून हैं उनका इस्तेमाल हर एक मामले में हो सकता है ने फि के ई वजह नही है कि इस तरह का प्रिकेटिव डिटेश्यन ऐक्ट हमारी सरकार लाई है। इसका तेः सिर्फ यही मतलब है कि सरकार जो काला काम करना चाहती है उसको एक दारून का रूप दे कर ढाप लेना चाहती है। वह नहीं चाहती है कि के ई ग्रदालत के सामने जा कर न्याय का तकाजा करे, वह नहीं चाहती है कि कानृत के ग्रन्तर्गत केई न्यायालय में जा कर इस चीज की सफ ई दे कि गिरफ्तारी वयों की गई। इसलिए इन सब चीजों को बंद करने के लिए, इन सब चीजों को भ्रलग करके, भ पने काला नाम करने के लिए वह कार् हमारे सामने रखा है। वे चाहते हैं कि उनको ऐसा ध्रधिकार दे दिया जाय जिसके जरिये हिन्दुस्तान का के ई नागरिक स्वतन्त्र न रहे क्योंकि जब प्रिवेन्टिव डिटेन्शन हम पास करेंगे तो इस का मतलब यह होता है कि इस सरकार को सर्वाधियार दे दिया कोई ऐसा राजनेतिक दल हमारे हिन्दुस्तान में नही हेगा जो ऐसा काम करेगा कि इस नालायक सरवार की जो सोलह साल की कन्तूत हमारे सामने है, इस सारे को सामने रख कर, उसके: ऐसा ग्रधिकार दे । ऐसा क**े**ई गुमराह नही होगा भौर इसलिए में बहुता हु कि इस सदन में ब्रौर बाहर भी इस ऐक्ट की इलनी मुखालिफा हेगी वि यह जो श्राप कारूत बना पहें है इसका कोई मारी एडी रह जायगा । में जानता हूं कि इसका इस्तेमाल सिर्फ राजनीतिज्ञों पर होगा, श्रीर हो सकता है कि वही इबार उधा गुड़े, की भी पकड़े लेगे इसके ग्रागंत। है: सकता है कि मंत्री जी ने जो स्टेटिसटिवस हमारे सामने रखे हैं उस तरह के स्टेटिसटिक्स हमारे सामने रख दिये जाय। नदा साहब तो स्टेटिसटिवस हमारे सामने रखने में बहुत माहिर है क्योंकि हमने देख लिया कि उस सदन में जब हमारे हिन्द्स्तान की गरीबी

का सवाल भ्राया तो उन्होंने किस तरह से स्टेटिसिटिक्स हाउस के सामने रखे थे कि हमारे २७ करोड़ ग्रादमी साढ़े सात ग्राने में गुजारा करते हैं। तो ये इस तरह के जो स्टेटिसटिक्स बनाते हैं तो उसमें कोई ऐसा नहीं है . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are dealing with the Preventive Detention Bill.

SHRI G. MURAHARI: I am talking about that only. यह जो **प्रित्रन्टिव** इसके बारे बिल है, स्टेटिसटिक्स उन्होंने बनाया है उसमें भी इसी तरह की गलतियां की हैं क्योंकि जहां उन्होंने गुन्डाइज्म को ग्रौर नान वायलेन्स को बैकेट किया है उसमें एक तरफ लिख दिया है कि कुछ लोग राजनैतिक दल के हैं। ये तो १६६२-६३ के फिगर्स है लेकिन १६६२ के पहले के फिगर्स में भी हम बता सकते हैं कि ज्यादातर इस ऐक्ट का इस्तेमाल राजनैतिक उद्देश्य से दुग्रा है। इसलिए म इस बिल का सख्त वि**रोध** करता हूं। हमारा देश स्वतन्त्र है ग्रीर स्वतंत्र देश के नागरिकों का गला घोटने वाला यह कानून है जिसको कभी भी पास नहीं करना चाहिये। इन शब्दों में में उन्हें यही सलाह दूंगा कि जो सरकार श्रपनी जनता के प्रति न्याय नहीं कर सकती है, जो सरकार यह समझती है कि इस तरह से विशेष अधिकार लेकर राज्य चलायेगी, उस हो फोंक दिया जायेगा स्रौर उयादा दिन नही टिक सकेगी।

5 P.M.

श्री शील मद्र याजी: उपसभाध्यक्ष महोदय, देश की सुरक्षा तथा साम्प्र-दायिकता के खिलाफ कदम उठाने के लिए जो निवारक निरोध बिल हम पास करने जा रहे है उसका में तहेदिल से समर्थन करता 887 RSD-7.

हुं। श्रभी इस विधेयक के बहस के दौरान में जो हमारे विरोधीदल के लोगों ने कहा कि सन्कार ने यह एक दमनकारी कदम उठाया है, यह कहना मुनासिब मालुम नही देता है। ये लोग बाहर भी कहते हैं कि "लाठी गोली की सरकार नही चलेगी, नहीं चलेगी।" या यह एक बेवकूफी का नारा है। जिस सरकार के पास लाठी नही है, गोली नहीं है, वह सरकार निकम्मी है ग्रीर वह सरकार चल नहीं सकती है। जो लोग देशद्रोही हैं, जो देश को बेचना चाहते हैं, जो व्यक्ति बाहर रह कर इस तरह के क्कर्म करते है, डकैनी करते है, चोरी, काला वाजारी करते है, हमारी सरकार इस तरह के गुण्डों को जो इस तरह के नारों को मानने वाले है नही रोक सकती है, तो वह सरकार चलने वाली नहीं है। इसलिए मेरी सरकार से शिकायत है, होम मिनिस्टर साहब मे शिकायत है कि वे इतने नरम हैं कि जिसके बारे में कूछ कहानहीं जासकताहै।

हमारे देश में श्रव भी भाषावाद कां झगड़ा होता है, साम्प्रदायिक झगडे होते हैं । हमारे चीनी पयी कम्युनिस्ट भाई कलकत्ते के मैदान में श्री ए० के० गोपालन के नेतृत्व में बड़े बड़ डिमान्स्ट्रेशन करते हैं भ्रीर हजाों लाखों का गैदरिंग करते हैं लेकिन फिर भी उन पर किसी तरह का प्रहार नहीं होना है बल्कि हमारी सरकार से जल्टी शिकायत होती है। हमारे पी० एस० पी० के भी कुछ भाई हैं जो चीजों को समझते नहीं, श्रपनी नासमझी के कारण कुछ ऐसी बातें करते हैं भ्रौर इस बिल की मुखालिफत करते हैं। मैं यह बात भ्रच्छी तरह से जानता हं कि पी० एस० पी० के जो हमारे भाई हैं वे सच्चे देशभक्त हैं भीर उनमें देशभक्ति है। लेकिन कभी कभी उनके बगल में रहने से उन्हें भी कुछ

श्रिः शोलभद्र यात्रः। हवा लग जाती है और इधर उधर की बातें करने लग जाते है स्रौर उनके हथकण्डे बन जाते है।

हमारे सरदार पटेल के लडके चले गये, नहीं तो मैं उनको लम्बी चोड़ी ग्रौर कसकर बांत सुनाता क्योंकि उन्होंने हमको थेटेन किया था कि जब मिनिस्टर ग्रौर काग्रेस पार्टी के बोलने नहीं देंगे । बोलेंग तो हम हम इस धमकी की परवाह नहीं करते है। सरदार पटेल एक लौह पुरुष थे ग्रौर उन्होंने सन १९५० में जब इस कानून की नीव रखी थीं तो उस वर्दी फादर के लड़के ग्राज इसकी मखालिफन कर रहे है क्योंकि वह इस चीज को ग्रच्छी तरह से नही समझते हैं। हमारे पूज्य सरदार पटेल ने उस समय देखा था कि देश में साम्प्रदायिक वातावरण चल रहा है जिससे देश को खतरा है जिसकी वजह से उन्होंने निवारक निरोध कानन बनाया ग्रौर तीन तीन वर्षों के लिए यह एक्सटेंड होता जा रहा है। में मुखालिफत पार्टी के लोगों से पूछना चाहता ह कि जब देश में इमरजैन्सी है तो क्या इस तरह के कानून की स्नावश्यकता नहीं है ?

हमारे होम मिनिस्टर साहब भी उन विरोधी पार्टी के लोगों के भाषण सुनते मुनते यह कहने लगते है कि इस बिल को संख्ती से शामिल नही होना चाहिये। लेकिन में यह कहना चाहता ह कि चीनियों के कब्जे मे हमारा १४ हजार वर्ग मील का इलाका ग्रब भी पड़ा हुग्रा है, तो क्या हमारे चीनी पथी लोग ग्रभी भी ऋयाशील नहीं है ? ग्राज भी नेताजी सुभाषचन्द्र को वे चार पाच जगह धतलाते है। एक तो शैलमारी आश्रम मे, एक हरिद्वार के सरहद पर चीनियों के साथ ग्रौर फीजो के सेक्रेटरी के साथ बतलाते है। जो कम्यनिस्ट नेताजी को तोजो का कुत्ता कहते थे ग्रौर ग्रगर वे बंगाल में ग्रायेंगे तो

उन्हें ज्तों का हार पहिनाया जायेगा, यह कहा करते थे ग्राज उन्हीं नेताजी के बारे में हमारे चीनी पथी लोग कहते है कि वे ग्रब लिबरेटिंग ग्रामी के साथ यहा ग्रा रहे हैं। इस तरह का म्रान्दोलन मौर प्रचार हमारे चीनी पथे कम्युनिस्ट भाई कर रहे है । हमारे माननीय सदस्य चन्द्र शेखर जी ने शिकायत की कि हमारे ग्राफिसर ग्रौर हमारी सर-कारी मशीनरी निकम्मी है। यह सब जानते हैं कि उसका भ्रच्छी तरह से उपयोग उन लोगों पर नहीं हो रहा है। इतने वर्षों से वे नानवायलेन्स के भाषण सुनते ग्रा रहे है तो उनमे भी कुछ न कुछ कन्पयूजन ग्रा गया है। गाधी जी ने भी कहा था कि जब देश पर आक्रमण हो रहा हो तो म्राक्रमणकारियों तथा देश के गुण्डों से हिफाजत करने के लिए नानवायलेन्स को छोड़ देना चाहिये ग्रौर हमको वायलेन्स इस्तेमाल करना चाहिये । लेकिन हमारे इतने दिनों तक गुलामी मे रहने के कारण तथा बुद्ध व जैन धर्म की म्रहिसात्मक नीतियों के कारण हमारे रग रग मे नान-वायलेन्स, ग्रहिंसा तथा सुस्ती इतनी ग्रा गई है कि हमारा १४ हजार वर्ग मील का इलाका ग्रभी तक चीनियों के ही कब्जे में पड़ा हम्रा है ।

बड़े ग्रफसोस की बात है कि हमारे देश मे अब भी भाषावाद के झगड़े होते रहते है ग्रौर में समझता हूं कि झगड़े ग्रौर होने वाले है। हमारे पी० एस० पी० तथा मुखालिफ पार्टी के जो लोग है उनकी राज-नैतिक द्कानों मे अब बिकने को कुछ नही रह गया है क्योंकि समाजवाद हमने ले लिया है, बड़े बड़े मुल्कों से, रूस ग्रादि प्रगतिशील से, हमने दोस्ती कर ली है ग्रीर ग्रब उनकी समाजवाद की ठेकेदारी चली गई है। ग्रब हमारे चन्द्र शखर जी की दकान मे समाजवाद नही है। जैसे मछली बाजार में मछली बेचने वाली ग्रौरतों में गाली चलती है तो वे भी गाली दे दे कर इस तरह

का प्रचार कर रहे है क्यों कि वे समझते है कि डैमोकेंमी मे, समाजवाद मे, इन तरह की बात दूसरे देशों में नहीं चलती है। हमारा एक समाजवादी देश है ग्रांर हमने अपने सिवधान में मौलिक ग्रधिकार दे कर लोगों को बहुत ग्राजादी दी है। यदि हम इस नजरबन्दी कानुन को पास नहीं करते है तो जो डैमोकेंसी है वह मौबोनेंसी का रूप ले लेगी ग्रीर हम कुछ नहीं कर पायेगे। इस बीच में हम सरदार पटल जी की तारीफ करेगे, उनके लड़के की नहीं। उनके लड़के को मंं समझता ह वि वं योग्य पिता के एक नालायक लड़के है। उन्होंने ऐसी ऐसी बाने कह दी जिस से सिर्फ कम्युनिस्ट पार्टी को मदद मिलेगी।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Yajee, you should not use such an expression

श्री शीलभद्र यार्ज नालायक, क्रनवर्दी पालियामेटरी शब्द है।

SHRI CHANDRA SHEKHAR: On a point of order, Mr Vice-Chairman. the hon. Member has just referred to Shri Dahyabhai Patel as सरदार पटेल का नालायक लडका।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr Chandra Shekhar, even before you drew my attention I myself took notice of it and I think the hon Member will withdraw that term.

SHRI SHEEL BHADRA YAJEE: If you order, I will withdraw but that is not unparliamentary term. ग्रानवर्दी सन का ग्रर्थ ही 'नालायक लड़का होता है।

SHRI LOKANATH MISRA (Orissa): Sir, it should be expunged.

थी शीलभद्र याजी मैं ग्रापके हक्म पर विदड़ा करना ह लेकिन ब्राइडिया हमारा उनके सम्बन्ध मे तही है। तो मे यह कह रहाथा कि म्राज जरूरत इस बात की है कि हमारे देश में भाषावाद के झगडे होते है अभी हमारी भूमि में चीनी माजूद है, हमारे सरहदो पर चीना खडे है, हमने ग्रपने बजट मे ५६७ कराड की जो रकम सेना लगाई है वह देश की सुरक्षा के लिए ही लगाई है ग्रीर सब जगह नये कर के खिलाफ ग्रान्दोलन किया जा रहा है। हमारे लिल्वा रेलवे वर्कशाप मे हमारे कम्यनिस्ट भाई हडताल करा रहे है यद्यपि हमने विहटले क मशन बनाने की घोषणा कर दी है।

श्रं। स्रविधेश्वर प्रसाद सिंह (बिहार): स्रभी स्नापने नालायक लफ्ज को एक्सपज करने के लिए कहा है। उनका भी एक्सपज कर दीजिये जिन्होने खुद कहा है।

र्श्व शिलभा याजां : उन्होने कहा तो मैंने इसको विदड़ा कर लिया है।

آپ سبها دهک یه (شری کهر علی خان) : اس سین کوئی کندیشن به دی - در اس سین کوئی کندیشن به دی ا

[उपमभाष्यक्ष (श्री शकबर श्रली खां) इसमे कोई कडीशन न रखिए।]

श्री शीलभव याजी इमलिए मेरी अपनी शासक पार्टी से शिकायत है कि हम लोग कुछ नरम हो गये है । हम पर प्रहार होते है, कुछ कहते हैं तो इन्टरप्शन होते है, कुछ कहते हैं तो इन्टरप्शन करके बोलने नही देते । इसीलिए हमारे साथी श्री अवधेश्वर प्रसाद सिंह जी ने जो कि एक बुजुर्ग नेता है आपका ध्यान दिलाया है। उन्होंने कई

^{†[]} Hindi transliteration.

[श्री शीलभद्र याजी]

बार हमारी सरकार के सम्बन्ध में नालायक शब्द का व्यवहार किया, लेकिन ग्रगर हमने एक बार कह दिया तो उनको चूंटी की तरह पिंच कर गया। मालूम पड़ता है कि वे थिक स्किन होकर नहीं सुनते हैं। जिस तरह से वे कहते हैं तो उन्हे भी उसी तरह से सुनने के लिए भी बर्दाश्त करना चाहिये।

SHRI LOKANATH MISRA: Sir, it is one thing to refer to a Government as being unworthy but you cannot refer to a person as unworthy.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has unconditionally withdrawn that.

श्री शीलभद्र याजी: हमारी सरकार कोई पत्थर, वक्ष तथा मिटटी नहीं है। सरकार इन्सानों की होती है। । ग्रनवर्दी कहने का मतलब वहीं हो जाता है कि सरकार में जो व्यक्ति हैं वे नालायक है। तो वाइस चेयरमैन महोदय, मैं यह कह रहा था कि जिस कारण के लिए यह जो निवारक निरोध कामन है वे कारण ग्रभी भी मौजद हैं। हिन्द्स्तान में ग्रभी भी वैसे ही साम्प्रदायिकता की बाढ प्राती है धौर कभी तो पहले से भी अधिक हो जाती है। भाषाबाद का झगडा तो ग्रभी भी गोम्रा में शुरू हो गया है जैसा कि मैंने श्रूक में कहा कि ग्रुब इन विरोधी पार्टियों की राजनीतिक दुकान में बिकने को कुछ नहीं है इसलिए ग्रब भाषावाद का झगड़ा गोम्रा में शुरू हो गया है। ग्रीर दूसरी जगहों में भी ये लोग ग्रपनी लीडरी जमाने के लियें करते ही रहेंगे। तो सब जगह कोई न कोई झगड़े चलते ही रहते हैं। कहीं भाषावाद का झगड़ा होता है, कहीं साम्प्रदायिक झगड़ा होता है। इसके म्रतिरिक्त देश की सुरक्षा का भी सवाल है। जो सच्चे समाजवादी हैं. जो सच्चे सोशलिस्ट हैं वे यह समझते

हैं कि जो देश में इस तरह के तत्व हैं जो समाजवाद के खिलाफ है, जो ऐंटी-सोशल एलिमेट हैं उनको टीक करने के लिये कम्यृनिस्ट देशों में सरकार बड़े बड़े कैम्प लगाकर उन नजरबन्दी के कैम्पों में उनका दिमागी इलाज करती है। इसलिये जो सच्चे समाजवादी हैं उनको डरने की कोई आवश्यकता नही है, लेकिन जो समाज विरोधी तत्व हैं उनके उपर हमारे कानन का प्रहार जरा जोर से होना चाहिये जिससे हमारी डेमोकैसी मावकैसी का रूप न ले सके।

सन् १६५० में जो हमारे देश की हालत थी, मेरी समझ में आज हालत उससे बदतर हो गई है क्योंकि विद्रोही नागा क्षेत्रों में ग्रत्यन्त ग्रशांति है। ग्राज देश की सुरक्षा को खतरा है। हमारे देश का १४ हजार वर्गमील इलाका दश्मनों के कब्जे में हैं । इसके श्रतिरिक्त देश में जो इस तरह के चीनी पन्थी एलिमेंट हैं वे ग्राफिशियल कम्यनिस्ट पार्टी की बात भी नहीं सुनते हैं ग्रौर उनको कलकत्ता में कम्यनिस्ट पार्टी के म्राफिस में ताला नहीं लगाने देते हैं। एक तरह से इस कानन के द्वारा यदि हम चीनी पंथी कम्यनिस्टों को भरेस्ट करते हैं तो श्राफिशियल कम्यनिस्ट पार्टी की मदद करते हैं चंकि हम समझते हैं इनमें कुछ देशभक्त बन गये हैं। मैं कहता हं कि यदि हमारी सरकार को देश की आजादी को कायम रखना है. देश की अखंडता को कायम रखना है और समाज-वाद को चलाना है. तो उसको विरोधी तत्व जो है उनको पूरी तरह से कुचल देना चाहिये। इसके साथ साथ हमारे देश में जितने राजे-महाराजे हैं. जिनको स्राप प्रीवी पर्स देते हैं, वे बहुत सामान इकट्ठा कर रहे हैं, दूसरे तरह की तैयारियां कर रहे हैं ग्रौर उनके कारण बहुत बुरी चीज होने वाली है। इसलिये ग्रगर जरूरत पड़े तो उनपर भी इस

नजरबन्दी कानून का प्रहार होना चाहिये।

भीर जैसा कि मैंने कहा कि डिफेस के
लिये करोड़ों रूपया हमने बजट में दिया
है श्रीर उनके लिये जो हमने कर बढ़ाया है,
उसके सम्बन्ध में इन लोगों की श्रीर से
कर बन्दी श्रांदोलन होने वाला है। तो यह
कानून जो ऐसे गलत कार्य करें उन सब पर
भी इस्तेमाल होना चाहिये। देश की
श्रखंडता कायम रखने के लिये श्रीर देश
की श्राजादी बनाये रखने के लिये यह
नजरबन्दी कानून बहुत जरूरी है श्रांर हर
देशभक्त श्रीर समाजवादी को इसका समर्थन
करना चाहिये। जय हिन्द।

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): As there are no other speakers . . .

SHRI BHUPESH GUPTA: There are speakers. There will be speakers.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are no speakers.

SHRI BHUPESH GUPTA: Names will come tomorrow. That is the arrangement, You adjourn. Tomorrow the speakers will come. It is past five o'clock now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): So far as the first before me is concerned, there are no speakers. So, I adjourn the House till 11 A.M. on Monday, the 23rd December.

The House then adjourned at fourteen minutes past five of the clock till eleven of the clock on Monday, the 23rd December 1963.